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**CHIEF SECRETARY
GOVERNMENT OF TELANGANA**

Lr.No.4582/For.III/A2/EFS&T/2019, Date:27-07-2021

To

✓ **The Registrar General,**
Hon'ble National Green Tribunal,
Faridkot House,
Copernicus Marg,
New Delhi – 110001.

Sir,

Sub: Govt of Telangana -- Hon'ble NGT, New Delhi – Original Application No. 606 of 2018 – Compliance of SWM, C&D, PWM, BMW Rules, 2016 – Hon'ble NGT Order dated 29.04.2019 – 1st Quarterly report of State of Telangana for the Year 2021-22 – Submitted – Reg.

Ref: Hon'ble NGT Order dated 29.04.2019 in OA No. 606 of 2018.

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In compliance to the Hon'ble National Green Tribunal Order dated 29.04.2019 in Original Application No. 606 of 2018, the 1st Quarterly report for the Year 2021-22 (April, 2021 to June, 2021) of the State of Telangana is herewith submitted.

Yours faithfully,

Chief Secretary

Encl: Report with Annexures.

**1st QUARTERLY STATUS REPORT FOR THE YEAR 2021-22
(APRIL, 2021 TO JUNE, 2021) ON THE COMPLIANCE
BY THE STATE OF TELANGANA WITH THE DIRECTIONS OF
THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI.**

**IN
ORIGINAL APPLICATION NO. 606 / 2018
&
CONNECTED MATTERS**

**Submitted by
Chief Secretary, State of Telangana
27-07-2021**

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1. Introduction:

The Hon'ble NGT vide order dated 16.01.2019 in O.A.No.606 of 2018 in the matter of Compliance of Municipal Solid Waste Management Rules, 2016 passed various directions to all the States.

Incompliance with the directions of the Hon'ble NGT order dt. 29.04.2019, the State is filing quarterly reports on the progress of implementation covering thematic areas as directed vide order dt.12.09.2020.

The latest compliance status for the quarter of April, 2021 to June,2021 is as follows:

2. Status of compliance of Solid Waste Management Rules, 2016 including Legacy Waste:**2.1 Details of Solid Waste Management in State:**

S.No	ITEM	COMPLIANCE
1	Numbers of ULBs	142
2	Over all waste management status in State/UTs	
a	Quantity of MSW generated (TPD)	10403
b	Quantity of MSW Collected (TPD)	10403
c	Quantity of MSW segregated & transported (TPD)	The waste generated is collected and transported. However, only 39 % (4057 TPD) of waste generated is segregated at source during the present quarter.
d	Quantity of MSW processed (TPD)	7968
e	Quantity of MSW disposed in secured land fill site (TPD)	1001
f	Gap in Solid waste Management (TPD) [2(a)-2(d)-2(e)]	1434
g	Solid waste Management Plan	Submitted.
3	Waste Collection	
a	ULBs in which waste door-to-door collection is implemented (No)	142
b	ULBs in which segregation of waste is implemented (No)	142. However, 100 % source segregation is not achieved. only 15% of waste generated is segregated at source in GHMC and 39% in remaining 141 ULBs.
c	ULBs in which Transportation of segregation of waste is implemented (No)	142
4	Waste Processing	
a	<u>Material Recovery facilities</u>	
(i)	Total Capacity (TPD)	2214
(ii)	Number	291

S.No	ITEM	COMPLIANCE
	(iii) Number of ULBs Covered	141
b	<u>Recycling</u>	
	(i) Total Capacity (TPD)	600.2
	(ii) Number	2
	(iii) Number of ULBs Covered	2
c	<u>Composting</u>	
	(i) Total Capacity (TPD)	4744
	(ii) Number	141
	(iii) Number of ULBs Covered	141
d	<u>Biomethanation</u>	
	(i) Total Capacity (TPD)	21
	(ii) Number	7
	(iii) Number of ULBs Covered	5
e	<u>RDF</u>	
	(i) Total Capacity (TPD)	2400
	(ii) Number	1
	(iii) Number of ULBs Covered	1
f	<u>Waste to Energy Plants</u>	
	(i) Total Capacity (TPD)	78.4 MW. However, only one WtE plant of capacity 19.8 MW is under operation utilizing 1500 TPD of RDF.
	(ii) Number	6
	(iii) Number of ULBs Covered	6
5	<u>Waste Disposal</u>	
a	<u>Landfill</u>	
	(i) Total Capacity (TPD)	1001
	(ii) Number	1
	(iii) Number of ULBs Covered	1
6	<u>Legacy Waste Management</u>	
a	Number of Dumpsites (No)	152
b	Quantity of Waste dumped at dumpsites (Tons)	Jawaharnagar (GHMC)- 12 million tons Other 141 ULBs- 71,16,306 tons
c	Number of Dumpsites Cleared(No)	1 (DommaraPochampally) cleared and one Scientific capping takenup for Jawaharnagar site after maximum recovery. capping work completed.
d	Number of Dumpsites in which biomining has commenced (No)	52 ULBs commenced biomining.

S.No	ITEM	COMPLIANCE
e	Time frame for clearing all Dumpsites	<p>Bio-remediation started in the following ULBs: Dundigal – (1. Dommara Bio-mining completed –Processed 27805 MTs) Bhongir – processed 43296 MTs Nizampet - processed 20676 MTs Ameenpur – processed 2400 MTs Surypaet- processed 5000 MTs Total processed- 99,777 MTs.</p> <p>Balance 67 ULBs are grouped into 5 clusters for allotting the Biomining work on PPP basis. 9 bids have been received and are currently being technically evaluated. Agency finalized for Bio-mining of Legacy waste in GWMC and work yet to be initiated.</p>
7	Other Information	
a	Information regarding development of model Towns/cities/Villages	<p>In compliance to the orders of the Hon'ble NGT, the State has identified the following :</p> <p>a) Three major cities selected for Model Cities: 1. Greater Hyderabad Municipal Corporation 2. Greater Warangal Municipal Corporation 3. Karimnagar Municipal Corporation</p> <p>b) Three major towns selected for Model Towns: 1. Siddipet Municipality 2. Sircilla Municipality 3. Boduppal Municipality c) 96 villages @ three villages each in 32 Districts (except Hyderabad District) have been identified.</p>
b	Creation of Environmental Cell	Yes
c	Standardization of rates for procurement of services/equipment(to do away with the tendering process)required for solid waste Management	Yes
Improvements Since Last Hearing		
Sl.No	Item	Present Status
1	Door-to-Door Collection (%)	99%

S.No	ITEM	COMPLIANCE
2	Source segregation of waste (%)	39%
3	Waste processing (TPD)	7968
4	Dumpsites capped(No)	After the maximum extent of bio-mining, scientific capping of Jawaharnagar dumpsite (GHMC) completed with a cost of Rs.144 Crores.
5	Dumpsites Bio-remediated(No)	52 ULBs started biomining. Dundigal - (1. Dommara Bio-mining completed -Processed 27805 MTs) Bhongir - processed 43296 MTs Nizampet - processed 20676 MTs Ameenpur - processed 2400 MTs Surypaet- processed 5000 MTs Total processed- 99,777 MTs. Balance 67 ULBs are grouped into 5 clusters for allotting the Biomining work on PPP basis.

Door-to-Door Collection and Source Segregation:

Particulars	Corporations	Municipalities	Total
No. of ULBs	13	129	142
Door to Door Collection			
ULBs achieved 98 to 100 % collection	13	127	140 (Excluding Kothur & Nakrekal)
Source Segregation			
No of ULBs achieved 100 %	1	9	10
No of ULBs achieved 75% to 99%	1	12	13
No of ULBs achieved 50% to 74%	4	24	28
No of ULBs achieved less than 50%	7	84	91

2.2 Current status, desirable level of compliance and proposals for attending the gaps:

Item	Current Status	Desirable level of Compliance in terms of statutes	Gap between current statuses and desired levels	Proposals for attending the gaps with time lines
Identification of suitable sites for setting up solid waste processing facilities	142 ULBs have identified suitable sites for setting up of SW processing facilities. All the Gram Panchayats have identified lands for setting up solid waste processing facility and sanitary landfill facilities individually or on cluster basis.	To be completed by 31.10.2019	Completed	Completed
Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities.	<ul style="list-style-type: none"> • 100% • 100 % Door to door collection achieved in all GPs. 	100 % door to door collection by 31.10.2019	achieved	Completed
Enforcing waste generators to	• 39% of source segregation is achieved.	100% of source segregation	61% of source segregation in ULBs.	Waste Generators are properly educated to practice the

Item	Current Status	Desirable level of Compliance in terms of statutes	Gap between current statues and desired levels	Proposals for attending the gaps with time lines
practice segregation of bio degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source,	• 100 % source segregation achieved in all the GPs.			segregation of waste by conducting various awareness program. The program is conducted with Street vendors, SLFs, SHGs for single use plastic ban, ODF, Home composting etc.
Setting up of solid waste processing facility and sanitary landfill facilities	14 ULBs that are close to Hyderabad, send the waste to MSW processing facility at Jawaharnagar. 5 ULBs- Suryapet, Medchal, Jawaharnagar, Kompally and Dammaiguda have scientific facility for processing wet & dry waste. Another 5 ULBs Vikarabad, Warangal Corporation,	As per SWM Rules, 2016, processing facilities and landfill have to be provided by -14 ULBs which have more than 100000 population by 31.03.2018 and remaining 126 ULBs, which have less than 100000 population by 31.03.2019	Secured landfills have to be provided by 139 ULBs. Regional level Sanitary Landfill facility needs to be set-up in Telangana.	All 140 ULBs are doing composting of the wet waste. DRCCs are available in all 139 ULBs for processing dry waste. 2 agencies – M/s Cube Bio-Energy and M/s Sagar Motors have been shortlisted and are proposed to provide MSW processing facilities in 52 ULBs in 4 clusters out of 9 clusters. Balance 77 ULBs (Excluding Kothur&Nakrekal) are grouped into 5 clusters and tender was floated to select

Item	Current Status	Desirable level of Compliance in terms of statutes	Gap between current statuses and desired levels	Proposals for attending the gaps with time lines
	<p>Narsampet, Parakala and Wardannapet are floating tenders separately.</p> <p>Total -291 DRCCs established in 141 ULBs (140 ULBs - 206 Nos and GHMC- 85 DRCCs).</p> <p>Waste processing facility of 7000 TPD capacity with scientific landfill is in operation at Survey No. 173, Jawahar Nagar Dumping Site, Kapra Mandal, Medchal Malkangiri district for GHMC area.</p>			<p>agency(/ies) for undertaking MSW processing work. 9 bids are received for this tender and technical evaluation is in process.</p> <p>Siddipet Municipality has finalized agency for establishment Bio-gas plant with 10 TPD capacity.</p> <p>Establishment of processing Plant in Vikarabad is under progress.</p> <p>Other 4 ULBs Warangal (Urban), Narsampet, Parakala and Wardhannapet will be floating the tenders separately.</p> <p><u>Sanitary Landfill Facilities:</u></p> <p>ULBs are being clustered (at regional/district level) for setting up Sanitary Landfill facility. Landfill facility. Land identification and tender for setting up and operating SLF will be subsequently</p>

Item	Current Status	Desirable level of Compliance in terms of statutes	Gap between current statues and desired levels	Proposals for attending the gaps with time lines
				<p>taken-up.</p> <p><u>Waste to Energy Plants:</u></p> <p>One Waste to energy plant of capacity 19.8 MW is under operation utilizing 1500 TPD of RDF from GHMC area and another 14.5 MW is under construction.</p>
<p>Bio-remediation or capping of old and abandoned dump sites.</p>	<p>There is no legacy waste in 14 ULBs - that are close to Hyderabad, as the waste in these ULBs is regularly processed.</p> <p>71,16,306 MT of legacy dump is located in 123 ULBs.</p> <p>12 Million Tons of Legacy waste is dumped in Jawaharnagar which is being taken for capping.</p> <p>Legacy dump treatment (Bio-</p>	<p>To be completed by 31.03.2021.</p>	<p>-</p>	<p>Capping works completed at Jawaharnagar dumpsite.</p> <p>Legacy dump treatment (Bio-mining) in 52 ULBs has commenced.</p> <p>Bio-remediation started in the following ULBs:</p> <p>Dundigal - (1. Dommara Bio-mining completed - Processed 27805 MTs, 2. Bowrampet yet to initiate bio-mining)</p> <p>Bhongir - processed 43296 MTs</p> <p>Nizampet - processed 20676 MTs</p> <p>Ameenpur - processed 2400 MTs</p> <p>Surypaet- processed 5000 MTs</p> <p>Balance 67 ULBs</p>

Item	Current Status	Desirable level of Compliance in terms of statutes	Gap between current statues and desired levels	Proposals for attending the gaps with time lines
	mining) in 52 ULBs has commenced.			(excluding Kothur & Nakrekal) are grouped into 5 clusters and tender was floated to select agency(/ies) for undertaking biomining work and technical evaluation is in process. Agency finalized for Bio-mining of Legacy waste in GWMC and work yet to be initiated.
Ensure separate storage, collection and transportation of construction and demolition wastes.	Action Plan has been prepared by the ULBs for C&D waste management. Separate site for storing C&D waste is earmarked by all 139 ULBs (excluding Kothur & Nakrekal). About 1,56,330.65 of C&D Waste collected and transported	As per SWM Rules Ensuring separate storage, collection and transportation of construction and demolition wastes by 08.04.2018.	In rest of the Municipalities the estimated quantity of C&D waste is less. It is submitted that out of 139 ULBs in the State, 127 ULBs have population less than 1,00,000 and on an average generate 2TPD - 3 TPD C&D waste.	For establishment of construction and Demolition processing plants CDMA had invited tenders for selection of agency/concessionaire on PPP mode - DBFOT basis covering 65 ULBs grouped in 6 Clusters, but no bidder participated. .

Item	Current Status	Desirable level of Compliance in terms of statutes	Gap between current statues and desired levels	Proposals for attending the gaps with time lines
	<p>from various parts of cities to recycling plants and 8820.34 has been recycled in the quarter ending with June 2021.</p> <p>Two C&D recycling plants with 500 TPD capacities each at Jeedimetla and Fathullaguda is under operation.</p>			

2.3 Status of compliance with Rule 22 & 24 of the Solid Waste Management Rules, 2016, regarding time frame for implementation.

The Status of compliance with Rule 22 & 24 of the Solid Waste Management Rules, 2016 is as follows:

S. No.	Activity	Time limit from the date of notification of Rules	Present status of compliance by the State of Telangana
1	Identification of suitable sites for setting up solid waste processing facilities	1 year	<p>All 142 ULBs have identified suitable sites for setting up of suitable processing facilities.</p> <p>All the Gram Panchayats have identified lands for setting up solid waste processing facility and sanitary landfill facilities individually or on cluster basis.</p>
2	Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or standalone sanitary landfill facilities by all local authorities having a population of 0.5 million or more.	1 year	<p>ULBs are being clustered (at regional / district level) for setting up Sanitary Landfill facility. Tender for setting up and operating SLF will be subsequently taken-up.</p> <p>All the 96 identified model Gram Panchayats have identified lands for setting up solid waste processing facilities. All 12770 GPs (100 %) have completed construction of compost cum segregation shed.</p>
3	Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities.	2 years	<p>All ULBs have identified suitable sites for setting up of processing facilities.</p> <p>ULBs are being clustered (at Regional / District Level) for setting up Sanitary Landfill facility. Tender for setting up</p>

S. No.	Activity	Time limit from the date of notification of Rules	Present status of compliance by the State of Telangana
			<p>and operating SLF will be subsequently taken-up.</p> <p>All the 96 identified model Gram Panchayats have identified lands for setting up solid waste processing facilities.</p> <p>12770 GPs (100 %) have completed construction of compost cum segregation shed.</p>
4	Enforcing waste generators to practice segregation of bio degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source,	2 years	<p>The % of segregation achieved from April' 21 -June' 21 is 39%.</p> <p>IEC activities are regularly conducted to inform, educate and motivate waste generators to practice the segregation of waste.</p>
5	Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities.	2 years	Completed.
6	Ensure separate storage, collection and transportation of construction and demolition wastes	2 years	<p>For establishment of construction and Demolition processing plants CDMA had invited tenders for selection of agency/concessionaire on PPP mode - DBFOT basis covering 65 ULBs grouped in 6 Clusters, but no bidder participated.</p> <p>In GHMC, Two processing plants of capacity-500 TPD each are under</p>

S. No.	Activity	Time limit from the date of notification of Rules	Present status of compliance by the State of Telangana
			<p>operation.</p> <p>GHMC engaged consultant M/s. Ernst & Young LLP to prepare strategy for the implementation of the C&D Waste management in compliance to the applicable rules.</p> <p>About 1,56,330.65 MT of C&D Waste collected and transported from various parts of cities to recycling plants and 8820.34 MT has been recycled in the quarter ending with June 2021.</p>
7	Setting up solid waste processing facilities by all local bodies having 100000 or more population	2 years	2 agencies – M/s Cube Bio-Energy and M/s Sagar Motors have been shortlisted and are proposed to provide MSW processing facilities in 52 ULBs
8	Setting up solid waste processing facilities by local bodies and census towns below 100000 populations.	3 years	<p>Balance 77 ULBs (excluding Kothur & Nakrekal) are grouped into 5 clusters and tender was floated to select agency(/ies) for setting up MSW processing facilities. 9 bids are received for this tender and technical evaluation is in process.</p> <p>Siddipet Municipality has finalized agency for establishment Bio-gas plant with 10 TPD capacity.</p> <p>Establishment of Processing plant in Vikarabad ULB under progress.</p> <p>Other 4ULBs Warangal (Urban), Narsampet, Parakala and Wardhannapet will be floating the tenders separately.</p>

S. No.	Activity	Time limit from the date of notification of Rules	Present status of compliance by the State of Telangana
9	Setting up common or standalone sanitary landfills by or for all local bodies having 0.5 million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules.	3 years	<p>ULBs are being clustered (at Regional / district level)for setting up Sanitary Landfill facility. Land identification and tender for setting up and operating SLF will be subsequently taken-up.</p> <p>Currently, GHMC is disposing inerts generated by processing of waste to landfill located at Integrated Municipal Solid Waste Management Plant, Jawaharnagar.</p>
10	Setting up common or regional sanitary landfills by all local bodies and census towns under 0.5 million population for the disposal of permitted waste under the rules.	3 years	<p>ULBs are being clustered at Regional / district level)for setting up Sanitary Landfill facility. Land identification and tender for setting up and operating SLF will be subsequently taken-up.</p>
11	Bio-remediation or capping of old and abandoned dump sites.	5 years	<p>Capping of Jawaharnagar dumpsite is under completion stage with a cost of Rs.144 Crores. Waste shifting & Profiling, Impervious soil cover, Geo-Synthetic clay liner, HDPE liner, Geo-composite drainage liner was completed 100%. Balance works such as topsoil cover, Dibbling/ green cover and Storm water drainage network are under completion stage.</p> <p>Legacy dump treatment (Bio-mining) in 52 ULBs has commenced.</p> <p>Bio-remediation started in the following ULBs:</p> <p>Dundigal – (1. Dommara Bio-mining completed –Processed 27805 MTs, 2. Bowrampet yet to initiate bio-mining)</p>

S. No.	Activity	Time limit from the date of notification of Rules	Present status of compliance by the State of Telangana
			<p>Bhongir – processed 43296 MTs Nizampet - processed 20676 MTs Ameenpur – processed 2400 MTs Suryapet- processed 5000 MTs Balance 67 ULBs (excluding Kothur&Nakrekal) are grouped into 5 clusters and tender was floated to select agency(/ies) for undertaking biomining work. 9 bids are received for this tender and technical evaluation is in process.</p> <p>Agency finalized for Bio-mining of Legacy waste in GWMC and work yet to be initiated</p>
12	Legal Frame Work		SWM Policy for the State as per clause 11 (a) of the SWM Rules has been Notified on 24 th September, 2018.
13	Annual Report		Annual Reports for the year 2019-20 submitted on 28.07.2020 and annual reports for the year 2020-21 will be submitted before July, 2021.

Rule	Duties / Responsibilities	Compliance status
23	Formation of State Level Advisory Body	<ul style="list-style-type: none"> State Level Advisory Body has been constituted by the State Govt. vide G.O.Rt.No.447, MA, dated 26.07.2017 under the chairmanship of Principal Secretary to Government, MA&UD Department.
24	Annual Report	<ul style="list-style-type: none"> Annual Reports for the year 2019-20 submitted on 28th July, 2020 and annual reports for the year 2020-21 will be submitted before July, 2021.

3. Status Report on Compliance to Plastic Waste Rules, 2016 (as amended in 2018).

- The State issued G.O.Ms.No.79, dated 30.12.2016 regarding complete ban of manufacture, stocking, sale and use of carry bags of less than 50 microns thickness and imposing penalties for non-compliance of the Rules.

➤ 3.1 Compliance on PWM rules, 2016:

Rules provision	Plastic Waste Management Rules Provision	Status
6 (1)	Every local body shall be responsible for development and setting up of infrastructure for segregation, collection, transportation, processing and disposal of the plastic waste either on its own or by engaging agencies or producers	<ul style="list-style-type: none"> ➤ 85 Dry Resource Collection Centres (DRCCs) established through two agencies namely ITC-WOW, Godrej , UNDP-HCCWBL in GHMC area. ➤ 140 ULBs are having 206 DRCCs & GHMC -85 (total 291 DRCCs). More number of DRCCs will be established as and when sites were identified. ➤ 12770 GPs (100 %) have completed construction of compost cum segregation shed. ➤ 50 TPD capacity plastic recycling unit is established at Integrated Solid Waste Management Project, Jawaharnagar.
6(2)a.	Ensuring segregation, collection, storage, transportation, processing and disposal of plastic waste.	<ul style="list-style-type: none"> ➤ The plastic waste are transported to processing and disposal site at Jawaharnagar. The lighter density plastics are stored as Refused Derived Fuels (RDF) and used as fuel in the 19.8 MW Waste to Energy plant using incineration process. ➤ However high value plastic recycled in the 50 tons capacity recycling plant established at Jawaharnagar.
6(2)b.	Ensuring that no damage caused to the environment during this process.	<ul style="list-style-type: none"> ➤ Ensuring no damage to environment by doing the disposal of plastic as per the activities mentioned above. ➤ Ensuring that no open burning of plastic waste take place by conducting various

		IEC activities and penalizing the violators
6(2)c.	Ensuring channelization of recyclable plastic waste fraction to recyclers	<ul style="list-style-type: none"> ➤ By disposing the plastic waste through DRCCs and also by processing plant at Jawaharnagar ensuring the channelization of recyclable plastic waste fraction
6(2)d.	Ensuring processing and disposal on non-recyclable fraction of plastic waste in accordance with guidelines issued the Central Pollution Control Board	<ul style="list-style-type: none"> ➤ Plastic segregated at DRCCs is send to various recyclers for processing as per the CPCB guidelines ➤ The plastics which cannot be recycled are transported to co-processing. The lighter density plastics are stored as Refused Derived Fuels (RDF) and used as fuel in Waste to Energy plant and 13 Acres of area allocated for its storage. ➤ The 19.8 MW capacity was commissioned in December 2020 and currently under operation. ➤ Another, WtE plant of capacity 14.5 MW is proposed to be established at Dundigal. TSPCB issued CFE to the facility. ➤ The remaining inerts produced in the process are disposed in scientific landfills.
6(2)(e)	Creating awareness among all stakeholders about their responsibilities	<ul style="list-style-type: none"> ➤ Regularly organizing workshops, campaign and rallies against the use of plastics and constantly creating awareness among waste pickers through the companies working in this field under Extended Producer Responsibility/CSR. Information Education and Behaviour Change Communication (IEBCC) activities are being conducted regularly.
6(2)(f)	Engaging civil societies or groups working with the waste pickers	<ul style="list-style-type: none"> ➤ Supported around 5000 waste pickers by allotting 2500 waste collection autos (Swachh Auto Tippers). Engaged local partner of UNDP, who has worked with the waste pickers, to setup a plastic recycling unit at Khaithalapur.

6(2)(g)	Ensuring that open burning of the plastic waste does not take place	<ul style="list-style-type: none"> ➤ Public awareness campaigns are regularly conducted by GHMC in all 30 circles under Saaf Hyderabad and Shaandar Hyderabad programme in co-ordination with ASCI involving Resident Welfare Associations, Schools, Senior Citizens, NGOs ➤ Keeping a strict monitoring on burning of waste (which includes plastics) and imposing penalties on defaulters. ➤ 37 instance for open burning of plastic waste for I Quarter. GHMC registered 84 cases for using plastic carry bags below 50 microns thickness during this quarter (April 21 - June'21) and levied a penalty of Rs.31000/-
6(3)	The local body for setting up of system for plastic waste management shall seek assistant of producers and such system shall be set up within one year from the date of final publication of these rules in the official gazette of India.	<ul style="list-style-type: none"> ➤ Involved the producers such as ITC and Godrej in plastic waste management by establishing DRCCs. ➤ Engaged M/s. Amazon Transportation Services Pvt. Ltd. under Extended Producer Responsibility for the collection and recycling of packaging waste (cardboards and plastic packaging bags) from its customers.
6(4)	The local body to frame bye-laws incorporating the provisions of these rules.	<ul style="list-style-type: none"> ➤ GHMC prepared the draft Solid Waste Management byelaws and submitted to Govt. for approval
16	State Level Advisory Committee	<ul style="list-style-type: none"> ➤ State Level Advisory Committee constituted vide G.O. (Ms). No. 79 dated 31.12.2016 of EFS&T.
17(3)	Submission of Annual Report	<ul style="list-style-type: none"> ➤ Annual report for the year 2019-2020 submitted on 28.07.2020 and annual reports for the year 2020-21 will be submitted before July, 2021.

3.2 The Hon'ble NGT in O.A.No.247 of 2017 in the matter of Plastic Waste Management directed to furnish the status. The Action taken report for the Quarter January, 2021 to March, 2021 is as follows:

S.No.		Item	Quantity
1.	a	What is the quantity of plastic waste generated, (Annual Report form VI pt.2,6) (TPD)	1063 TPD during the present quarter.
2.	a	Number of registered plastic manufacturing units	246
	b	Capacity of registered plastic manufacturing units (TPD)	576 TPD
3.	a	Total no. of ULBs	142
	b	Percentage of ULBs which have set-up of plastic waste management system as per Rule 6(2)? (including collection, segregation, Channelization & processing of plastic waste)	141 ULBs have waste segregation units, that segregate plastic waste from MSW.
	c	Percentage of ULBs having facilities for Collection of Segregated waste	141 ULBs have facilities for collection of segregated waste.
	d	Percentage of ULBs having Material Recovery facility	141 ULBs have provided 206 MRF units.
4.	a	Total number of Gram Panchayat (GPs)	12,770
	b	Percentage of GPs which have setup of plastic waste management system as per Rule7?	96 villages have been notified @ 3 Gram Panchayats in every district as model villages as per directions of Hon'ble NGT. The GPs have set up DRCCs for collecting plastic waste. 12770 GPs (100 %) have completed construction of compost cum segregation shed.
	c	Percentage of GPs having facilities for Collection of Segregated waste	All 12770 GPs are having facilities for Collection of Segregated waste like tricycles with partition.
	d	Percentage of GPs having Material Recovery facility	12770 GPs (100 %) have completed construction of compost cum segregation shed and remaining are in progress.
5.	a	No. of registered Producers/brand owners/importers as per Rules 9 & 13 of PWM Rules?	316
	b	Percentage of Producers/brand owners/	4 Nos

		importers which have engaged with ULBs for	
	c	Percentage of ULBs which have set up system for plastic waste management with assistance of producers been set —up? Rule (6(3))?	4 Nos
6	a	Number of registered plastic waste recyclers	30
	b	Capacity of recyclers (TPA)	136.08 TPD
7	a	Status of Utilization of plastic waste (Annual Report form VI pt.4)	1157 tons through DRCCs+ 352 tons recycled at Jawahar nagar + 802 TPD (part of RDF) during present quarter
	b	Quantity of plastic Waste utilized in recycling (TPD)	1509 tons utilised by recycling units during present quarter.
	c	Quantity of plastic waste utilized in recycling Road Construction	2 tons of plastic waste is used to make tiles which were laid as foot path.
	d	Quantity of waste Co-processed in Plastic Waste in Cement kilns	1550 tons during present quarter.
	e	Quantity of waste utilized in production of RDF	One integrated solid waste management facility is located in Telangana with RDF processing capacity of 2400 TPD at Jawaharnagar (V), Shameerpet (M), Medchal-Malkajgiri District. Presently, the facility generating 2323 TPD of RDF out of which 723 TPD of plastic is part of RDF.
	f	Quantity of plastic waste used in production of Waste to oil	42.7 TPD during present quarter
	g	Quantity of plastic waste used in other purpose (please specify)	--
8.	a	No. of Registered Compostable plastic unit	Five compostable plastic units located in the State
	b	Total Capacity of registered Compostable plastic unit	1500 TPA
9	a	No. of unregistered plastic manufacturing or recycling units (Annual Report format pt.7)	Nil
10	a	Whether local bodies have framed bye-laws [Rule 6(4)]?	Yes
11	a	Whether plastic carry bags & plastic sheet of thickness<50 micron banned or not [Rule 4(c)]?	Completely banned plastic carry bags & plastic sheet of thickness<50 micron in the state and issued notification

			in this regard.
12	a	Has complete ban on plastic carry bags been imposed (Annual Report format pt.3)	plastic carry bags & plastic sheet of thickness<50 micron banned
13	a	Status of action taken on non-compliance of PWM Rules (Annual Report format pt.9)	37 instance for open burning of plastic waste for 1st Quarter. GHMC registered 84 cases for using plastic carry bags below 50 microns thickness during this quarter (April 21 - June'21) and levied a penalty of Rs.31000/-
14	a	Status of marking & labelling on plastic carrybags & multi layered packaging (Rule 11)	Marking & labelling on plastic carry bags & multi layered packaging being enforced.
15	a	Whether State Level Advisory Committee is constituted or not? [Rule 16] If yes, details of number of meetings conducted in a year and implementation of suggestions of committee in the last two years.	Yes. No meeting conducted during this quarter.
16	a	Status of phasing out of manufacture and use of multi-layered plastic which is non-recyclable or non-energy recoverable or with no alternate use of plastic in two years time [Rule 9-3]	Directions issued to manufacturers for phasing out of manufacture and use of multi-layered plastic which is non-recyclable or non-energy recoverable or with no alternate use of plastic
17		NGT Directions (para 14 d) of 247/2017 order dated 06.12.2019	
	a	Has institutional mechanism as per para 14 d been established (Y/N)	Yes.
	b	Confirmation that no, unregistered plastic manufacturing/recycling unit is operated in the State/UT (Y/N)	Yes
	c	Confirmation that no plastic carry bags/films <50 microns thickness is manufactured, stocked, sold and used in cities/towns of State/UT (Y/N)	Yes
	d	Confirmation that thermocol/polystyrene cups, plates, etc are not used extensively and are not haphazardly littered (Y/N)	Yes
	e	Confirmation that has Special Environmental Squad been set up for enforcement to oversee and ensure that no litter of plastic waste takes	Special Environmental Squad been set up for enforcement to oversee and ensure that no litter of plastic waste

		place at historical, religious, public places.	takes place at historical, religious, public places in each ULBs and penalties are being levied on defaulters.
	f	Confirmation that no dumping of plastic waste on drains river bank and on burning of plastics in open take place in State/UT (Y/N)	Yes. Penalties has been imposed for violation of rules.

4. Status of compliance of Construction & Demolition Waste Rules, 2016:

- The Construction and Demolition (C&D) Waste Management Rules, 2016 were notified on 29th March, 2016 by the Ministry of Environment, Forest and Climate Change (MoEF&CC).
- One C&D recycling plant with 500 TPD capacity at Jeedimetla is under operation in GHMC area. Another C&D recycling plant with 500 TPD capacity at Fathullaguda is under construction.
- About 1,56,330.65 of C&D Waste collected and transported from various parts of cities to recycling plants and 8820.34 has been recycled in the quarter ending with June 2021.
- GHMC registered 74 instances of illegal debris dumping from April to June and levied penalty of Rs 1,25,000/-
- 65 ULBs with significant C&D waste generation are grouped into 6 clusters. RFP for C&D waste management on PPP basis in 6 clusters is being prepared.
- For establishment of construction and Demolition processing plants CDMA had invited tenders for selection of agency/concessionaire on PPP mode – DBFOT basis covering 65 ULBs grouped in 6 Clusters, but no bidder participated.
- Balance 77 ULBs, with smaller quantities of C&D waste shall process C&D waste independently.
- .Annual Reports for the year 2019-20 submitted on 28.07.2020 and annual reports for the year 2020-21 will be submitted before July, 2021.

5. Status of compliance of Bio-Medical Waste Management Rules, 2016

5.1 Status of Health Care Facilities (HCFs) in Telangana:

The total number of Health Care Facilities (HCFs) are 7,273 and 7,035 HCFs are having Bio-medical Waste (BMW) Authorization. 7266 HCFs have tied up with Common Bio-medical Waste Treatment Facilities (CBWTFs). Out of which 3,792 are bedded hospitals and remaining 3,481 are non-bedded which includes Clinics, Dispensaries, Dental Hospitals, Pathological Labs, Veterinary and Ayush. The hospitals with in-patient facilities are having 1,19,135 beds.

5.2 Compliance of the Rules:

5.2.1 Submission of Annual Reports: (Rule 24)

Annual Report in Form - IVA for the calendar year (Jan 2020 to Dec 2020) was submitted to CPCB on 13.07.2021, within stipulated date of 31.07.2021.

5.2.2 Status of State Level Advisory Committee: (Rule 11)

The Health Medical & Family welfare Department has Constituted State Advisory Committee vide G.O.Rt.No.329, dt. 15.04.2017 for implementation of BMW Rules in the State. State Advisory Committee meeting was held on 21.09.2017 under the Chairmanship of the Spl. Chief Secretary HM&FW department.

5.2.3 Status of District Level Monitoring Committee (DLC): (Rule 11)

The HM&FW department issued G.O.Ms.No.28, dt.16.01.2018 constituting District Level Monitoring Committee (DLC) with District Collector as the Chairman and DM&HO as the Member Convener and Concerned Regional Officer as the Member for effective implementation of the provisions of the Bio-Medical Waste Management Rules. The DLC meetings are conducted.

5.3 Category wise Bio-Medical Waste:

The details of Daily average Bio Medical Waste generated as per the annual reports for the years 2017, 2018, 2019 & 2020 are as follows:

Category	2017 (in Kg/day)	2018 (in Kg/day)	2019 (in Kg/day)	2020 (in Kg/day)		
				COVID	General	Total
Red	3688.5	3023.2	5,085	285	4783	5068
Yellow	9899	11035	12,016	1994	13554	15548
Blue	2035.5	1378.2	2,729	11	2485	2496
White	96	807	642	75	623	698

Total:	15,719	16,243	20,472	2,365	21,445	23,810
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5.4 Bio-Medical Waste Treatment Facilities (CBMWTFs) in Telangana:

In the Telangana, presently there are 11 Common Bio Medical Waste Treatment Facilities (CBMWTF) are in operation in the state, which are presently sufficient to serve the HCFs operating in the state. Every occupier of HCF is required to become member of respective CBMWTF for disposal of Bio-Medical Waste. Occupiers of non-complying institutions are liable for prosecution under the provisions of Environmental Protection Act and Rules.

- a) All the 11 CBMWTFs had upgraded Secondary chamber of Incinerator to meet new emission standards for stack and retention time of 2 sec.
- b) All the Common Bio Medical Waste Treatment Facilities (CBMWTFs) have installed online continuous stack emission monitoring system (OCEMS) as per the CPCB guidelines and the data is connected to the CPCB & TSPCB servers. The concentration of CO₂, CO, NO, NO₂, O₂ Primary and Secondary temperatures are being monitored and are connected to CPCB & TSPCB servers for continuous monitoring. Further, TSPCB is also carrying out regular monitoring of CBMWTFs to check the compliance. CBMWTFs have provided IP Cameras to record the operation of the Incinerator.
- c) TSPCB has communicated design details of modular STPs suitable small, medium and large HCFs to the Stake holder departments.
- d) CBMWTFs are collecting COVID Biomedical waste separately using "COVID19BWM" developed by CPCB in compliance to the Guidelines issued CPCB.
- e) In light of COVID pandemic and increase in volumes of BMW Waste, two proponent were issued with in principle permission to setup new CBMWTFs for catering Hyderabad & surrounding Districts in addition to the existing 11 Facilities.

5.5 Authorization from the Board:

The total number of Health Care Facilities (HCFs) are 7,273 and 7,035 HCFs are having Bio-medical Waste (BMW) Authorization. 7266 HCFs have tied up with Common Bio-medical Waste Treatment Facilities (CBWTFs). Notices are issued to 238 Health Care Facilities to obtain the authorisation.

5.6 Hon'ble NGT Orders in the matter of O.A.No.710 of 2017:

The status of implementation of the Hon'ble NGT order dated: 15.07.2019 on key performance indicators for assessing treatment and disposal of BMW and effectiveness in implementation of BMW Rules, 2016 is as follows:

Sl. No.	Key performance indicators	Status
1.	Inventory of all Health Care Facilities and Biomedical waste generation.	In co-ordination with DM&HOs and CBMWTFs inventory of HCFs was carried out. There are 7,273 number of HCFs operating in the State out of which 3,792 are bedded hospitals and remaining 3481 are non-bedded which includes Clinics, Dispensaries, Dental Hospitals, Pathological Labs, Veterinary and Ayush. The hospitals with in-patient facilities are having 1,19,135 beds.
2.	Authorisation to all Health care facilities including non-bedded HCFs.	TSPCB has implemented online software application developed by NIC, Delhi for grant of BMW Authorisation to HCFs including Non-Bedded HCFs. Powers are delegated to Regional Officer and Zonal Officer to grant authorization to HCFs having below 50 beds. 7273 Health care Facilities including non-bedded HCFs have covered under BMWM Rules.
3.	Facilitate setting-up adequate number of common Bio-Medical Waste Treatment Facilities (CBMWTFs) to cover entire state or all HCFs.	11 Common Bio Medical Waste Treatment Facilities (CBMWTFs) are operating for collection and safe disposal of Bio Medical Waste. More number of Hospitals are existing in the districts of Hyderabad, Rangareddy and Medchal-Malkajgiri. Four CBMWTFs are operating for these 3 districts for collection and safe disposal of Bio Medical Waste on daily basis. For remaining part of the state are covered by the 7 CBMWTFs operating at various parts of the state.
4.	Constitution of State Level Advisory Monitoring Committee and District Level Monitoring Committee.	State Advisory Committee was constituted vide Health Medical & Family welfare Department G.O.Rt.No.329, dt.15.04.2017. State Advisory Committee meetings are conducted as and when needed. District Level Monitoring Committee (DLMC) with District Collector as the Chairman and DM&HO as the Member Convener were constituted vide HM&FW department G.O.Ms. No.28, dt.16.01.2018. DLC meetings are conducted.

Sl. No.	Key performance indicators	Status
5.	Implementation status of Barcode system.	The Board has developed centralized "Online Bio-Medical Waste Manifest and Bar Code System" as per CPCB guidelines. Online tracking of BMW collection vehicles of CBMWTFs is also integrated in this software. All the 11 CBMWTFs are implementing Bar-coding system through the online application of the Board. HCFs have registered in the online Bar-coding Manifest application. 11 CBMWTFs are collecting BMW from their member HCFs using GPS fitted vehicles 65 Nos.
6.	Monitoring of Health Care Facilities other than hospitals/clinics such as veterinary Hospitals, Animal Houses, and AYUSH Hospitals etc.	Authorisations are granted to 10 Animal Houses, 3 Veterinary institutions. 6 AYUSH Hospitals have obtained authorization.

5.7 Follow-up on the Action Points of TSPCB pertaining to compliance of BMWM Rules and NGT orders in Telangana State:

Action Point	Particular	Progress report of the State
1	Complete inventory of HCFs generating biomedical waste.	Inventory is complete
2	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	Telangana SPCB has taken up action to ensure that every HCF is authorized under BMWM Rules, 2016. 7273 Health care Facilities including non-bedded HCFs have covered under BMWM Rules.
3(i)	Ensure adequate number of Common Facilities and to cover all HCFs in the state. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	At present 11 nos. of CBMWTFs operating in the state are adequate for treatment & disposal of biomedical waste. In light of COVID pandemic and increase in volumes of BMW Waste, two proponents were issued with in principle

Action Point	Particular	Progress report of the State
		permission to setup new CBMWTFs for catering Hyderabad & surrounding Districts in addition to the existing 11 Facilities.
(ii)	Restriction of Deep Burial pits [should be permitted only if necessary and to ensure that they are constructed as per standards given under BMWM Rules, 2016].	Deep burial is not permitted in the State.
4	Constitution of state and District Advisory Committees	Complied & meetings were held.
5	Implement Barcode system in every HCF and CBMWTFs	11 CBMWTFs operating in the state have implemented Bar-coding system developed by the Board. All the HCFs have registered with the online system.
6	Monitoring of Healthcare Facilities other than hospitals/clinics-Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	These HCFs have tie-up with CBMWTFs and registered with online software for disposal of BM Waste. Board Officials are monitoring HCFs, during processing of authorization applications.
7	Ensure availability of adequate infrastructure with SPCBs/PCBs to monitor compliance.	The Board is equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBMTWFs and HCFs, except for analysis of Dioxins and Furan (Equipment for monitoring is available).
8(i)	Training and capacity Building of officials of Health Department and SPCBs	The Board conducted workshops at State and District level on "Bio-Medical Waste Management" to all the Stakeholders. Regular hands on training programs on compliance mechanism of BMW Rules are also conducted in all 33 Districts to create awareness in management of Biomedical Waste. Stress was made applying for authorization by all HCFs including vet institutes, ayush, clinics &

Action Point	Particular	Progress report of the State
		<p>labs.</p> <p>Awareness was created through the means of posters, short films, All India Radio, etc.</p>
8(ii)	To ensure training and capacity Building of Healthcare workers in HCFs	The Board has conducted 2910 training during the previous year. CBMWTFs are also providing trainings to the healthcare workers of member HCFs in co-ordination with the Field officers of the Board. Officers are designated in Regional offices & Zonal Offices for monitoring of HCFs and compliance of BMWTFs.
9	Installation of OCEMS by CBMWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	All the 11 CBMWTFs have installed OCEMS and connected to CPCB & TSPCB server and Data transmission is being monitored.
10	Submission of Annual Reports to CPCB	Complied. Annual Reports are submitted within stipulated date of 31.07.2021.
11	To ensure compliance to standards by CBMWTFs	Monitoring of CBMWTFs is conducted regularly.
12	To monitor compliance of HCFs [for on-site segregation, pre-treatment of infectious waste-yellow, separate storage space for BMW and treatment of wastewater]	<p>Officers are designated in Regional offices for monitoring of HCFs operating in the state.</p> <p>Special Teams are constituted for surprise inspections as and when needed for regular monitoring of HCFs to ensure compliance for a specific period.</p>
13	District Magistrates to monitor compliance of BMW Management as per District Environmental Plan	District Level Monitoring Committees constituted for monitoring of compliance of BMW Rules are reviewing the implementation of District Environmental Plan.

6. Status of compliance of Hazardous Waste (Management) Rules:

- The Ministry of Environment & Forests (MoEF&CC), Government of India notified Hazardous Waste Management Rules in the year 1989 for management of hazardous waste in the country.
- These Rules were amended from time to time and the MoEF&CC, GoI, vide notification dated 04.04.2016, notified latest Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.
- In the amended Rules focus is on the Reuse & Recycling of hazardous waste.
- The Telangana State is having one Integrated Common Treatment Storage & Disposal Facility (TSDF) for Hazardous Waste, namely M/s. Hyderabad Waste Management Project (HWMP) at Dundigal (V), Medchal-Malkajgiri District. The facility has
 - Incinerator of capacity 1.5 TPH
 - Engineered landfill facility
 - Pre-processing facility for preparing alternate fuel for cement industries.
- The Board has also permitted other two pre-processing facilities i.e., M/s. Gujarat Enviro Protection & Infrastructure Ltd., located at Rakamcherla (V), Vikarabad District and M/s. Enviro Waste Management Services, located at Plot No.85/A, Sy.No.171, Phase-III, IP, Pashamylaram, Sangareddy District.
- The Board has permitted 46 recyclers of hazardous waste with authorized capacity of 2,29,965 TPA.
- As per the Hazardous Waste annual report furnished to CPCB for the year 2019-2020, the total number of hazardous waste generating industries in the State are 3024 and the following quantities of hazardous wastes is generated:

Recyclable Waste (TPA)	94,131.62
Incinerable Waste (TPA)	2,085.03
Utilisable waste (TPA)	1,10,930.72
Landfillable Waste (TPA)	1,09,943.17
Total:	3,17,090.54

The Hon'ble NGT in the matter of OA No. 804 of 2017 filed by Rajiv Naryana & Anr. Vs. Union of India & Ors. vide order dt. 30.07.2018 constituted the Monitoring committee for Management. The Monitoring Committee submitted its report on Management of Hazardous Waste.

The Hon'ble NGT vide order dt 29.01.2021 disposed the matter directing the CPCB and SPCBs to comply with the recommendations of the Monitoring Committee. The Compliance status on the observations and recommendations of the State and TSPCB as per the format **is annexed at Annexure-I.**

7. Status of compliance of E-Waste (Management) Rules:

- The E-Waste Management Rules, 2016 came into force w.e.f. 1st October, 2016 in supersession of the E-Waste (Management and Handling) Rules, 2011. Subsequently, the MoEF&CC, GoI issued E-Waste (Management) Amendment Rules, 2018 vide Notification dt. 22.03.2018.
- There are 12 nos. of E-Waste Dismantling units and 3 nos. of E-Waste Recycling units In the State of Telangana. The TSPCB has issued Consents to these units. The details are as follows:

Dismantlers:

S. No.	Name & Address	CFO Validity	Permitted Capacity
1.	M/s. Enviro Collection Centre (Dismantling Unit), Plot No.1-185/2/A, Sy.No.298 Part, Phase-I, IDA Jeedimetla, Medchal-Malkajgiri District.	31.12.2025	2 TPD
2.	M/s. Ramky E-Waste Recycling Facility, Hardware Park, Kancha, Raviryal (V), Maheswaram (M), Rangareddy District.	30.09.2025	7,840 TPA
3.	M/s. Earthbox Ventures (P) Ltd., (E-Waste Dismantling Unit), Sy.Nos.29, 30 & 85, Uddembarri (V), Shamirpet (M), Medchal-Malkajgiri District	30.04.2022	10 TPD
4.	M/s. NAP Recycling, Sy.No.3, Kethireddypally (V), Balanagar (M), Mahaboobnagar District.	31.05.2022	7.2 TPD
5.	M/s. Bellus E Waste, Sy.No.4-120, Ramachandrapuram (GP), Kondurg (M), Rangareddy District.	31.12.2023	10 TPD
6.	M/s. Shreem Mythri Enterprises, Plot No.50, Phase-III, IDA Cherlapally, Kapra (M), Medchal-Malkajgiri District	22.03.2023	600 TPA
7.	M/s. TES AMM India Pvt. Ltd., Plot No.79, Sy.No.847, IDA Medchal, Medchal (M), Medchal-Malkajgiri District	31.03.2023	5 TPD
8.	M/s. Earthbox Ventures Private Limited, Plot No.S-2/12, Sy.No. 114/1, E-City, Raviryala (V), Maheshwaram (M), Rangareddy District	31.01.2026	6.5 TPD
9.	M/s. Green Wave E-waste Recycling, Sy. No. 1880E, 1880EE, Nandigama (V&M), Rangareddy District	31.12.2024	23.3 TPD
10.	M/s. Kamal Electronics Refurbishing of E-waste Solutions, Sy No: 227/LU, 227/E1, 227/E2, 227/E/2/1,Atmakur (V), Sadasivpet (M), Sangareddy District.	30.11.2025	15.0 TPD
11.	M/s. Chilkuri Enterprises, Sy.No.14, Keesara (M),Medchal-Malkajgiri District	31.12.2025	1.5 TPD
12.	M/s. Reboot Resources Private Limited, Sy.No.113 Part, Patelguda (V), Ibrahimpatnam (M), Rangareddy District	31.01.2026	26.30 TPD

Recyclers:

Sl. No.	Name & Address	CFO Validity	Permitted Capacity
1.	M/s. Earth Sense Recycle Pvt., Ltd., Plot No.37 APIIC Industrial Park, Mankal (V), Maheswaram (M), Rangareddy District.	31.12.2024	22,775 TPA (62.4 TPD)
2.	M/s. Z Enviro Industries Pvt., Ltd., Sy.No.106 & 107, Pulimamidi (V), Kandukur (M), Rangareddy District.	30.06.2025	20,000 TPA (10,000 TPA dismantling & refurbishing) + (10,000 TPA for recycling)
3.	M/s. Silicon Planet Recycling Pvt. Ltd., Sy.No.811/A, Ankireddypally (V) & Grampanchayat, Keesara (M), Medchal-Malkajgiri District.	06.03.2022	Dismantling & Recycling -1000 TPA (2.73 TPD)

Extended Producer Responsibility:

- Every producer of Electrical and Electronic Equipments (EEEs) listed in Schedule-I have to obtain EPR (Extended Producer Responsibility) Authorisation from the Central Pollution Control Board (CPCB).
- The producers shall have arrangements with authorised dismantlers/recyclers either individually or collectively or through a Producer Responsibility Organisation (PRO) or E-Waste Exchange system as per EPR Plan which is approved/ authorised by CPCB.
- The CPCB has issued EPR Authorizations to 27 nos. of producers in the State.
- The TSPCB has issued Consents to the following Producers cum manufacturers:

S.No.	Name & Address	CFO validity	Permitted Capacity
1.	M/s. Electronics Corporation of India Limited, (Dept. of Atomic Energy), ECIL Post, Rangareddy District.	31.03.2022	18.965 Tons/Annum
2.	M/s. Bharat Electronics Ltd., (A Govt. of India Enterprises), IDA Mallapur, Rangareddy District.	31.03.2022	2.745 Tons/Annum

- As per Rule 17 of E-Waste (Management) Rules, 2016 under Schedule-IV, TSPCB carried out Inventorisation in the State of Telangana through M/s EPTRI in the year 2016.
- As per the Inventorization report, the projection for E-Waste generation in HMDA for five years (in Metric Tons) is as follows:

2017-18	2018-19	2019-20	2020-21	2021-22
33,425.3	37,456.6	40,230.5	44,945.2	50,335.6

- As per the Annual Report 2019-20, the total E-Waste processed by the authorised dismantlers and recyclers is 37,859.2 Metric Tons.
- Bulk Consumers: During the year 2019-20, e-waste data pertaining to 763 Nos. of Bulk Consumers was obtained. These Bulk consumers have generated E-Waste of 1468.38 MT which was sent to authorized Dismantling / Recycling units for safe disposal.
- Awareness among the consumers of EEEs is required to regulate the e-waste collection.

7.1 Compliance of Hon'ble NGT Order in OA No. 512 of 2018:

The Hon'ble NGT disposed the case vide order dt. 15.01.2021 directing to take further steps for scientific enforcement of EWMR and to focus on the following major areas:

- Enforcement of EWM Rules,
- Implementation of authorization regime,
- Implementation of EPR regime,
- Bridging the gap between collection target and collection,
- Enhancing the installed dismantled capacity to match the e-waste generation,
- Implementation of environmental compensation regime,
- Constant Vigilance and monitoring,
- Creation of awareness amongst masses and collectors / handlers / dismantlers / recyclers.

The compliance status on the action plan submitted by CPCB to the Hon'ble NGT in OA No. 512 of 2018 is as follows:

S. No	Challenges/ Activities	Stakeholder responsible for implementation	Action	Action Taken
a.	Inventorization of e-waste generation	SPCBs/PCCs	SPCBs / PCCs to complete this activity within one year.	Inventerization of E-Waste in the State of Telangana was carried out through M/s.EPTRI, Hyderabad in the year 2016.
b.	Identification of Producers who have not obtained, EPR Authorisation	CPCB, Custom department, Ministry of commerce and Ministry of electronics telecommunication	This is a continuous activity for which support of SPCBs /PCCs / Custom dept / Ministry of commerce, Ministry of electronics and telecommunication is required.	The TSPCB has been coordinating with Commercial Tax Dept., for identification of Producers in the State. The details of companies were obtained and letters were addressed to the companies informing about EPR Authorization to be obtained as per the E-Waste Management Rules, 2016.
c.	Verification of quantity of e-waste collected by producers	CPCB/SPCBs/PCCs	This is a continuous activity. All the EPR Authorised	The CPCB has issued EPR Authorizations to 27 Producer organizations in the State of Telangana. The

S. No	Challenges/ Activities	Stakeholder responsible for implementation	Action	Action Taken
			Producers will be verified per year.	compliance status being reported to CPCB for further action.
d.	Verification of systems provided by producers for collection and provided by producers channelisation of e-waste	CPCB/SPCBs/PCCs	This is a continuous activity. All the EPR Authorised Producers will be verified per year.	There are 27 EPR Authorizations issued by CPCB in the State of Telangana. The compliance status of collection points is being verified and submitted to CPCB regularly for further action.
e.	Verification of facilities of dismantlers and recyclers for their infrastructure and records	SPCBs/PCCs/CP	This is a continuous activity. All the EPR Authorised Producers will be verified per year.	The TSPCB has issued Consents to 12 Dismantling & 3 Recycling units. These units are being inspected and reports submitted to CPCB on regular basis.
f.	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs/District Administration	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	NGT orders communicated to all the District Collectors and the Board is coordinating with District Administration for checking of informal trading, Dismantling & Recycling of E-Waste. Surprise inspections being conducted to verify illegal dismantling, and recycling of e-waste.
g.	Facilitate collection and disposal of e-waste	SPCBs/PCCs/District Administration/CPCB	State Government to formulate mechanism for collection and for incentivising setting up of recycling facilities.	The Government of Telangana has introduced E-Waste Management Policy, 2017 by giving incentives for setting up of Dismantlers / Recycling facilities.
h.	Governance frame work for monitoring compliance	SPCBs/PCCs/District Administration/CPCB	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, District Collector, CMD/Commissioners) to be designated. Time Frame -	The TSPCB has designated Nodal Officers at District levels and State level to ensure monitoring of compliance.

S. No	Challenges/ Activities	Stakeholder responsible for implementation	Action	Action Taken
			Three months. (3)	
i.	Capacity building at district/State/CPCB level	SPCBs/PCCs/ District Administration/ CPCB	Special workshops to educate functionaries in government / NGOs be run over one year.	E-Waste dismantlers & recyclers are directed to conduct awareness programmes. The District Level officers are being sensitized about the E-waste Rules during the review meetings conducted by the District Collectors on NGT issues.
j.	IEC plan be firmed up and executed	SPCBs/PCCs/ District Administration/ CPCB	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. Time Frame — Three (3) months. The IEC Plan to be executed over one year.	The TSPCB is coordinating with stake holder departments and District Administration for creating awareness among the public.
k.	Strengthen system of enforcement	SPCBs/PCCs/ District Administration/ CPCB	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	The E-waste facilities are being inspected on regular basis to verify compliance. The Board has been submitting Quarterly reports to CPCB. The CPCB is regularly reviewing the action taken on quarterly basis.

8. Status of Action Plan for River Rejuvenation Committee for identified polluted river stretches and compliance with directions of the NGT passed in O.A.No.673 of 2018, dated 20.09.2018 in the matter of news item published in "The Hindu" authored by Sri Jacob Koshy, titled "more river stretches are now critically polluted".

8.1 CPCB has identified the following river stretches of Telangana State based on the BOD levels and priority criteria for restoration of river quality.

S.No.	River name	Stretch Identified	BOD range / Max. value in mg/L	Priority
1.	Musi	Hyderabad to Nalgonda (Osmansagar to Wadapally)	4.0 – 60.0	I
2.	Manjeera	Gowdicharla to Nakkavagu	5.0 – 26	II
3.	Nakkavagu	Gandilachapet to Sevalal Thanda (Bachugudem to Confluence point of Nakkavagu and Manjeera)	26	II
4.	Karakavagu	Along Palvancha	18	III
5.	Maneru	Warangal to Somanpalli (Karimnagar LMD to Somanpalli)	6 – 20	III
6.	Godavari	Basar to Khammam (Basar to Bhadrachalam)	4.0 – 9.0	IV
7.	Kinnerasani	Along Palvancha	10	IV
8.	Krishna	Thangadi to Wadapally	5.0 – 6.0	V

8.2 Compliance of the Hon'ble NGT order dt.14.02.2020:

The Hon'ble NGT directed the following:

- Interim measures for phyto-remediation / bio-remediation etc., for 100% sewage to reduce pollution load on recipient water bodies by 31.03.2020.
 - Untreated / raw sewage discharged into water bodies needs to be stopped. Commencement of STPs shall be taken up by 31.03.2020 and commissioned by 31.03.2021.
- The Compliance of the action plan and the Hon'ble NGT directions as on 30.06.2021 are as follows:

Action Points	Compliance status
<p>Interim measures for phyto-remediation / bio-remediation etc., for 100% sewage to reduce pollution load on recipient water bodies.</p>	<p>Musi, Nakkavagu/Manjeera stretch:</p> <p>i) <u>In-Situ Remediation:</u></p> <ul style="list-style-type: none"> • The NEERI has prepared DPRs for In-situ remediation for 5 drains and one drain at Kokapet was awarded to NEERI. The NEERI has yet to commence the work and delay is reported to be due to Covid -19 surge. • For balance 4 drains, DPRs are received from NEERI which are under sanction stage. <p>ii) <u>Feecal Sludge Treatment as interim measure(FST) at the newly proposed STP sites:</u></p> <ul style="list-style-type: none"> • HMWSSB has proposed 6 FSTPs as an interim measure to avoid pollution of lake bodies. HMWSSB provided one FSTP of 40 KLD capacity at Nalla Chervu. • 2 FSTP of capacity 20 KLD each at Injapur & Nagaram are under construction. • HMWSSB has enlisted the Septic Tank Cleaning Vehicle Operators of 87Nos and provided the training for safe handling of septage and issued safety equipment. <p>iii) <u>Co-treatment of Septage at existing STPs for the Peripheral / ORR areas:</u></p> <ul style="list-style-type: none"> • HMWSSB has taken up co-treatment of septage from the Septic Tanks of individual and community septic tanks at the existing STPs by setting up co-treatment facilities at the following STPs locations of <ul style="list-style-type: none"> i. Amberpet, ii. Nallacheruvu, iii. Peddacheruvu, iv. Miralam v. Khajaguda vi. Nanakramguda vii. Nagole viii. Khajakunta • So far 7 Co-treatment plants are established and functioning and 1 more is in progress • HMWSSB has empanelled 87 Septic Tank Cleaning Vehicle Operators for transportation of septage and safe disposal at co-treatment facilities at existing STPs. These operators are provided training for safe handling of septage and issued safety equipment. <p>iv) Rain guard / wet land construction on Kukatpally nala which joins Hussainsagar lake pilot project is taken-up by HMDA for a length of 300 RMT to reduce the BOD load of the water passing through it.</p>
	<p>Maneru, Kinnerasani/Karakavagu, Godavari, Krishna Stretches:</p>

Action Points	Compliance status
	<p>i. Establishment of the FSTPs: 71 old ULBs under CDMA are packaged into 7 clusters. FSTP in 5 ULBs (Siddipet, Kamareddy, Nirmal, Bhongir and Nalgonda) are already operational and in balance 66 ULBs the project is in different stages of development on PPP mode. Another 68 new ULBs are categorized into 7 clusters and currently tender is being prepared for establishing FSTP on PP mode in each ULB</p> <ul style="list-style-type: none"> ➤ The Public Health Dept., carried out detailed study of the drains in the above river stretches. The following conditions are not conducive for proposing in-situ remediation on the drains <ul style="list-style-type: none"> • Flow <5 MLD • Flat terrain is not available ➤ Due to above reasons and funding constraints which were become more severe due to COVID conditions, in-situ remediation may not be conducive. ➤ 17 Nos in Priority III-V with a total capacity of 520 KLD are under construction. The details of locations and capacity in KLD are as follows. ➤ Ramgundam-60, Medchal-10, Janagaon-20, Adilabad-35, Nizamabad-90, Bhainsa-15, Armoor-20, Metpally-20, Khammam-95, Narayanpet-10, Jagital-35, Korutla-25, Bodhan-20, Peerzadiugda-15, Vemulawada-10, Kagaznagar-25 and Boduppal-15. ➤ Tenders has been invited for construction of FSTP in another 68 newly formed ULBs, with 495 KLD capacity for Rs 26.00 Crs. Bid submission date is on 15.06.21.
Commencement of STPs shall be taken up by 31.03.2020 and commissioned by 31.03.2021	<p><u>Details of existing STP in the State:</u> Details are placed at <u>annexure</u></p> <p><u>Details of under construction STPs in the State:</u></p> <ul style="list-style-type: none"> ○ Polluted River Stretches: Nil ○ <u>Other than Polluted River Stretches:</u> 17 STPs with a capacity of 210.4 MLD are under different stages and details are placed as Annexure. <p><u>Details of proposed STPs in the State:</u> Total 111 STPs with a capacity of 1915 MLD details are placed at Annexure.</p> <p>Priority I & II- 31 STPs with a capacity of 1259.5 MLD in Priority-I and 10 STPs with a capacity of 340.50 in Priority-II.</p> <ul style="list-style-type: none"> ○ Ready to Award works: Tender notification issued and agency is finalized for construction of the STPs in HAM model for 17 STPs (15 (349.5MLD) under Priority -I and 2 STPs (27MLD) under Priority-II) with a capacity of 367.5MLD. The issue of work order is under progress. ○ DPRs ready: 14 STPs with a capacity of 880MLD in Priority-

Action Points	Compliance status
	<p>I are ready and proposals for taking up under HAM model are in the process of administrative sanction.</p> <ul style="list-style-type: none"> ○ DPRs under Preparation: 10 STPs with a capacity of 347.5MLD in Priority-II are under preparation <p>Priority III to V- 72 STPs with a capacity of 315 MLD are proposed.</p> <ul style="list-style-type: none"> ○ DPRs Ready- 42 STPs with a capacity of 215.17MLD ○ DPRs under preparation - 30 STPs with a capacity of 99.85MLD.

The Hon'ble NGT vide order dt. 29.06.2020 directed the following :

- The monitoring is expected with reference to ensuring that no pollution is discharged in water bodies and any violation by local bodies or private persons are dealt with as per mandate of law as laid down in orders of the Hon'ble Supreme Court and this Tribunal without any deviation from timelines.
- Every State/UT in the first instance must ensure that at least one polluted river stretch in each category is restored so as to meet all water quality standards upto bathing level. This may serve as a model for restoring the remaining stretches.

The Action plan for treating the sewage entering the water bodies is under implementation. The Monthly progress report furnished to NMCG in the format is **annexed as Annexure-II**.

In compliance to the Hon'ble NGT in O.A No 673 of 2018 dt.22.02.2021, 1st review meeting was conducted on 31.03.2021 with all the stakeholder departments on the progress of implementation of the action plan and regular follow-up is being done for implementation.

9. Non-attainment cities in O.A.No.681 of 2018.

- **Hon'ble NGT orders in O.A.No.681/2018, dated 08.10.2018:** The Hon'ble NGT issued order in O.A.No.681/2018, dated 08.10.2018 about time bound preparation and implementation of the Action Plan for lowering the ambient air pollution in the non-attainment cities. CPCB has identified 102 non-attainment cities out of which, Telangana has 3 non-attainment cities/areas (Hyderabad, Patancheruvu and Nalgonda). The action plan has to be prepared by a 6 member committee called Air Quality Monitoring Committee (AQMC) under the overall supervision and coordination of Principal Secretary, Environment of the concerned State/Union Territory and may be further supervised by the Chief Secretaries concerned.

Gist of the Orders	Remarks
Time bound preparation and implementation of the Action Plan for lowering the ambient air pollution in the non-attainment cities	Action Plan prepared and submitted within timelines on 17-12-2018 and the revised action plan on 11-03-2019.
Constitution of the 6 member committee called Air Quality Monitoring Committee (AQMC) under the overall supervision and coordination of Principal Secretary, Environment of the concerned State/Union Territory and may be further supervised by the Chief Secretaries concerned	The EFS&T Department, Government of Telangana issued G.O.Rt.No.182, dated: 20.11.2018 constituting Air Quality Monitoring Committee (AQMC). Till now, 3 meetings were conducted on 04-12-2018, 23-01-2019 and 05-03-2019 and the approved action plans are communicated to CPCB. AQMC is reviewing the progress of implementation.
CPCBs, SPCBs and State Pollution Control Committees shall develop a public grievance redressal portal for redressal of public complaints on air pollution along with a supervisory mechanism	TSPCB is having a online complaint redressal system and toll free number (10741).

Gist of the Orders	Remarks
<p>Strengthening of the AAQM network</p> <p>MOEF&CC will provide the requisite funds for the purpose.</p>	<p>Proposals prepared and in the process of strengthening.</p> <p>A proposal as per the population criteria communicated by CPCB was submitted to CPCB on 08-02-2019. The total number of AAQ stations required for Telangana State are 73 out of which 54 AAQ stations will be new (22 CAAQMS & 32 Manual) including non-attainment cities.</p> <p>Non-attainment cities (3 nos.):</p> <ul style="list-style-type: none"> • Hyderabad & Patancheru - 7 more CAAQMS are required and are likely to be installed by September, 2021. Nalgonda - 1 CAAQMS and 1 Manual AAQMS. (Nalgonda additional monitoring station is commenced)
<p>AAQMS shall be connected to Central server of CPCB for reporting analysis of results in a form of Air Quality Bulletin for general public at regular intervals at least on weekly basis and ambient air quality on continuous basis on e-portal.</p>	<p>CAAQMS of TSPCB are connected to CPCB server, the data and Air Quality Index is being uploaded into the website of TSPCB on weekly basis. TSAIR app also provides the online data</p>

- a. Constitution of District Level Air Quality Monitoring Committee:** EFS&T has issued the G.O.Rt.No.33, dated 14.03.2019 constituting the District Level Air Quality Monitoring Committee for implementation of the action plan in HMDA and Nalgonda.
- b. State Steering Committee:** Government has issued GO Rt.No.84, dated 07-06-2019 constituting the Steering Committee headed by the Chief Secretary for overall guidance for the National Clean Air Program (NCAP) program to review implementation of the action plan on quarterly basis
- **Hon'ble NGT orders on 15.03.2019:**
 - i. Based on the parameters applied, if there are other cities not included in the 102 non-attainment cities, the CPCB is directed to include the same in the list of non-attainment cities.

- ii. The Chief Secretary of the states may finalize Action Plans within three months for reducing the Noise Pollution Levels and submit the same to the CPCB.

TSPCB in consultation with the stakeholder departments prepared an action plan to reduce the noise pollution in Hyderabad City. The Action Plan is approved by the Chief Secretary, during the first state steering committee meeting held on 09.07.2019. The action plan on noise is communicated to the CPCB for approval on 12.07.2019.

- The Hon'ble NGT vide order dated 06.08.2019 mentioned additional Non-Attainment cities in the Country and directed that an action plan shall be prepared as per the guidelines given in the order dated 08.10.2018 within three months. Sangareddy town of Telangana state is also included in the list. In compliance to the Hon'ble NGT orders, an Action Plan for Sangareddy is submitted to CPCB.
- The Hon'ble NGT vide order dt.20-11-2019 directed as follows:

Gist of the Orders	Remarks
Let assessed number of stations be installed within one year and quarterly progress reports furnished to CPCB by all the SPCBs/PCCs.. In default of compliance, SPCB/PCCs will be liable to pay compensation @ Rs. 5 Lakh per month starting from 01.01.2021. Failure may also be reflected in the ACRs of the Member Secretaries of SPCBs/PCCs.	7 CAAQMS procuring is under progress and is expected to be installed before September, 2021 in Hyderabad. Nalgonda town additional monitoring stations have been commenced.
Let SA and CC be completed within three months by the SPCBs/PCCs utilizing available data, based on which MoEF&CC may take further follow up action in terms of direction para II of order dated 06.08.2019 quoted above. SPCBs/PCCs may furnish action taken report to CPCB so that CPCB can file an appropriate report before this Tribunal. For any default, compensation will be liable to be paid @ of Rs. 5 lakh per month after 01.04.2020. Failure may also be reflected in the ACRs of the Member Secretaries of SPCBs/PCCs. MoEF&CC may file compliance report before the next date.	The Study is awarded to IIT Kanpur for carrying out the Source Apportionment, emission Inventory and Carrying capacity for Hyderabad and patancheruvu. A joint Source Apportionment study by CPCB along with TSPCB is finalised for Nalgonda town.
The review of master plans may now be carried out in the	

<p>light of the studies within six months from the date of such studies in above terms. Mechanism for shifting industrial units from residential areas may be evolved immediately. Let both these aspects be complied by the all the States/UTs and reports furnished to the CPCB. The Chief Secretaries concerned may monitor compliance. In default, the concerned States/UTs will be liable to pay compensation @ Rs. 5 lakhs per month after the stipulated timeline already mentioned.</p>	<p>Three new Industrial Estates developed to facilitate the shifting of the sector specific industries like steel, oil and textile industries.</p>
<p>PGRPs may be developed for the remaining NACs and report furnished by the SPCBs/PCCs to CPCB within two months. In default, SPCBs/PCCs concerned will be liable to pay compensation @ Rs. 2 lakhs per month from 01.02.2020. CPCB may file a compliance report. Failure may also be reflected in the ACRs of the Member Secretaries of SPCBs/PCCs.</p>	<p>PGRP developed. A toll free number is established, TSAIR app is commenced, complaints through web portal and also on social media like twitter are being maintained.</p>
<p>Compliance may also be ensured for the remaining cities and report furnished to CPCB by the States/UTs by 31.01.2020. In default, compensation will be liable to be paid @ Rs. 10 lakhs per month from 01.02.2020. The compensation may be recovered by the States/UTs from the erring officers and appropriate entries may also be made in the ACRs of the Heads of the Departments concerned.</p>	<p>Action plan for the additional city is submitted and approval is received for the action plan through their letter dated:26-06-2020</p>
<p>Let the approved action plans be executed accordingly in terms of the timeline provided therein and compliance report furnished by Chief Secretaries of the concerned States/UTs to CPCB on quarterly basis starting from 01.04.2020. CPCB may file compliance report before this Tribunal. Failure on this regard may be visited with adverse consequences.</p>	<p>Under implementation and compliance report is being submitted</p>

The status of the implementation of the Action Plans for reducing the air pollution in the non-attainment cities is placed as **Annexure -III**.

10. Status report on compliance of Hon'ble NGT order in O.A.No.1038 of 2018 on the news item published "The Asian Age" titled "CPCB to rank industrial units on pollution levels".

- The Hon'ble NGT vide order dated 13.12.2018 in O.A.No.1038 of 2018 has observed that Central Pollution Control Board during the year 2009-10 has carried out comprehensive environmental assessment of 88 industrial clusters across the country and rated them on the concept of Comprehensive Environment Pollution Index (hereinafter referred to as CEPI). Out of 88 Industrial clusters, 43 industrial clusters in 16 States having CEPI score of 70 and above were identified as Critically Polluted Areas (CPAs). Further 32 industrial clusters with CEPI scores between 60 & 70 were categorized as severely polluted areas (hereinafter referred to as SPAs). It was suggested that areas having CEPI score between 60 to 70 i.e., severely polluted industrial cluster shall be kept under surveillance and pollution control measures should be effectively implemented. Whereas the Critically Polluted Industrial Areas need further detailed investigations in terms of extent of damage and formulation of appropriate remedial action plan. Three industrial clusters were monitored in the Telangana State and the CEPI scores were assessed as below:

S.No.	Name of the industrial cluster	CEPI Score
1	Patancheru-Bollaram	75.42 (Critically Polluted Area)
2	Kattedan	60.17
3	Kukatpally	66.46

- The Hon'ble NGT vide order dated 13.12.2018 directed that a Committee shall be constituted by the concerned State which shall prepare and finalize the time bound action plan with regard to identified polluted industrial clusters in accordance with the revised norms laid down by the CPCB to restore environmental qualities within norms.
- In compliance to the Hon'ble NGT orders, the EFS&T Department, Government of Telangana vide G.O.Rt.No.2, dated 10.01.2019 constituted the Committee for preparation of Action Plan for restoration of environmental qualities in respect of identified three Polluted Industrial Clusters (PIA) viz. (Patancheru-Bollaram, Kukatpally and Kattedan) taking into account the critical parameters pertaining to these areas and submitted final Action Plans to the CPCB on 11.03.2019.
- The Hon'ble NGT vide order dt.14.11.2019 directed that the action taken report shall be furnished showing the number of identified polluters in Polluted Industrial area, the

extent of closure of polluting activities, extent of Environmental Compensation recovered and the cost of restoration of the damage to the environment of the said areas.

- Accordingly, the Board is monitoring the industries in the said areas and initiated action against non-complying units.
- The Board proposed to engage third party which is NABL accredited to carryout monitoring and assess the environmental parameters for Pre-monsoon and Post-monsoon season in three Polluted industrial Areas. Due to lockdown, the Pre-monsoon monitoring could not be carried out. The compliance of action points are as follows:

Action Points	Action taken till date
Monitoring of industries for compliance of emission standards and up-gradation of Air Pollution Control equipments.	Industries are regularly monitored for compliance of emission standards and up gradation of Air pollution equipment.
Ensure installation of multi stage scrubbers with online pH meters to control process emissions / vent condensers to solvent storage tanks.	All Industries using scrubbers upgraded single stage scrubbers to multi stage scrubbers with online pH meters.
Prepare plan for improvement of infrastructure of roads.	<p><u>IDA Bollaram:</u></p> <ol style="list-style-type: none"> 1. The status of improving infrastructure facilities in IDA Bollram was reviewed with Bollaram Municipal Commissioner and internal roads are concretized to reduce air pollution. 2. No solid waste dump has happened in the area. <p><u>IDA Patancheru:</u></p> <p>All roads in the Patancheru Industrial Park are BT/CC roads and are in good condition.</p> <p><u>IDA Kukatpally:</u></p> <p>All roads in the IDA are BT/CC roads and are in good condition.</p> <p><u>IDA Kattedan:</u></p> <p>All roads in the IDA are BT/CC roads and are in good condition.</p> <p>The Board has procured 2 mechanical sweeping machines and handed over to TSIIC for deployment in IDA Patancheru and Jeedimelta.</p>

Action Points	Action taken till date
Maintain pot holes free roads for free-flow of traffic	Repair and maintenance of pot holes work under progress.
Regular check and control of burning of municipal solid wastes.	The Government has issued GO Ms.No.27 prohibiting open burning of municipal waste. No incident of open burning noticed during this quarter.
Regular operation of ZLD systems / ETPs or ensuring sending effluents to CETP regularly.	<p>There are 5 industries (3- Bollaram & 2- Patancheru) having ZLD systems. M/s Dr Reddy Laboratories is having common ZLD system for 4 units and 45 units (33 -Bollaram & 12 - Patancheru) are members of CETP.</p> <p>The members of CETP are transporting the effluents to CETP using tankers fitted with GPS and online vehicle tracking and manifest system. The ZLD systems have installed camera and flow meter and connected to TSPCB and CPCB server.</p> <p>Regular monitoring of above industries are carried out</p>
Regular monitoring of CETP and ensuring compliance of standards.	The CETP is monitored on daily basis for ensuring compliance of standards. The CETP installed OCEMS and the same is connected to TSPCB and CPCB server. The CETP is meeting the standards.
Regular monitoring of the Industrial area to identify the unauthorized dumpings.	TSPCB has constituted night patrolling teams to monitor IDAs regularly to identify any unauthorized dumpings.
Concretizing of storm water drains in the industrial area and connect to STP.	<p>Bollaram Municipality is maintaining existing storm water drains regularly and proposal for concrete storm water drains is under consideration.</p> <p>TSIIC-IALA Patancheru, Kattedan and Kukatpally are maintaining storm ware drains regularly.</p>

11. Status on Rejuvenation of water bodies, Ground water extraction/contamination and re-charge (Original Application No. 325 of 2015 in the matter of Lt.Col.Sarvadaman Singh Oberoi Vs Union of India & Ors).

- An Original Application has been filed before the Hon'ble NGT, New Delhi regarding identification, protection and restoration of water bodies in the State of Haryana. The Hon'ble NGT while considering the above application stated that the scope of the Application (OA) needs to be extended to the entire Country in the interest of protection of Environment and directed for Preparation of action plans within three months and the report to be furnished by the State Govt to the CPCB and the CPCB may examine all plans received from State Governments and furnish its comments to the Tribunal within two months thereafter.
 - i. The CPCB may prepare and place on its website guidelines in the matter of restoration of water bodies in the light of above order within one month.
 - ii. The matter may also be monitored by Central Monitoring Committee constituted in terms of order dated 08.04.2019 in O.A No. 673/2018 - Polluted River Stretches, as this matter is connected to the steps required for remedying the polluted river stretches as already explained.
- The Hon'ble NGT has initiated proceedings in the matter of OA No. 496 of 2016 as per the news item published in "Hindustan Times" dated 19.06.2015 titled "Dirty flows your drinking water" authored by Ritam Halder" with regard to
Having regard to significance of RWH for conservation of water, joint Committee of CPCB and Ministry of Jal Shakti may secure status of implementation and action plans from all States and UTs and furnish combined status report in OA No. 325/2015 on or before 30.11.2019. The Chief Secretaries of all States / UTs may oversee compliance in their respective areas.
- The Hon'ble NGT directed that the Joint Committee of CPCB and Ministry of Jal Shakti may secure status of implementation and Action Plans from all States and to furnish combined status report in O.A.No.325 of 2015 on or before 30.11.2019 and the Chief Secretaries may oversee the compliance in their areas.
- Revised complete action plan with all the details was submitted before 31st July, 2020 to CPCB and also a presentation was made before the CPCB Expert committee. I&CAD addressed collectors for implementation of the orders. The compiled report on the actions informing that 6697 out of 10434 villages are covered under Mission Kakatiya is submitted to CPCB.

- Format for submission of information on proposed action plans for “restoration of polluted water bodies (lakes and ponds)” in compliance to Hon’ble NGT orders dated 25.02.2020 in O.A. No. 325/2015 is annexed at **Annexure-IV**.

12. Status of work in compliance of the directions passed in O.A.No.173/2018, Sudarshan Das Vs. State of West Bengal & Others order dated 04.09.2018.

- The Government of Telangana has introduced New Sand Mining Policy in the year 2014 and framed Telangana State Sand Mining Rules, 2015, vide G.O.Ms.No.03, dated 08.01.2015, to have sustainable sand mining in the State of Telangana and authorised Telangana State Mineral Development Corporation Ltd (TSMDC), for excavation, regulation and supply of sand in the State of Telangana on allocation of feasible areas. TSMDC is following all the guidelines of sustainable sand mining in the State of Telangana.
- TSMDC has deployed staff in the stockyard with Sand Reach Officer, Sand Reach Assistant and Security Guards to monitor Sand Mining and Transportation activities.
- Sand available areas identified in the Districts. I, II, III, IV & V order streams and also the reservoirs that require de-siltation.
- District Level Sand Committees conducted detailed survey and identified the areas to be de-silted and quantity of the sand to be extracted. After identification, necessary Environmental Clearance obtained wherever required.
- Identified sand bearing areas and prepared Mining Plan and got approved. Obtained necessary Environmental Clearance for operation of sand reaches.
- Identified reservoirs for de-siltation i.e. Mid Maniar, Lower Maniar, Annaram barrage, Medigadda barrage and Musi reservoir.
- Established a robust mechanism to monitor the sand operations and its transportation to the customers. Sand Mining activities are monitored by TSMDC, through a website Sand Sales Monitoring and Management System. Transparency and Accountability is maintained by Online Booking of Sand, Electronic Transit Pass Generation, Authentication of Vehicles along with Gross weight through RTA and Authentication of Customers through Aadhar database. As an additional Security measures Security Paper is used for generating Transit Posses through Computer Printing and Tab Printing where Power supply is not available.
- TSMDC empanelled nearly 27 weigh-bridges at strategic points nearer to the Sand Stockyards in Telangana State to ensure proper weighment of Transport Vehicles. The

powers of Enforcement are vested with Mines Department, Revenue, Police and RTA to curtail illegal sand mining and transportation.

- "Sand A Mobile" application is provided to the enforcement authorities to verify genuinity of transportation vehicles en-route.
- Unique QR code is adopted in transportation of sand.
- Sand operations carried out strictly between 6:00 AM to 6:00 PM.
- Air pollution in the en-route villages controlled by sprinkling the water on the roads. It is ensured that all the trucks are covered properly with the tarpaulin cloth to avoid dust pollution.
- Strictly adhered to the protection of the structures by leaving the buffer zone upstream and downstream of the structures. For road safety, deployed trained people in all the junctions in the Villages where sand Lorries are passing through.
- A conference was held at Hyderabad to popularise the use of M-Sand.
- 27 sand bearing area closed after expiry of Environmental Clearances.
- Closed Circuit cameras were installed in 49 sand reaches.
- District Survey Report (DSR) are prepared for 9 districts where sand operations are going on as per the directions of the Hon'ble NGT.
- TSMDC also prepared scientific study report on impact of de-siltation of sand for Medigadda and Annaram Barrages of Jayashankar Bhupalpally District and Mid Maniar Barrage of Rajanna Sircilla District. The reports were submitted before Hon'ble NGT on 14.02.2020.
- The compliance of Hon'ble NGT orders is as follows: -

Hon'ble NGT directions	Compliance.
Demarcation of the sand reaches	While identifying the sand reaches they were demarcated by fixing geo-coordinates.
Compliance to the guidelines issued in Environmental Assessment (EIA) 2006 and Sustainable Sand Mining Management Guidelines 2016.	The guidelines issued in EIA 2006 and Sustainable Sand Mining Management Guidelines 2016 are strictly adhered to and while mining the sand. Obtained Environmental Clearance/CFE/CFO for 13 sand bearing areas and another 18 sites obtained EC & awaiting CFE/CFO.

13. Status report on the compliance of the Hon'ble NGT order in O.A.No.148 of 2016 filed by Mahesh Chandra Saxena Vs South Delhi Municipal Corporation & Ors on Utilization of treated wastewater from STPs.

- The Hon'ble NGT vide order dated 27.11.2018 in Original Application (OA) No. 148 of 2016 filed by Sri. Mahesh Chandra Saxena Vs South Delhi Municipal Corporation (SDMC) & Ors directed as follows:
 - i. All the States to prepare and furnish Action Plan within 3 months for utilization of treated water.
 - ii. The State Government shall furnish the Action Plan to CPCB within three (3) months.
 - iii. The CPCB may review such action plans and issue appropriate directions in the matter.
 - iv. The CPCB shall furnish a report of compliance to the Hon'ble Tribunal by 30.04.2019 by e-mail.
- The State Government submitted the action plan for utilisation treated water from STPs to CPCB on 04.09.2019.
- The Hon'ble NGT vide order dated 11.09.2019 directed as follows:

“ 11. In view above, we direct that the States / UTs which have not yet furnished their action plans may do so on or before 30.11.2019, failing which defaulting States / UTs will be liable to pay compensation @ of Rs.1 Lakh per month till Action Plans are filed. The States / UTs which have furnished the Action Plans may remove the deficiencies noticed above by 30.11.2019, failing which they will be liable to pay compensation @ of Rs. 1 Lakh per month. The compensation may be deposited with the CPCB, which may be used for restoration of the Environment”.
- The CPCB vide letter dated 07.10.2019 informed that the Action Plan on Utilization of treated waste water for the State of Telangana was examined and suggested to revise the action plan by incorporating the missing data viz., (i) Explore potential water demand of identified bulk users of water and (ii) To explore possibility of setting up of treatment facility in industrial clusters to meet their raw water requirement instead of drawing ground water.
- The revised action plan incorporating the gaps observed was submitted to CPCB on 22.01.2020.
- The Hon'ble NGT vide order dt.26.09.2020 disposed of with a direction that it will be appropriate that this aspect is also now monitored by the CMC headed by the Secretary,

Ministry of Jal Shakti and assisted by the CPCB and NMCG. Ministry of Urban Development may also nominate an officer of not below the rank of Joint Secretary in the said Committee and the subject will be henceforth considered in OA 593/2017 and OA 673/2018.

- The quarterly Status of Sewage Management in the State of Telangana in the format of CPCB is annexed **at Annexure- V.**

14. Status of setting up and proper functioning of ETPs/ CETPs/ STPs in the State of Telangana (OA/593/2017).

- The Hon'ble NGT vide order dated 04.07.2017 in OA No. 593 of 2017 directed the SPCBs to file a statement on the status of functioning of STPs/ETPs/CETPs.
- As per the orders of Hon'ble NGT, the CPCB has developed an online portal in its website so as to upload the status of ETPs / CETPs / STPs every month by the State PCBs. Accordingly, the Board is uploading compliance status of industries (ETPs) / CETPs / STPs every month in the CPCB website, so as to file the report before the Hon'ble NGT.
- **Status of ETPs / CETPs / STPs in the State at the end of 1st quarter of 2021-22 (April to June, 2021) is as follows:**

- **Status of ETPs:** The Telangana State Pollution Control Board has identified 2168 number of water polluting industries existing in the State. Out of 2168 industries, 2160 industries having functional ETPs and 8 industries are not having ETPs. The status of ETPs and action taken report is as follows:

1	No. of industries which require ETP	2168
2	No. Industries having functional ETP	2161
3	No. of industries complying	2113
4	No. of industries non-complying	48
5	Closure directions issued	25
	Show cause notice/directions issued	23
6	No. of industries operating without ETP	7
7	Closure directions issued	7

- **Status of CETPs:** There are 7 CETPs existing and 1 CETP is proposed in the State of Telangana and the status is as follows:

1	No. of CETPs	7
2	No. of CETPs complying	4
3	No. of CETPs non-complying	3*
4	Closure directions issued	3*
5	Details of under construction/proposed CETPs	1

*one CETP M/s ILF&S Ltd, Fabcity is not in operation due to business reasons

- **Status of STPs:** There are 374 STPs (Municipal-30 nos. & Other-344 nos.) existing and 374 STPs are complying with discharge standards. 312 STPs (Municipal-111 nos. & Other-201 nos.) are proposed in the State of Telangana and the status of STPs is as follows:

A	Municipal STPs	
1	No. of STPs	30
2	No. of STPs complying	30
3	No. of STPs non- complying	0
4	Show cause notice/directions issued	0
5	Details of under construction/proposed STPs	20
B	Other than municipal STPs	
1	No. of STPs	344
2	No. of STPs complying	344
3	No. of STPs non- complying	0
4	Show cause notice/directions issued	0
5	Details of under construction/proposed STPs	312



**CHIEF SECRETARY,
GOVERNMENT OF TELANGANA**

Format for providing information w.r.t. directions of the Tribunal dated 29.01.2021 in the matter of 804/2017 pertaining to State of Telangana

S.No.	Recommendations / Directions	Status
1.	<p>Whether the State/UT Govt/Admin has taken action to monitor the implementation of recommendations given by CPCB in its action taken report December, 2020?</p> <p>A. If yes, kindly provide details (viz., committees constituted, meetings conducted, Office memorandum issued etc.)</p> <p>B. If no, please provide the action plan with timeline.</p>	<p>a. The State is implementing the recommendations of the monitoring committee and submitting the status reports through TSPCB. The issue of compliance of Hazardous waste particularly with respect to monitoring committee recommendations is reviewed by Chief Secretary along with the issues in O.A. No 606 of 2018 and submitting the compliance to the Hon'ble NGT in the quarterly reports being filed.</p>
2.	<p>Implementation of Rule 5(1)</p> <p>a) Name of the Department / Government Agency authorized for implementation of Rule 5(1).</p> <p>b) No. of areas earmarked / industrial space allotted for recycling, pre-processing and other utilization of hazardous waste in the existing and upcoming industrial park, estate and industrial cluster.</p>	<p>a) The Telangana State Industrial Infrastructure Corporation is the concerned authority for allocation of industrial space in the existing and upcoming industrial park, estate and industrial clusters.</p> <p>b) Industrial Space for pre-processing facility at IDA, Rakamcherla was allotted by TSIIIC and the facility is functioning.</p> <p>There is one existing HWM facility i.e., TSDF and incinerator along with AFRF at Dundigal and two more facilities are proposed as detailed below:</p> <ol style="list-style-type: none"> 1. TSPCB has entrusted establishment of TSDF for Hazardous waste to M/s Ramky Enviro Engineers Ltd at Dundigal(V), Quatbulapur (M) in an area of 200 acres. This is an already existing facility. Further, they are in the process of expansion of this project with Waste to Energy Plant and E-waste recycling plant. 2. Hyderabad Pharma city at Yacharam, Kandukur & Kadthal(M). RR District. This is new industrial park. It is proposed to develop integrated Solid waste treatment facility with an area of 100 acres with 50 acres in Phase-I and balance 50 acres in Phase-II. The facilities proposed are secured landfill for hazardous waste & sanitary,

		<p>Integrated recycling facility, engineered landfills for MSW, incinerator and waste to energy plant.</p> <p>3. Zaheerabad National Investment Manufacturing Zone (NIMZ) at Sangareddy District. This is a new Industrial park. An area of 32 acres has been allotted for solid waste management facilities in multiple spaces in different phases. The hazardous waste generated will be sent to TSDF at Dundigal.</p>
3.	<p>Implementation of Rule 5(2)</p> <p>a) Name of the Department / Government Agency authorized for implementation of Rule 5(2).</p> <p>b) Total No. of Workers involved in recycling, pre-processing and other utilization activities of Hazardous & other waste.</p> <p>c) No. of workers registered and recognized which are involved in recycling, pre-processing and other utilization activities.</p> <p>d) No. of groups formed of workers to facilitate setting up of recycling, pre-processing and other utilization activities.</p> <p>e) No. of skill developments activities undertaken for the workers involved in recycling, pre-processing and other utilization activities.</p> <p>f) No. of annual health monitoring check-ups/camps carried out for the workers involved in recycling, pre-processing and other utilization activities.</p> <p>g) No. of workers (involved in recycling, pre-processing and other utilization activities) monitored in the above annual health monitoring check-ups/camps.</p>	<p>a) Director of Factories (Labour Employment, Training and Factory Department)</p> <p>b) 1772 No. of workers involved in recycling, pre-processing and other utilization activities of Hazardous and Other waste.</p> <p>c) Presently, there is no system of registration of workers involved in recycling units.</p> <p>d) No groups of workers formed to facilitate setting up of facilities.</p> <p>e) 1240 No. of workers involved in skill development activities. A webinar was conducted on 29.06.2021 on awareness program for workers on health and safety engaged in Hazardous related operations.</p> <p>f) 70 No of health monitoring check-ups/camps carried out. Conducting of Health camps are regular activities and will be carried not regularly.</p> <p>g) 912 No. of workers are monitored in the above health camps and medical examination for remaining workers is in progress and will be completed by 15.08.2021.</p>

4.	Implementation of Rule 5(4) a) Whether integrated plan for effective implementation of Rule 5 of HOWM Rules, 2016 has been prepared by State Government. b) Annual report for the implementation of the Rule 5 of HOWM Rules, 2016 has been submitted to MoEF&CC. i. If yes, date of submission of annual report: ii. If no, provide timeline for submission of annual report.	a) Integrated plan is yet be prepared. However, the concerned departments are implementing the Rule 5 of the HOWM Rules, 2016 by registering and recognizing the workers involved in recycling, pre-processing and other utilization activities, skill development of the workers, regular monitoring and health checkups. b) No. However, TSPCB is submitting the annual returns for every to CPCB. The CPCB may prepare a standard format for providing annual report. Annual report will be submitted by September, 2021.
Status on recommendations pertaining to State Pollution Control Boards / Pollution Control Committee		
5.	Board shall ensure timely submission of annual returns by all occupiers and in case of non-compliances (i.e., in respect of non-submission/ after lapse of timeline) action may be taken in accordance with the provision laid down under the HOWM Rule, 2016.	Complied. The Board is issuing notices to the industries in case of non-compliances (i.e., in respect of non-submission/ after lapse of timeline)
6.	Board shall verify and validate the inventory data before accepting the same and adopt the CPCBs guidelines while preparation of HW inventory report.	The guidelines issued by CPCB for preparation of HW inventory report are strictly followed and the Board is verifying and validating the inventory data being furnished by the industries in accordance with the guidelines.
7.	Board shall prepare annual inventory report on hazardous and other waste generation and its management, as per CPCB's guidelines and ensure submission of same within stipulated timeframe as laid down under HOWM Rules, 2016.	The Board is preparing annual inventory report on hazardous and other waste generation and its management, as per CPCB's guidelines and submitting same within stipulated timeframe.
8.	Board shall ensure verification and reconciliation of closing of manifest document for all the cases in Hazardous waste handling/ generating units. In how many units verification of reconciliation and closing of manifest documents have been carried out?	25 units verification of reconciliation and closing of manifest documents have been carried during Jan, 2021 to March, 2021 and 105 units during April, to June, 2021.
9.	Board shall expedite/initiate action on development of sectorial process based reasonable HW generation range/environmental benchmarking / guidelines for HW recycling/utilization and approach for waste management hierarchy. Please provide details on the sector identified an progress made on development of the said documents within 01 month to CPCB.	Not developed. The major categories of industries generating hazardous waste in the State are Bulk drug industries. As the processes and stages are different for same product, the hazardous waste generation range may not be arrived for particular product. The CPCB may takeup for other sectors for development to have uniformity and circulate to the SPCBs for implementation
10.	Board shall ensure regular updation of website with	Regular updation of website with

	respect to all enforcement actions along with details of industries and action taken thereof. Provide the link of the same.	respect to all enforcement actions along with details of industries and action taken thereof are being taken up. https://tspcb.cgq.gov.in/Closure%20Orders/Closure.aspx https://tspcb.cgq.gov.in/Directions%20issued/Directions.aspx .																					
11.	Board shall immediately upgrade the laboratory facility where all HW parameters as required under the HOWM Rules can be analysed. Provide the information regarding the laboratory facility available with the Board as per Appendix-I	Details enclosed as Appendix-I																					
12.	<p>i. Board shall invoke the powers conferred under clause 23 (1) and (2) of the Rules, related to all damages caused to the environment or third party due to improper handling and management of the hazardous and other wastes, and non-compliance respectively.</p> <p>ii. Board shall prosecute habitual an serious defaulters under provisions of the Environment (Protection) Act, 1986. Other alternative regulatory actions including refusal and revocation of Authorisation can also be explored following the due process. Provide details as per table given below”:</p>	<table border="1"> <thead> <tr> <th rowspan="2">S. No.</th> <th rowspan="2">No. of Defaulting units</th> <th rowspan="2">No. of Habitual Defaulters</th> <th colspan="4">No. of units against which action has been taken</th> <th rowspan="2">Prosecution under E(P) A, 1986</th> <th rowspan="2">FIR Lodged</th> </tr> <tr> <th>Rule 23 (1) Enforced</th> <th>Rule 23 (2) Enforced</th> <th>Rule 23 (2) Enforced</th> <th></th> </tr> </thead> <tbody> <tr> <td>1</td> <td>47*</td> <td>-</td> <td>Nil</td> <td>Nil</td> <td>Nil</td> <td>--</td> <td>--</td> </tr> </tbody> </table> <p>*The Board issued closure orders to the 47 units for causing air and water pollution under Water and Air Act and not exclusively for violation of Hazardous waste Rules during Jan, 2021 to June, 2021</p>	S. No.	No. of Defaulting units	No. of Habitual Defaulters	No. of units against which action has been taken				Prosecution under E(P) A, 1986	FIR Lodged	Rule 23 (1) Enforced	Rule 23 (2) Enforced	Rule 23 (2) Enforced		1	47*	-	Nil	Nil	Nil	--	--
S. No.	No. of Defaulting units	No. of Habitual Defaulters				No. of units against which action has been taken						Prosecution under E(P) A, 1986	FIR Lodged										
			Rule 23 (1) Enforced	Rule 23 (2) Enforced	Rule 23 (2) Enforced																		
1	47*	-	Nil	Nil	Nil	--	--																
13.	Board shall initiate action for conducting environmental audit of common/captive TSDFs, as per CPCBs guidance document for conducting audit. The said guidance document is under finalization and shall be communicated to SPCBs/PCCs after finalization.	The Board addressed a letter to M/s EPTRI, Hyderabad for carrying out environmental audit of common TSDF, as per CPCB guidance document and submit technical and financial proposals.																					
14.	Board needs to take cognizance of hazardous waste accounted and managed while enforcing the other relevant rules (w.r.t. domestic hazardous waste and hazardous waste generated from e-waste rules like fluorescent lamp other mercury containing lamp) and also, in preparation of HW inventory and other interventions. Provide status in this regard.	The Board is submitting the details w.r.t domestic hazardous waste in preparation of HW inventory and other interventions.																					
15.	<p>Whether any safety protocols followed by hazardous waste generating & handling units and operator of TSDFs?</p> <p>If yes, provide details of the same.</p> <p>In case safety protocol not followed by such units, board may initiate action for development and implementation of same by all hazardous and handling units.</p>	Yes. All the hazardous waste generating units especially chemical and Pharma units have developed safety SOPs which are being followed. Safety protocol followed by Integrated common TSDF is enclosed as Annexure-I.																					
16.	<p>Details on the audit of hazardous waste generating & handling units be provided.</p> <p>i. Number of units operating in State</p> <ul style="list-style-type: none"> • Generating units • Recyclers • Utilizers • Co-processors <p>ii. Name of the auditing agency</p> <p>iii. Frequency of audit.</p> <p>iv. Numbers of units audited during 2020-21</p> <p>v. Status on compliances and action taken (provide list and status as per table given below)</p>	<p>Number of hazardous waste generating units operating in State : 3024</p> <ul style="list-style-type: none"> • Generating units: 2922 • Recyclers: 56 • Utilizers: 36 • Co-processors: 10 <p>No auditing carried out during 2020-21. Auditing and cross verification of the data is being done by the Board officials during the consent verification and furnishing the report in the combined verification report.</p>																					

S. No	Name & Address of unit	Type of facility	Auditing agency	Date of audit	Status on compliance	Action taken
17.	<p>Whether any on-site and off-site emergency plant to avert accidents and fire and other environmental damage is being followed by hazardous waste generators/handling units? If yes, provide details of the same. In case safety protocol not followed by such units, board may initiate action for development and implementation of same by all hazardous and handling units.</p>					<p>76 Major Accident Hazard industries are located in Telangana. All the industries have prepared on-site and off-site emergency plans to avert accidents. All the hazardous waste generating units especially chemical and Pharma units have developed safety SOPs which are being followed.</p>
	Action Point 15: Clearance of Waste Oil/Sludge from Ships:					NA
18.	<p>SPCC/PCC shall submit point wise information as below: 1. Total no. of ICDs/CFSSs available in the State/UT. 2. Please provide the following details for each of the ICDs/CFSSs in the State/UT. a) Whether ICDs/CFSSs has been authorized after scientific evaluation: i. If yes, please provide categories of waste for which unit is authorized. ii. If no, action taken to ensure authorization of unit. b) Whether the ICDs/CFSSs has submitted Annual report to SPCB/PCC: i. If yes, whether the same has been incorporated in the annual inventory report of State/UT. ii. If no, action taken against the ICD/CFS.</p>					NA
	Action Point 18: Collaboration between regulating authorities:					
19.	<p>a) No. of Interaction programmes conducted by SPCB/PC w.r.t import and export related issues. b) No. of Interaction programmes wherein SPCB/PC participated w.r.t import and export related issues.</p>					<p>a) Nil b) Nil</p>
	Action Point 26: Display of Information Outside the Factory Gate:					
19.	<p>a) No. of Hazardous waste handling and generating units in State/UT: b) No. of Units installed Display Board as per direction of Hon'ble Apex Court: c) No. of Units verified (during 2020-2021): d) No. of units found violating directions of Hon'ble Apex Court w.r.t Display Board: e) No. of units against which Show Cause Notices Issued for violation of directions of Hon'ble Apex Court: f) No. of units against which Directions Issued for violation of directions of Hon'ble Apex Court: g) No. of units against which other actions have been taken for violation of directions of Hon'ble Apex Court</p>					<p>a) 3024 b) 1885 + 492 are in process of updating/installing display Boards. c) 1885 d) Nil e) Nil f) Nil g) Nil Notices issued to the non-complying industries for installation of display boards outside the premises. Regular followup is taken up with Regional Officers for compliance on installation of display Boards by all HW generating units</p>
	Action Point 27: Institutional Reforms:					

21	<p>a) Whether, adequate manpower is available with Board:</p> <ul style="list-style-type: none"> • If no, provide the steps taken to ensure availability of adequate manpower and timeline for the same: <p>b) Steps taken to ensure regular training of the manpower of SPCB/PCC.</p> <p>c) R&D work carried out by the SPCB/PCC:</p> <ul style="list-style-type: none"> • If yes, provide list of topics of R&D work carried out (attach project report of the same): • If no, provide steps taken to take up R&D work either on its own or with collaboration with other SPCBs/PCCs and technical institutions: 	<p>a) No. However, 12 persons on internship were recruited.</p> <p>b) Conducted training program in collaboration with Administrative College of India on Utilization and Recovery of Spent Solvents during the month of November, 2019. However, no training programs conducted during the period April, 2020 to March, 2021 due to pandemic.</p> <p>c) No R&D activities carried out. Presently, there is no proposals to take up any R&D activities.</p>
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FORMAT FOR PROVIDING LABORATORY FACILITIES AVAILABLE WITH SPCB/PCC**A. General Information**

S.No.	Particulars	Details												
1	Name of SPCB	: Telangana State Pollution Control Board												
2	Name and designation of the official (head of the laboratory)	: Dr. M.S. Satyanarayana Rao, Joint Chief Environmental Scientist (FAC)												
3	Contact number	: 9177301452												
4	Year of establishment of laboratory facility	: 2014												
5	Number of instruments / equipment available at HO (Please enclosed list of instrument / equipment)	: Instruments / equipment list enclosed (Annex-A)												
6	Whether laboratory is accredited? (Y/N)	: Yes												
7	Provide the accreditation details and name of parameters accredited	: NABL Accreditation Certificate No.TC-7123 valid up to 12.04.2021 in the field of chemical with 103 parameters (Annex-M)												
8	Whether laboratory participated in any analytical quality control (AQC)? (Y/N)	: Yes												
9	Provide year-wise details of AQC analysis	: 1. Z-score of AQC sample supplied by CPCB is enclosed (Annex-X) 2. Z-score of AQC sample supplied by CPCB is enclosed (Annex-Y) 3. Z-score of AQC sample supplied by M/s.EPTRI, Hyderabad is enclosed (Annex-Z).												
	<table border="1"> <thead> <tr> <th>Year</th> <th>No. of parameters</th> <th>Z-score</th> </tr> </thead> <tbody> <tr> <td>2015</td> <td>Conductivity, T.Hardness, Cl⁻, F⁻, SO₄⁻², Ca⁺², Mg⁺², B, Cr⁺⁶ and TSS</td> <td>Annex-X</td> </tr> <tr> <td>2016</td> <td>Benthic macro invertebrates</td> <td>Annex-Y</td> </tr> <tr> <td>2017</td> <td>pH, EC, Zn, Fe, Cu, Mn, B</td> <td>Annex-Z</td> </tr> </tbody> </table>	Year	No. of parameters	Z-score	2015	Conductivity, T.Hardness, Cl ⁻ , F ⁻ , SO ₄ ⁻² , Ca ⁺² , Mg ⁺² , B, Cr ⁺⁶ and TSS	Annex-X	2016	Benthic macro invertebrates	Annex-Y	2017	pH, EC, Zn, Fe, Cu, Mn, B	Annex-Z	
Year	No. of parameters	Z-score												
2015	Conductivity, T.Hardness, Cl ⁻ , F ⁻ , SO ₄ ⁻² , Ca ⁺² , Mg ⁺² , B, Cr ⁺⁶ and TSS	Annex-X												
2016	Benthic macro invertebrates	Annex-Y												
2017	pH, EC, Zn, Fe, Cu, Mn, B	Annex-Z												
10	Whether laboratory participated in any proficiency test (PT)? (Y/N)	: Yes												
11	Provide year-wise details of PT analysis	: 1. Z-score of PT No.20E01P2P1 supplied by M/s.Green Economy Initiatives Private Ltd., Mohali is enclosed (Annex-B). 2. Z-score of PT No.20A01P2P1 supplied by M/s.Green Economy Initiatives Private Ltd., Mohali is enclosed (Annex-C). 3. Z-score of PT No.20A03P2P1 supplied by M/s.Green Economy Initiatives Private Ltd., Mohali is enclosed (Annex-D).												
	<table border="1"> <thead> <tr> <th>Year</th> <th>No. of parameters</th> <th>Z-score</th> </tr> </thead> <tbody> <tr> <td>2020 (20E01P2P1)</td> <td>BOD, COD, DO, O&G, pH, TDS, TSS</td> <td>Annex-B</td> </tr> <tr> <td>2020 (20A01P2P1)</td> <td>PM10 & PM2.5</td> <td>Annex-C</td> </tr> <tr> <td>2020 (20A03P2P1)</td> <td>Arsenic, Lead & Nickel</td> <td>Annex-D</td> </tr> </tbody> </table>	Year	No. of parameters	Z-score	2020 (20E01P2P1)	BOD, COD, DO, O&G, pH, TDS, TSS	Annex-B	2020 (20A01P2P1)	PM10 & PM2.5	Annex-C	2020 (20A03P2P1)	Arsenic, Lead & Nickel	Annex-D	
Year	No. of parameters	Z-score												
2020 (20E01P2P1)	BOD, COD, DO, O&G, pH, TDS, TSS	Annex-B												
2020 (20A01P2P1)	PM10 & PM2.5	Annex-C												
2020 (20A03P2P1)	Arsenic, Lead & Nickel	Annex-D												
12	Whether any audit (internal / external) has been conducted? (Y/N) If yes,	: Yes												
13	Details of such audit	: Enclosed (Annex-E)												

B. Analysis Facility

S.No.	Parameters	Laboratory facility at HO (Yes / No)	Test method followed	Any other arrangement for analysis
1	Heavy metals	AAS / ICP	3111 B, APHA 23 rd Edition 2017 (AAS) / 3120 B, APHA 23 rd Edition 2017 (ICP)	--
2	Pesticides and organics	GC-MS/MS	APHA 23 edition 6630 / 6440 / 6410B	--
3	Ammonical Nitrogen	Kjeldahl Apparatus	4500-NH ₃ C, APHA 23 rd Edition 2017	--
4	Bacteriological parameters (Faecal coliform, Total coliform & Faecal Streptococci)	Laminar Flow System / Bacteriological Incubator	9221-E, 9-77 to 9-78, 9221-A,B,C, 9-68 to 9-75 9230-AB, 9-117 to 9-119 of APHA 23 rd Edition 2017	--

5	Biochemical Oxygen Demand (BOD)	BOD Incubator	IS 3025 (Part 44), 1993	
6	Chemical Oxygen Demand (COD)	COD Digestion System	5220 B, APHA 23 rd Edition 2017	--
7	Ambient air parameters i.e., RSPM, SO ₂ , NO _x	Respirable Dust Sampler / PM ₁₀ Sampler, Make: Envirotech	IS:5182 methods	--
8	Emission parameters i.e., SPM, SO ₂ , NO _x	Stack Monitoring Kit, Make: Vayubodhan	IS: 11255 methods	--

National Mission for Clean Ganga

Format for submission of Monthly Progress Report in the NGT Matter OA No. 673 of 2018 (in compliance to NGT order dated 24.09.2020)

For the State of Telangana for the months of March to May, 2021

Overall status of the State:

- I. Total Population: Urban Population & Rural Population separately: 3.9 crores
- II. Estimated Sewage Generation (MLD) : 2750
- III. **Details of Sewage Treatment Plants(STPs):**
 - Existing no. of STPs and Treatment Capacity (in MLD) : 31 No.s & 888.55 MLD
 - Capacity Utilization of existing STPs : 718.91 MLD
 - MLD of sewage being treated through Alternate technology : Nil
 - Gap in Treatment Capacity in MLD : 1861.45
 - No. of Operational STPs : 31 No.s (Presently 2 STPs under maintenance)
 - No. of Complying STPs : 29 No.s
 - No. of Non-complying STPs : Nil

Details of each existing STP in the State: Details are placed at **Annex-I**

Details of under construction STPs in the State:

- **Polluted River Stretches:** Nil
- **Other than Polluted River Stretches:** 17 STPs with a capacity of 210.4 MLD are under different stages and details are placed as **Annex-II**.

Details of proposed STPs in the State: Total 111 STPs with a capacity of 1915 MLD details are placed at **Annex-III**

- **Priority I & II-** 31 STPs with a capacity of 1259.5 MLD in Priority-I and 10 STPs with a capacity of 340.50 in Priority-II.
 - **Ready to Award works:** Tender notification issued and agency is finalized for construction of the STPs in HAM model for 17 STPs (15 (349.5MLD) under Priority –I and 2 STPs (27MLD) under Priority-II) with a capacity of 367.5MLD. The issue of work order is under progress.
 - **DPRs ready:** 14 STPs with a capacity of 880MLD in Priority-I are ready and proposals for taking up under HAM model are in the process of administrative sanction.
 - **DPRs under Preparation:** 10 STPs with a capacity of 347.5MLD in Priority-II are under preparation
- **Priority III to V-** 72 STPs with a capacity of 315 MLD are proposed.

- 64
- **DPRs Ready-** 42 STPs with a capacity of 215.17MLD
 - **DPRs under preparation** - 30 STPs with a capacity of 99.85MLD

IV. Details of Industrial Pollution:

- **No. of industries in the State:** 10655 Nos. (Including Red, Orange, Green & white)
- **No. of water polluting industries in the State:** 2168 Nos
- **Quantity of effluent generated from the industries in MLD:** 603 MLD
- **Quantity of Hazardous Sludge generated from the Industries in TPD based on annual report:** 1,12,451TPA
- **Number of industrial units having ETPs:** 1494 (including 84 ZLD)
- **Number of industrial units connected to CETP:** 674 Industries with 6.2 MLD
- **Number and total capacity of ETPs (details of existing/ under construction / proposed):** 1494 (including 84 ZLD) with capacity 593.85 MLD.
- **Compliance status of the ETPs:** 47 industries are not complying. Closure directions issued to 9 units and directions issued to 38 units. Details placed as **Annex-IV**
- **Number and total capacity of CETPs (details of existing/ under construction / proposed):**
 - **Details of existing CETPs:** Total 7 nos. details placed as **Annex-V**
 - 4 Nos under operation with capacity 7.0 MLD and is complying with the standards
 - 2 issued with closure directions for non-compliance
 - 1 not in operation due to business reasons
 - **Under Construction:** 1 No with capacity 480 KLD and is likely to be completed by December, 2021.

V. Solid Waste Management:

- a. **Total number of ULBs and their population:** 142 (including GHMC) & population of 2.06 crores
- b. **Current Municipal Solid Waste Generation:** 10,394 TPD (GHMC- 6098 TPD and remaining 4296 TPD by the 141 ULBs)).
- c. **Number, installed capacity and utilization of existing MSW processing facilities in TPD (bifurcated by type of processing eg- Waste to Energy (Tonnage and Power Output), Compost Plants (Windrow, Vermi, decentralized pit composting), bio-methanation, MRF etc:**

Details of the facilities existing in the ULBs.

- d. The **Greater Hyderabad Municipal Corporation (GHMC)** has an Integrated MSW facility with a capacity of 7000TPD capacity in operation at Sy.No.173, Jawahar Nagar, Medchal-Malkajigiri. The capacities of different facilities are as follows:

Facility	Number of facilities	Capacity	Present Processing
Material Recovery	1	7000TPD	6098TPD
Plastic Recycling	1	50TPD	50TPD
Composting	4	4000 TPD	4000 TPD
Bio methanation	1	5 TPD	5 TPD
RDF	2	3000 TPD	2400 TPD
Waste To Energy Plant	1	19.8 MW	RDF of 1500 TPD
Secured Land fill Capacity and utilisation details	1	1309870 MT	1257463 MT

e. The details of facilities of the 141 ULBs is placed at Annex-VI the summary of which is as follows:

Door to Door Collection	Source Segregation	Composting/ Vermin-composting	Dry Resource Collection Centres	Biogas
100 %	53%	141 ULBs	141ULBs	Greater Warangal Municipal Corporation - 2 Bio-methanation 1 TPD to operate a power plant of capacity 24KW each per day Siddipet – 1 TPD (not in operation)

f. Waste – to – Energy Plants: (Number/names of towns/capacity)

Sl. No.	Plant Location	Power generation	Status of Operation
1	19.8 MW Capacity at Jawaharnagar	19.8 MW	WtE is commissioned in August 2020
2	11 MW Waste to Energy Capacity by M/s RDF Power Projects, Bibi Nagar	11.0 MW	Not Commissioned
3	12 MW Waste to Energy Capacity Yacharam, Ibrahimpatnam	12.0 MW	Permission for granting extension of time to agency(M/s. SVGPPL) for entering into PPA. with TSSPDCL is under examination of GHMC
4	14.5 MW Capacity at Dundigal	14.5 MW	Construction works started.

Action plan to bridge gap between Installed Capacity and Current Utilization of processing facilities (if Gap > 20%)

- i. Initiated on-site composting across the state of Telangana for Bulk Waste generators and Individual Households.

- ii. Enhancing capacities of DRCC to meet 100% Dry Waste handling within 6 months.
- iii. 2 agencies – M/s Cube Bio-Energy and M/s Sagar Motors have been shortlisted and are proposed to provide MSW processing facilities in 52 ULBs. Balance 78 ULBs are grouped into 5 clusters and tender is in process to select agency(/ies) for undertaking MSW processing work. Bids from 9 bidders are received and the Bid-evaluation is currently under process.
- iv. Further, timeline for completion of 100% MSW processing facilities in 52 ULBs(for which bidders are already selected) is 9 Months and 78 ULBs (For which Bids are under evaluation) is one year
 - **Legacy dumpsites:** No. and area (in acres) of uncontrolled garbage dumpsites.
 - i. No. of Dumpsites: 151
 - ii. Total Area in Acres: 887
 - **No. and area (in acres) of legacy waste within 1km buffer of both side of the rivers:** 34 dumpsites with 212.5 acres. Works have commenced in 17 dumpsites and in the remaining dumpsites tenders are in process on cluster basis. The details are placed at Annex-VII
- g. **Construction and Demolition Waste: No. and capacity of C&D waste processing plants in TPD (existing, proposed and under construction):**
 - **Existing:** Two C&D recycling plant with 500 TPD capacity each
 - Jeedimetla in GHMC area is commissioned.
 - Fathullaguda in GHMC area is commissioned in the month of April, 2021
 - **Proposed:** Greater Warangal, Karimnagar, Nizamabad and Khammam corporations have identified land for setting up of the C&D waste. Remaining ULBs are collecting the C&D waste separately

VI. Bio-medical Waste Management:

- Total Bio-medical generation: **20,472 Kg/day**
- No. of Hospitals and Health Care Facilities: **6542 Nos**
- Status of Treatment Facility/ CBMWTF: **11 CBMWTFs and complying with standards.**

VII. Hazardous Waste Management:

- Total Hazardous Waste generation:

Recyclable Waste (TPA)	94131
Incinerable Waste (TPA)	2,085
Utilisable waste (TPA)*	110930 (co-processing)
Landfillable Waste (TPA)	1,09,943
Total in Tons Per Annum(TPA) :	3,17,090

- No. of Industries generating Hazardous waste: **3024**
- Treatment Capacity of all TSDFs : **1 No of Common TSDF with capacity 25 million tons for 25 years and Common incinerator of capacity 1.5 TPH.**
- Avg. Quantity of Hazardous waste reaching the TSDFs and Treated: **1,15,000 TPA**
- Details of on-going or proposed TSDF: **Nil**

VIII. Plastic Waste Management:

- Total Plastic Waste generation: **965 TPD as per Annual Returns 2019-20**
- 142 ULBs banned plastic carry bags of thickness less than 50 microns. Initiated Spot-fines to regulate plastic waste
- Treatment/ Measures adopted for reduction or management of plastic waste:
 - Plastic waste generated in the State is collected door to door and then source segregated and properly channelized. There are 34 registered plastic waste recyclers in Telangana with a capacity of 136.08 TPD.
 - 3788 tons of plastic waste is utilised by recycling units in the last quarter.
 - There are 7 Plastic Pyrolysis units in Telangana. 42.7 TPD of plastic waste was used for production of waste to oil during last quarter ending in April, 2021.
 - 1630 Tons is utilized for co-processing in cement plant in the last quarter
 - One integrated solid waste management facility is located in Telangana with RDF processing capacity of 2400 TPD at Jawaharnagar (V), Shameerpet (M), Medchal-Malkajgiri District. Presently, the facility generating 2400 TPD of RDF out of which 330 TPD of plastic is part of RDF.

IX. Details of Alternate Treatment Technology being adopted by the State/UT:

In-Situ Remediation:

The NEERI has prepared DPRs for In-situ remediation for 5 drains and for one drain at Kokapet was awarded to NEERI. The NEERI has yet to commence the work and delay is reported to be due to Covid -19 surge.

i) Feacal Sludge Septage Management(FSSM) as interim measure:

Existing facilities:

- Co Treatment Facilities:** 7 nos with 70KLD facility in the a. Priority –I stretch (1. Amberpet, 2. Nallacheruvu, 3. Peddacheruvu, 4. Miralam, 5. Khajaguda and 6. Nanakramguda and & 7.Nagole)

HMWSSB has empanelled 87 Septic Tank Cleaning Vehicle Operators for transporation of septage and safe disposal at co-treatment facilities at

existing STPs. These operators are provided training for safe handling of septage and issued safety equipment.

b. FSTPs: 7 no.

One number with 40KLD capacity at Nalla Cheruvu in Priority-I stretch

The other six Priority stretch III-V with 195KLD capacity. The details are Siddipet-20KLD, Bhongir-15KLD, Nalgonda-75KLD, Kamareddy-30MLD, Shadnagar-25KLD and Nirmal-30KLD

Under Construction: 20 no.s as detailed below

a. Co-Treatment Facilities: 1 no with 10KLD facility in the Priority –I stretch at khajikunta

b. FSTPs: 19 no.s

- 2 Nos. with 20KLD capacity each in Priority –I stretch at Injapur & Nagarm.
- 17 Nos in Priority III-V with a total capacity of 520 KLD are under construction. The details of locations and capacity in KLD are as follows.
 - Ramgundam-60, Medchal-10, Janagaon-20, Adilabad-35, Nizamabad-90, Bhainsa-15, Armoor-20, Metpally-20, Khammam-95, Narayanpet-10, Jagital-35, Korutla-25, Bodhan-20, Peerzadiugda-15, Vemulawada-10, Kagaznagar-25 and Boduppall-15

Proposed Facilities:

Feacal Sludge Treatment facilities:

Tenders has been invited for construction of FSTP in another 68 newly formed ULBs, with 495 KLD capacity for Rs 26.00 Crs. Bid submission date is on 15.06.21

- ii) Rain guard / wet land construction on Kukatpally nala which joins Hussainsagar lake pilot project is taken-up by HMDA for a length of 300 RMT to reduce the BOD load of the water passing through it. The efficacy is under testing.

X. Identification of polluting sources including drains contributing to river pollution and action as per NGT order on in-situ treatment: -

In-Situ remediation is proposed only in priority I&II and in priority III to V stretches it is not feasible as Flat terrain is not available, Steep slope gradient leading to high velocity and Flow of greater than 5 MLD

XI. Details of Nodal Officer appointed by Chief Secretary in the State/UT: - Member Secretary, TSPCB

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- XII.** Details of meetings carried under the Chairmanship Chief of Secretary in the State/UT: -
- a. One meeting is conducted on 31st March, 2021 and the subsequent review of the progress is being monitored on file due to COVID situation.
- XIII.** Latest water quality of polluted river, its tributaries, drains with flow details and ground water quality in the catchment of polluted river: -
- Water quality of the Rivers are placed at **Annex-VIII**.
- Ground water quality carried out in PRS are placed as **Annex-IX**.
- XIV.** Ground water regulation: - The WALTA Act has been adopted by the State of Telangana through G.O.Ms.No.18, Panchayat Raj and Rural Development (RD-II) Department, Government of Telangana dated 31.01.2015.
- Ground Water Department has identified (1358) Villages as Over exploited, considering Ground Water Estimation Resources assessment for the base year 2012-13. The same number of villages are notified by Authority i.e. Telangana State WALTA authority through G.O.Ms.No.114. Panchayat Raj and Rural Development (RD-I) Department dated 25.10.2018
 - As per TSWALTA ACT no extraction of Groundwater is permitted in Over Exploited villages for agriculture and Industrial except for drinking purpose
- XV.** **Good irrigation practices being adopted by the State: - Annexure-X**
- XVI.** **Rain Water Harvesting: -**
- The Government of Telangana is implementing the policy of construction of the RWH structure where construction is more than 200 Sq.mtrs.
- The details of the RWH structures in Urban Local Bodies are enclosed as Annex-XI
 - The details of the RWH structures at Rural places is enclosed as Annex-XII
- XVII.** **Demarcation of Floodplain and removal of illegal encroachments: -**
- Government of Telangana constituted a committee to collect the data of past history of flooding and mitigation measures taken and for identification of new areas of flood mitigation. The relevant SI sheets of 1 in 50,000 scale for all the river stretches have been collected. The HFL Contours corresponding to the maximum flood in the river have been marked on the above SI sheets as per site enquiry and past history.
- The extent of areas affected is computed along with survey No's for declaration of Flood Plane Zones in co ordination with Revenue Authorities.
- XVIII.** **Maintaining minimum e-flow of river: -** All the rivers in Telangana are Rain fed non-perennial rivers and hence maintenance of e-flow is practically not possible
- XIX.** **Plantation activities along the rivers: -** The Govt. of Telangana is executing the plantation program called Haritha Haram under which every year massive plantation is being taken up in the entire state.

- XX. Development of biodiversity park:** - One Bio-diversity park in the Musi Catchment area in Hyderabad is developed and is open to public from the year 2015 onwards.
- XXI. Reuse of Treated Water:** Govt. of Telangana has released a policy for reuse of the treated water
- Treated Waste Water is being used for the purposes of gardening by Shilparamam (Tourism Dept.), Botanical Garden (Forest Dept.), GHMC, HMDA, Horticulture Dept, R&B Dept, NCC company pvt. Ltd., for gardening and watering the medians on the roads etc. and so far 63 MLD has been reused.
 - HMWSSB has engaged a consultant for demand assessment and identify the potential users for reuse of treated waste water from the existing & proposed STPs.
 - HMWSSB has organized three workshops with various stakeholders for utilizing the treated waste water from existing STPs.
- **Online Continuous Effluent Monitoring Systems (OCEMS):**
HMWSSB has proposed establishment of OCEMS at all the existing 20 STPs and installation at 11 STPs is completed and calibration is in progress and at other locations installation is in progress and will be completed in 1 month (the delay is due to Covid-19 surge and non-availability of labour)
- XXII. Model River being adopted by the State & Action Proposed for achieving the bathing quality standards:** -
River Krishna is adopted as the model river and the same is communicated to the NMCG.
- XXIII. Status of Preparation of Action Plan by the 13 Coastal States:** - Not Applicable
- XXIV. Regulation of Mining Activities in the State/UT:** -
- XXV. Action against identified polluters, law violators and officers responsible for failure for vigorous monitoring:** -
Details of the industries where actions are initiated are placed at Annex-IV.

Details of existing STP

No.	Location	Existing STP Capacity	Capacity Being Utilized	Operational Status of STP	Compliance Status of STP
1	Amberpet	339	302	Working	Meeting
2	Nagole	172	172	Working	Meeting
3	Nallacheruvu	30	24	Working	Meeting
4	Attapur 1	51	47.5	Working	Meeting
5	Attapur 2	23	18.2	Working	Meeting
6	Pedda Cheruvu, Nacharam	10	10	Working	Meeting
7	Miralam Tank 1	10	10	Working	Meeting
8	Miralam Tank 2	5	5	Working	Meeting
9	Durgam Cheruvu, SLP	5	5	Working	Meeting
10	Patel Cheruvu, Nacharam	2.5	2.5	Working	Meeting
11	Saroor Nagar	2.5	2.5	Working	Meeting
12	Langer House	1.2	1.2	Working	Meeting
13	NMK Lake	4	3	Working	Meeting
14	Safilguda, Malkajgiri	0.6	0.6	Working	Meeting
15	Khajakunta, Metro, KKP	12	12	Working	Meeting
16	Khajaguda, Gachibowli	7	7	Working	Meeting
17	Nanakramguda,	4.5	4.5	Working	Meeting
18	Nagarjuna Circle	0.5	0.5	Working	Meeting
19	Lingam Kunta, BHEL	30	16	Working	Meeting
20	Gopanapally, SLP	4.5	2.5	Working	Meeting
21	Necklace Road	20	20	Working	Meeting
22	Pattigadda	30	30	Working	Meeting
23	Rangadhamini Lake, KKP	5	5	Working	Meeting
24	Krishnakanth Park,	0.5	-	Not working	-
25	Amber Cheruvu, Pragatinagar	2.5	-	Not working	-
26	Bommakal Road, Karimnagar	38	2	Working	Meeting
27	Chakali Gadda, Vikarabad	13	4.8	Working	Meeting
28	Dubba Nizamabad	31.5	8	Working	Meeting
29	Yellammagutta Nizamabad	15	4	Working	Meeting
30	Thallagadda Miryalguda	11.5	10	Working	Meeting
31	Chinthala Cheruvu Siddipet	7.25	6	Working	Meeting
	Total	888.55	735.8		

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Annexure II

Details of under Construction STP's in the State (Urban other GHMC) and not pertaining to Polluted River Stretches

S. No	City/Town	Location of STP	Capacity of STP in MLD	Physical Progress in %	Completion Timeline
1	Miryalguda	Ramnagar Bandam	5.45	95%	30-06-2020
2	Siddipet	Narsapur Cheruvu	11.00	98%	30-06-2020
3	Nalgonda	Sheshammagudem	17.16	62%	30-11-2021
		Arjalabavi	2.55	5%	31-12-2021
4	Nagar Kurnool	Bus Depot Backside	3.20	40%	30-11-2021
		Bus Depot Backside	2.30	70%	30-11-2021
5	Khammam	Dhamsalapuram	20.00	5%	31-12-2021
6	Suryapet	Nalla Cheruvu	10.00	0% (to be Started)	--
		Pullareddy cheruvu	10.00	55%	30-11-2021
7	Gajwel	Rajareddy Pally	1.5	62%	31-12-2021
		Pidichedu Road	3.5	63%	31-12-2021
		Pragnapur (By-Pass Road)	1.25	52%	31-12-2021
		Pandavula Chervu	0.5	50%	31-12-2021
8	Devarakonda	Bellamoni Kunta (Nainoni Kunta)	2	1%	31-12-2021
9	GWMC	Reddypuram	100	0% (to be Started) Site allegation not completed	31-3-2022
		Pragathinagar	15	5%	3/31/2022
		Ursugutta	5	5%	3/31/2022
		Total	210.41		

Proposed STP in priority I & II in Telangana in GHMC

No.	Location	Capacity of the STP proposed in MLD	Status of Project (at DPR Stage/ Under Tendering/ Work to be Awarded)	Likely Date of Completion
Package-III				
1	Ambar Cheruvu (Pragathi Nagar)	37.00	Tenders successfully completed. Agency is placed and works will commence in 1 st week of April.	2022
2	Chinna Maisamma	14.50		
3	Nalla Cheruvu (Kukatpally)	15.00		
4	Khajakunta	22.00		
5	Yellammakunta Lake (Jaya Nagar)	13.50		
6	Fathe Nagar	100.00		
7	Vennelagadda	5.00		
8	Gayatri Nagar (Chintal)	5.00		
9	Fox Sagar Lake	14.00		
10	Shivalaya Nagar Cheruvu	14.00		
11	Pariki Cheruvu (Kandri Gutta)	28.00		
12	Durgam Cheruvu	7.00		
13	Khajaguda	21.00		
14	Miyapur Patel Cheruvu	7.00		
15	Gangaram Cheruvu	20.00		
16	Mullakathuva Cheruvu	33.50		
17	Kamuni Cheruvu	20.00		
Total		376.5		
Package-I				
18	New Alwal Lake	15.50	Proposals are under sanction stage at Government level.	
19	R K Puram Lake (Mukkiddi cheruvu)	5.50		
20	Banda Cheruvu	15.00		
21	Kapra Lake	20.00		
22	Rama Cheruvu	30.00		
23	Pedda Cheruvu	17.50		
24	Nalla Cheruvu	86.50		
25	Amberpet	212.50		
Total		402.50		
Package-II				
26	Miralam Site 1	30.00	Proposal are under sanction stage at Government level.	
27	Miralam Site	11.50		
28	Bapughat STP at Attapur Site	48.00		
29	Kokapat Lake	15.00		
30	Ibrahim Cheruvu	56.00		
31	Nagole	320.00		
Total		480.50		

Details of STPs proposed in the State (Urban other GHMC)

S. No.	ULB Name	No. of STPs	STP - 1	STP - 2	STP - 3	STP - 4	Total MLD	Status of Project	Likely date of completion* *	
			MLD	MLD	MLD	MLD				
1	Bellampally	2	8.50	4.5			13.00	A/S awaited	31-08-2023 subject to availability of funds and incase Administrati ve Sanction is accorded by the Govt. in the F.Y.2020-21	
2	Mandamarri	3	7.00	6	1		14.00			
3	Ramagundam	3	32.00	9	4		45.00			
4	Jagtial	4	14.10	4.9	0.6	0.56	20.16			
5	Metpally	2	4.30	5.3			9.60			
6	Bhainsa	2	7.50	2			9.50			
7	Korutla	1	12.71				12.71			
8	Manuguru	2	5.00	1.2			6.20			
9	Armoor	3	4.10	6.5	0.8		11.40			
10	Dharmapuri	2	2.00	1.70			3.70			DPR under prep.
11	Chennur	2	3.00	2.50			5.50			
12	Kyathanpally	2	4.00	3.20			7.20			
13	Luxettipet	2	3.00	2.00			5.00			
14	Mancherial	4	7.50	3.00	3.00	3.00	16.50			
15	Naspur	3	8.00	5.00	5.00		18.00			
16	Khanapur	2	3.00	1.80			4.80			
17	Nirmal	3	8.50	6.00	5.50		20.00			
18	Manthani	2	2.00	1.75			3.75	A/S awaited		
19	Gadwal	2	12.90	3.36			16.26			
20	Kollapur	3	0.57	4.33	1.24		6.14	DPR under prep.		
21	leeja	2	4.81	2.11			6.92			
22	Alampur	2	1.60	1.5			3.10			
23	Makthal	2	2.60	2.6			5.20	A/S awaited		
24	Palwancha	4	2.00	2.8	9.3	2.00	16.10			
25	Huzurabad	2	4.75	1.7			6.45			
26	Jammikunta	2	4.90	1.4			6.30			
27	Parkal	2	4.00	2.6			6.60			
28	Bhupalpally	3	6.00	2.2	0.63		8.83	DPR under prep.		
29	Kothapalli	2	1.50	1.10			2.60			
30	Sultanabad	2	3.00	1.50			4.50			
		72					315.02			

Annexure-IV 75

Action initiated against the non-complying industries in the months of March-
May, 2021

Closure Orders:

	Name & Address of the industry	Order dated
1.	Un named unit operated by Sri Pramod Patel, Sy.No. 880 & 83, Rudraram Village, Patancheru Mandal, Sangareddy District.	31.03.2021
2.	Un named unit operated by Sri Laalji Patel, Sy.No. 880 & 83, Rudraram Village, Patancheru Mandal, Sangareddy District	31.03.2021
3.	Un named unit operated by Sri Vijay Kumar Patel, Sy.No. 880 & 83, Rudraram Village, Patancheru Mandal, Sangareddy District.	31.03.2021
4.	Un named unit operated by Sri Bhagat Saadu Singh, Sy.No. 880 & 83, Rudraram Village, Patancheru Mandal, Sangareddy District.	31.03.2021
5.	Un named 2 units operated by Sri Jitendra Kumar, Sy.No. 880 & 83, Rudraram Village, Patancheru Mandal, Sangareddy District.	31.03.2021
6.	Un named unit operated by Sri Raj Kumar, Sy.No. 880 & 83, Rudraram Village, Patancheru Mandal, Sangareddy District	31.03.2021
7.	Un named unit operated by Sri Jayashankar Patel ,Sy.No. 880 & 83, Rudraram Village, Patancheru Mandal, Sangareddy District	31.03.2021
8.	M/s. Lakshmi Sahasra Rice Industries, Sy.No.583, 584, 584/AA1, 584/EE1, Mukundapuram (V), Kallur Revenue Village, Nereducherla (M), Suryapet District	29.04.2021
9.	M/s. Nutan Plastic, Wadiaram (V), Chegunta (M), Medak District	29.04.2021

Directions

	Name & Address of the industry	Order dated
1.	M/s. Natco Pharma Limited., (Chemical Division), Mekaguda Village, Kothur (M), Rangareddy District	16.03.2021
2.	M/s. Nadhi Bio products Pvt. Ltd, Sy.No 113/1. Kalukuntla(V), Manopad(M), Jogulamba Gadwal District	17.03.2021
3.	M/s. Vishnu Chemicals Ltd., Sy.No.15, Gaddapotharam (V), Jinnaram (M), Sangareddy District	08.04.2021
4.	M/s. Nosch Labs Pvt. Ltd., Sy.No. 14, Gaddapotharam Village, Jinnaram Mandal, Sangareddy District.	19.04.2021
5.	M/s. Magus Metals (P) Ltd., Unit-II, Lingo jigudem (V), Choutuppal (M), Yadadri Bhuvanagiri District	19.04.2021
6.	M/s. Dr. Reddy's Laboratories Ltd., CTO-5, Peddadevulapally (V), Tripuraram (M), Nalgonda District	19.04.2021
7.	M/s. Srini Pharmaceuticals Ltd, Choutuppal (V&M), Yadadri Bhuvanagiri District	19.04.2021
8.	M/s. Cipro Pharmaceuticals (unit-I), 74 A & B, Phase – II, IDA Mallapur, Medchal District	15.03.2021
9.	M/s. Cipro Pharmaceuticals (Unit-II), Shed No.35, Phase – I, IDA Mallapur, Medchal District	15.03.2021
10.	M/s. GVK Biosciences Pvt. Ltd., Sy.No.125 & 126, APIIC-IALA, Mallapur, Medchal District	15.03.2021
11.	M/s. Sri Krishna Pharmaceuticals Ltd., A-35, IDA Nacharam, Medchal District	15.03.2021
12.	M/s. Shahi Exports Pvt. Ltd., Unit-II, Sy.No.A-7/3, Road No.12, IDA Nacharam, Medchal - Malkajgiri District	15.03.2021
13.	M/s. Ankit Biscuits P. Ltd., 7-4-11/A, Madhuban Colony Road, IDA Kattedan, Rangareddy District	17.03.2021
14.	M/s. Badami Foods, Sy.No.74 & 75, IDA Kattedan, Hyderabad	17.03.2021
15.	M/s. Disha Foods P Ltd., Plot No.82, IDA, Kattedan, Rangareddy District	17.03.2021
16.	M/s. Dukes Consumer Care Ltd., Plot No.45, SEIE, Kattedan, Rajendranagar (M), Rangareddy District	17.03.2021
17.	M/s. Harsh Bakers (Unit-I), Plot No.121, IDA, Kattedan, Rangareddy District	17.03.2021
18.	M/s. Harsh Bakers (Unit-II), Plot No.100/A, IDA Kattedan, Hyderabad	17.03.2021
19.	M/s. Pahal Foods Pvt. Ltd., Sy.No.74/P & 75/P, 7-3-112/1/1, Madhuban Colony Road, Kattedan, Rajendranagar (M), Rangareddy District	17.03.2021
20.	M/s. Ravi Foods Pvt. Ltd, Plot No.7-4-112/1, Madhuban Colony Road, Kattedan, Rajendranagar (M), Rangareddy District	17.03.2021
21.	M/s. Achemic Pharmaceuticals (India) Pvt. Ltd., 71/A, Phase – II, IDA Mallapur, Medchal District	27.03.2021
22.	M/s. Deepti Formulations (P) Ltd., (Formerly M/s. Deepti Antacide Pvt. Ltd.), Plot No.158, IDA Mallapur, Medchal District	27.03.2021
23.	M/s. GRK Research laboratories Pvt. Ltd., Plot No.180/A, Sy No: 125P, IDA Mallapur, Medchal District	27.03.2021
24.	M/s. Nuvista Pharmaceuticals Pvt. Ltd (Formerly Trident Pharmaceuticals), Shed No.48, Phase-II, IDA Mallapur, Medchal District	27.03.2021
25.	M/s. R.S. Value & Products, Plot No. 42, IDA, Mallapur, Medchal – Malkajgiri District	27.03.2021

	Name & Address of the industry	Order dated
26.	M/s. Mavasaan Seeds Processing Unit, Sy.No. 335/1/A, Bhoothpur (V), Bhoothpur (M), Mahbubnagar District (Formerly M/s. Palamoor Seeds Pvt. Ltd., Sy.No. 334/1/C, Karvena Road, Bhootpur (V & M), Mahaboobnagar District	07.04.2021
27.	M/s. Sai Teja Processing Plant, Sy.No. 142/1, Pothula Madugu (V), Bhoothpur (M), Mahaboobnagar District	07.04.2021
28.	M/s. Vasanth Seed Processing Plant, Sy. No. 524, 525, Amisthapur (V), Bhoothpur (M), Mahabubnagar District	07.04.2021
29.	M/s. Venkateswara Processing Plant, Sy. No.61/A, 66/E, 66/EE, Kothamolgara (V), Bhoothpur (M), Mahaboobnagar District	07.04.2021
30.	M/s. Om Sai Hospital (Mother & Child Care), Opp: M.M. Court, Telephone Bhavan, Tandur, Vikarabad District	07.04.2021
31.	M/s. Sai Ram Hospital, Saipur Road, Near Bus Stand, Opp: Spicy Restaurant, Shanthi Nagar, Tandur, Vikarabad District	07.04.2021
32.	M/s. Shettys Apex Hospital, Plot No. 52, Opp: E Seva, Shanthinagar, Tandur, Vikarabad District	07.04.2021
33.	M/s. Sri Mahalakshmi Hospital, Beside M.M. Court, Telephone Bhavan, Tandur, Vikarabad District	07.04.2021
34.	M/s. Sri Laxmi Reclaim Impex, Sy.No.88/B/1/2, Ponnari (V), Tamsi (M), Adilabad District	16.03.2021
35.	Dumping & Opening of Municipal Solid Waste by Muthangi Grama Panchayt, Patancheru (M), Sangareddy District	16.03.2021
36.	M/s. Lara Drugs (P) Ltd., Sy.No.6/E, Lakkaram (V), H/o Dharmojigudem, Choutuppall (M), Yadadri Bhuvanagiri District	29.04.2021
37.	M/s. Sri Gopikrishna Paraboiled Modern Rice Mill, Near Municif Court, Miryalaguda (V&M), Nalgonda District	29.04.2021
38.	M/s. Satyanarayana Parboiled Modern Rice and Ground Nut Oil Mill, Near Municif Court, Miryalaguda (V&M), Nalgonda District	29.04.2021

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Annexure-V

Common Effluent Treatment Plants (CETPs):

There are 7 CETPs in Telangana State, out of which 4 are under operation. The details are as follows:

S. No.	Name of the Facility	Type of processing plant	Capacity	Status
1	M/s.Jeedimetla Effluent Treatment Plant, Jeedimetla, Hyderabad.	LTDS- Chemical followed by biological treatment HTDS-MEE	LTDS-1500 KLD HTDS-200 KLD	In operation Meeting the discharge standards.
2	M/s.Patancheru Effluent Treatment Plant, Patancheru, Hyderabad.	LTDS effluent is treated by Chemical methods followed by Membrane bio-reactor	LTDS-3000 KLD	In operation Meeting the discharge standards.
3	M/s.Indian Drugs and Pharmaceuticals Ltd, Balanagar, Hyderabad.	Waste water of industries from Food Processing, Formulation Units, Oil Extraction Units etc. located in Hyderabad and Mahaboobnagar Districts and sewage generated from IDPL Hostel and township.	150 KLD	In operation Meeting the discharge standards.
4	M/s.MANA Treatment Plant Ltd., / M/s Indwa Technologies Pvt. Ltd., Mallapuram (V), Uppal (M), Medchal District.	The CETP receiving the Low TDS industrial and domestic effluents from 48 member industries from IDA Mallapur, 37 member industries from IDA Nacharam and 48 member industries from other areas.	2000 KLD	In operation Meeting the discharge standards.
5	M/s.IL&FS Environmental Infrastructure & Services Ltd., Plot. No.14, Fab City, Maheshwaram (M), Rangareddy District.	Common Effluent Treatment Plant (Zero liquid discharge system) to treat HTDS effluents – 300 KLD and LTDS effluents – 200 KLD from member industries.	HTDS-300 KLD LTDS-200 KLD	Not in operation
6	M/s.Kunoor Leather Park Ltd.,(CETP), Kunoor Village, Bhongiri Mandal, Yadadri-Bhongiri District.	Common Effluent Treatment Plant to treat the pre-treated industrial effluent generated from tannery units.	485 KLD	Not in operation
7.	M/s.Enumamula Common Effluent Treatment Plant, Enumamula, Warangal Urban District.	Common Effluent Treatment Plant to treat the pre-treated industrial effluent generated from tannery units.	300 KLD	Not in operation

Details of Solid Waste Management facilities of 141 ULBs of Telangana

S.No	ULB	Total MSW Generation in TPD	Existing MSW facilities	Utilization Capacity of the existing MSW facilities	Proposed MSW Facilities & Completion Timeline
1	Adilabad	66	DRCC, WTC	16.5	Work under progress for MSW processing, Completion Timeline: 9 Months
2	Palwancha	38	DRCC, WTC	7.6	
3	Kothagudem	36	DRCC, WTC	10.8	
4	Manuguru	14	DRCC, WTC	7.14	
5	Yellandu	22	DRCC, WTC	1.76	
6	Korutla	38	DRCC, WTC	6.08	Tenders Called for MSW processing, Completion Timeline:1 year
7	Dharmapuri	9	DRCC, WTC	0.72	
8	Jagitial	50	DRCC, WTC	17.5	
9	Metpally	29	DRCC, WTC	15.95	
10	Raikal	10	DRCC, WTC	0.4	
11	Jangaon	14	DRCC, WTC	1.26	Work under progress for MSW processing, Completion Timeline:9 Months
12	Bhupalpally	13	DRCC, WTC	1.17	
13	Alampur	6	DRCC, WTC	0.54	Tenders Called for MSW processing, Completion Timeline:1 year
14	Gadwal	18	DRCC, WTC	1.8	
15	leeja	12	DRCC, WTC	8.64	
16	Waddepalle	8	DRCC, WTC	0.4	
17	Banswada	16	DRCC, WTC	12.32	Work under progress for MSW processing, Completion Timeline:9 Months
18	Kamareddy	44	DRCC, WTC	27.72	
19	Yellareddy	13	DRCC, WTC	7.15	
20	Karimnagar	95	DRCC, WTC	54.15	Tenders Called for MSW processing, Completion Timeline:1 year
21	Choppandandi	10	DRCC, WTC	1	
22	Huzurabad	18	DRCC, WTC	9.36	
23	Jammikunta	28	DRCC, WTC	8.96	
24	Kothapally	9	DRCC, WTC	1.8	
25	Khammam	190	DRCC, WTC	34.2	Work under progress for MSW processing,

S.No	ULB	Total MSW Generation in TPD	Existing MSW facilities	Utilization Capacity of the existing MSW facilities	Proposed MSW Facilities & Completion Timeline
26	Sattupalli	21	DRCC, WTC	1.47	Completion Timeline:9 Months
27	Madhira	26	DRCC, WTC	7.54	
28	Wyra	9	DRCC, WTC	0.9	
29	Kagaznagar	25	DRCC, WTC	1.75	
30	Mahabubnagar	106	DRCC, WTC	74.2	Tenders Called for MSW processing, Completion Timeline:1 year
31	Bhoothpur	5	DRCC, WTC	0.35	
32	Jadcherla	25	DRCC, WTC	3.75	
33	Dornakal	8	DRCC, WTC	1.6	Work under progress for MSW processing, Completion Timeline:9 Months
34	Mahabubabad	18	DRCC, WTC	6.3	
35	Maripeda	9	DRCC, WTC	0.72	
36	Thorrur	10	DRCC, WTC	0.7	
37	Mancherial	21	DRCC, WTC	5.04	
38	Bellampally	25	DRCC, WTC	2.25	
39	Chennur	12	DRCC, WTC	0.84	
40	Kyathanpally	9	DRCC, WTC	0.45	
41	Luxettipet	12	DRCC, WTC	0.96	
42	Mandamarri	21	DRCC, WTC	1.89	Tenders Called for MSW processing, Completion Timeline:1 year
43	Nasapur	33	DRCC, WTC	2.64	
44	Medak	29	DRCC, WTC	26.68	
45	Narsapur	11	DRCC, WTC	6.82	
46	Ramayampet	9	DRCC, WTC	6.3	Work under progress for MSW processing, Completion Timeline:9 Months
47	Thoopran	12	DRCC, WTC	6.72	
48	Boduppall	51	DRCC, WTC	51	
49	Dundigal	48	DRCC, WTC	41.28	MSW processing facility commenced
50	Kompally	28	DRCC, WTC	28	
51	Medchal	22	DRCC, WTC	22	Work under progress for
52	Peerzadiguda	46	DRCC,	32.2	

S.No	ULB	Total MSW Generation in TPD	Existing MSW facilities	Utilization Capacity of the existing MSW facilities	Proposed MSW Facilities & Completion Timeline
			WTC		MSW processing, Completion Timeline:9 Months
53	Dhammaiguda	47	DRCC, WTC	15.04	MSW processing facility commenced
54	Ghatkesar	22	DRCC, WTC	11	Work under progress for MSW processing, Completion Timeline:9 Months
55	Gundlapochampally	19	DRCC, WTC	12.35	
56	Jawaharnagar	121	DRCC, WTC	38.72	MSW processing facility commenced
57	Nagaram	25	DRCC, WTC	3.75	Work under progress for MSW processing, Completion Timeline:9 Months
58	Nizampet	171	DRCC, WTC	17.1	
59	pocharam	40	DRCC, WTC	29.2	
60	Thumkunta	19	DRCC, WTC	8.93	
61	Atchampet	11	DRCC, WTC	7.59	Tenders Called for MSW processing, Completion Timeline:1 year
62	Kalwakurthy	7	DRCC, WTC	0.35	
63	Kollapur	8	DRCC, WTC	2.8	
64	Nagarkurnool	13	DRCC, WTC	13	
65	Miryalguda	50	DRCC, WTC	26	
66	Nalgonda	64	DRCC, WTC	16	
67	Chandur	8	DRCC, WTC	1.76	
68	Chityal	14	DRCC, WTC	14	
69	Devarkonda	16	DRCC, WTC	3.2	
70	Haliya	14	DRCC, WTC	1.4	
71	Nandikonda	7	DRCC, WTC	4.2	
72	Kosgi	13	DRCC, WTC	6.37	
73	Makthal	11	DRCC, WTC	0.77	
74	Narayanpet	12	DRCC, WTC	0	
75	Nirmal	66	DRCC, WTC	25.08	Work under progress for MSW processing, Completion Timeline:9 Months
76	Bhainsa	24	DRCC, WTC	2.4	
77	Khanapur	6	DRCC,	0.3	

S.No	ULB	Total MSW Generation in TPD	Existing MSW facilities	Utilization Capacity of the existing MSW facilities	Proposed MSW Facilities & Completion Timeline
			WTC		Tenders Called for MSW processing, Completion Timeline:1 year
78	Armoor	30	DRCC, WTC	12	
79	Nizamabad	188	DRCC, WTC	86.48	
80	Bheemgal	12	DRCC, WTC	0.84	
81	Bodhan	40	DRCC, WTC	12.8	
82	Ramagundam	115	DRCC, WTC	51.75	
83	Peddapalli	21	DRCC, WTC	17.64	
84	Manthani	14	DRCC, WTC	7.84	
85	Sulthanabad	9	DRCC, WTC	0.36	
86	Sircilla	46	DRCC, WTC	46	
87	Vemulawada	23	DRCC, WTC	12.65	
88	Jalpally	33	DRCC, WTC	19.8	
89	Narsingi	36	DRCC, WTC	32.76	
90	Shadnagar	32	DRCC, WTC	30.4	
91	Turkayamjal	10	DRCC, WTC	0.5	
92	Adibatla	9	DRCC, WTC	9	
93	Amangal	10	DRCC, WTC	1.7	
94	Badangpet	30	DRCC, WTC	24	
95	BandlagudaJagir	35	DRCC, WTC	19.25	
96	Ibrahimpattanam	9	DRCC, WTC	9	
97	Manikonda	35	DRCC, WTC	9.8	
98	Meerpet	60	DRCC, WTC	15	
99	PeddaAmberpet	27	DRCC, WTC	27	
100	Shamshabad	25	DRCC, WTC	5	
101	Shankarpally	15	DRCC, WTC	6	
102	Thukkuguda	9	DRCC, WTC	1.35	
103	Ameenpur	29	DRCC, WTC	13.05	
104	Andolejogipet	11	DRCC,	9.35	

S.No	ULB	Total MSW Generation in TPD	Existing MSW facilities	Utilization Capacity of the existing MSW facilities	Proposed MSW Facilities & Completion Timeline
			WTC		
105	Bollaram	25	DRCC, WTC	0	
106	Narayankhed	11	DRCC, WTC	0.55	
107	Sadasivpet	21	DRCC, WTC	18.9	
108	Sangareddy	49	DRCC, WTC	14.7	
109	Tellapur	8	DRCC, WTC	6.4	
110	Zaheerabad	55	DRCC, WTC	0	
111	Gajwel	11	DRCC, WTC	11	
112	Siddipet	47	DRCC, WTC	45.12	
113	Cherial	14	DRCC, WTC	7.7	
114	Dubbaka	9	DRCC, WTC	0.45	
115	Husnabad	12	DRCC, WTC	3.12	
116	Kodada	32	DRCC, WTC	29.12	
117	Suryapet	65	DRCC, WTC	35.75	
118	Huzurnagar	21	DRCC, WTC	2.94	
119	Neredcherla	6	DRCC, WTC	0.42	
120	Tirumalagiri	8	DRCC, WTC	5.2	
121	Vikarabad	30	DRCC, WTC	13.5	NA
122	Kodangal	5	DRCC, WTC	2.45	Tenders Called for MSW processing, Completion Timeline:1 year
123	Parigi	10	DRCC, WTC	2	
124	Tandur	40	DRCC, WTC	22	
125	Wanaparthy	32	DRCC, WTC	10.88	
126	Amarchinta	6	DRCC, WTC	0.48	
127	Atmakur	12	DRCC, WTC	1.08	
128	Kothakota	14	DRCC, WTC	0.84	
129	Pebbair	14	DRCC, WTC	2.8	
130	Narsampet	20	DRCC, WTC	3.6	Tender yet to be called
131	Parakala	13	DRCC,	4.16	

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S.No	ULB	Total MSW Generation in TPD	Existing MSW facilities	Utilization Capacity of the existing MSW facilities	Proposed MSW Facilities & Completion Timeline
			WTC		
132	Wardhannapet	8	DRCC, WTC	1.6	
133	Warangal	404	DRCC, WTC	242.4	
134	Bhongir	33	DRCC, WTC	31.68	Work under progress for MSW processing, Completion Timeline:9 Months
135	Alair	8	DRCC, WTC	0.4	
136	Choutuppall	22	DRCC, WTC	1.54	
137	Mothkur	14	DRCC, WTC	1.12	
138	Pochampally	14	DRCC, WTC	1.26	
139	Yadagirigutta	12	DRCC, WTC	0.96	
140	Kothur	6	DRCC, WTC	3.3	Tender yet to be called
		4289		1861.32	

Annex-VII

Details of Legacy dumpsites in the Polluted River Stretches within 1 KM Buffer

River Stretch	Name of ULB	Area	No.
Musi	Miryalguda	6	1
Manjeera-nakkavagu	-		
Maneru (P-III) (Karimnagar LMD to Somanpalli)	Huzurabad	4	1
	Jammikunta	2.16	1
	Parakala	3	1
	Bhupalpally	3	1
	Sulthanabad	0.2	1
	Kothapally	5.2	1
	Karimnagar	7.5	0
Karakavagu (P-III) Kinnerasani (P-IV)	Palwancha	3	1
Godavari (P-IV) (Basar to Bhadrachalam)	Mancherial	21.07	1
	Ramagundam	10	1
	Dharmapuri	3	1
	Jagitial	14	2
	Korutla	5.05	1
	Metpally	10	1
	Manuguru	6	1
	Bellampally	10	1
	Chennur	10	1
	Kyathanpally	7	1
	Luxettipet	1.2	1
	Mandarri	5	1
	Naspur	10	1
	Khanapur	5.51	2

River Stretch	Name of ULB	Area	No.
	Nirmal	13.22	1
	Armoor	11	1
	Manthani	1	1
	Bhainsa	15.2	2
Krishna (P-V) (Thangadi to Wadapally)	Gadwal	5.19	1
	Alampur	2	1
	leeja	4	1
	Kollapur	5	1
	Makthal	4	1
	Total	212.5	34

- No. of drains falling into rivers and no. of drains having floating racks/screens installed to prevent solid waste from falling into the rivers

Details of the legacy dumpsites where Bio-mining works taken up as per CPCB Guidelines.

S. No	Name of city	Dumpsite Location	Quantity of waste at dumpsite (T)
1.	Armoor	Near Issapally Village, Armoor	452235
2.	Bellampally	Kannala Basthi	51100
3.	Bhainsa	Kunchiwali Pahad	31299
4.	Bhupalpally	Kasimpally	25182.08
5.	Chennur	Near Buddharam Road	12034.05
6.	Khanapur	Gangaipet At Maskapur Gp	58254
7.	Kyathanpally	Mandamarri	24528
8.	Luxettipet	Godhavari River Near Gangamma Thalli Temple	19162.5
9.	Mancherial	Vempally Village (Land Allotted But Not Handed Over)	89936
10.	Mandamarri	Chethlapur	42249.48
11.	Manthani	Near Madhura Pochamma Temple (Temporary)	8942.5
12.	Manuguru	Annaram	24528
13.	Nasipur	Mupidi Pochamma Temple	58254
14.	Nirmal	Edulapuram Shivar	122640
15.	Palwancha	Srinivasa Colony	81760
16.	Ramagundam	Jallaram	293825
17.	Sulthanabad	Yadav Nagar Near Railway Track	51100

Annexure-VIII

Water Quality of Rivers – Separate attachment

Annexure-IX

Ground Water Quality – separate attachment

Good Irrigation practices being adopted by the State**Monthly Progress Report by States / UTs in the matter of
Hon'ble NGT in O.A. No.673/2018 Dt.06.12.2019.****Status of adopting Good Irrigation Practices:**

The Government of Telangana is adopting different Irrigation Practices for improving crop yield. The Government of Telangana is adopting surface Irrigation, Sprinkler Irrigation and Lift Irrigation based on the different type of soils, claimants, crops and resources

The Government of Telangana state has taken up the massive programme of restoring minor irrigation sources under the name "Mission Kakatiya" (mana ooru - mana cheruvu) in a decentralized manner through community involvement. The Government is aiming to complete the restoration of all the tanks in phased manner.

The program was launched on 12-03-2015 by our Hon'ble Chief Minister Sri Kalvakuntla Chandrashekar Rao. So far restoration of 27625 no. of water bodies with a cost of Rs.9795.39 Crores were taken up in different phases for restoration of ayacut of 21.39 Lakhs Acres out of which 21436 tanks are restored with an expenditure of Rs. 5160.00 Crores restoring an ayacut of 15.05 Lakh acres.

The main works taken up are,

- 1) Strengthening of Bunds and Repairs to Sluices and Weirs.
- 2) Restoration of Irrigation Channels
- 3) Repairs to Cross Masonry and Cross Drainage works.
- 4) Restoration of feeder Channels
- 5) Desilting.

Further, Government vide G.O. Ms. No. 8 Irrigation & CAD (M.I) Dept., dt: 08.03.2019 has accorded administrative approval for an estimated cost of Rs.3825 Crores for construction of 1200 Nos of check dams on 4th order to 8th order streams in the command areas of Major & Medium Irrigation Projects. It is also proposed to complete the construction of check dams within two years in phased manner.

As on date, 638 no. of Check dams were technically sanctioned for an amount of Rs.2906.26 crores and works are in progress.

Rain Water Harvesting Structures in ULBs

Sl.No.	Name of the District	Name of the Municipality / Municipal Corporation	Total No. of RWH
1	2	3	4
1	Jangaon	Jangaon	100
	Jangaon Total		100
2	Warangal Urban	Warangal	380
	Warangal Urban Total		380
3	Warangal Rural	Parkal	7
4	Warangal Rural	Narsampet	17
5	Warangal Rural	Wardhannapet	6
	Warangal Rural Total		30
6	Mahabubabad	Mahabubabad	5
7	Mahabubabad	Dornakal	133
8	Mahabubabad	Maripeda	459
9	Mahabubabad	Thorrur	7
	Mahabubabad Total		604
10	Jayashankar	Bhupalpally	7
	Jayashankar Total		7
11	Karimnagar	Karimnagar Corpn.	689
12	Karimnagar	Jammikunta	46
13	Karimnagar	Huzurabad	83
14	Karimnagar	Choppandandi	575
15	Karimnagar	Kothapally	3407
	Karimnagar Total		4800
16	Jagityal	Jagityal	792
17	Jagityal	Korutla	288
18	Jagityal	Metpalli	25
19	Jagityal	Raikal	4680
20	Jagityal	Dharmapuri	25
	Jagityal Total		5810
21	Rajanna-Sircilla	Vemulavada	379
22	Rajanna-Sircilla	Sircilla	318
	Rajanna-Sircilla Total		697
23	Peddapalli	Ramagundam Corpn.	350
24	Peddapalli	Peddapalli	156
25	Peddapalli	Manthani	10
26	Peddapalli	Sulthanabad	56
	Peddapalli Total		572
27	Khammam	Khammam Corpn.	42
28	Khammam	Sattupalli	5
29	Khammam	Madhira	4
30	Khammam	Wyra	9
	Khammam Total		60
31	Bhadradi (Kothagudem)	Kothagudem	7
32	Bhadradi (Kothagudem)	Yellandu	21
33	Bhadradi (Kothagudem)	Manuguru	6
34	Bhadradi (Kothagudem)	Palvancha	40
	Bhadradi (Kothagudem) Total		74
35	Adilabad	Adilabad	189
	Adilabad Total		189
36	Nirmal	Nirmal	51
37	Nirmal	Bhainsa	34
38	Nirmal	Khanapur	4

Sl.No.	Name of the District	Name of the Municipality	Total No. of
	Nirmal Total		89
39	Komaram Bheem	Kagaznagar	11
	Komaram Bheem Total		11
40	Mancherial	Mancherial	59
41	Mancherial	Bellampally	25
42	Mancherial	Naspur	9
43	Mancherial	Chennur	8
44	Mancherial	Kyathanpally	382
45	Mancherial	Luxettipet	192
46	Mancherial	Mandamarri	36
	Mancherial Total		711
47	Ranga Reddy	Pedda Amberpet	52
48	Ranga Reddy	Badangpet Corpn.	1507
49	Ranga Reddy	Ibrahimpattanam	93
50	Ranga Reddy	Jalpally	97
51	Ranga Reddy	Meerpet Corpn.	589
52	Ranga Reddy	Shadnagar	89
53	Ranga Reddy	Shamshabad	
54	Ranga Reddy	Turkayamjal	33
55	Ranga Reddy	Manikonda	177
56	Ranga Reddy	Narsingi	53
57	Ranga Reddy	Bandlaguda jagir Corpn.	102
58	Ranga Reddy	Adibatla	299
59	Ranga Reddy	Shankarpaliy	25
60	Ranga Reddy	Thukkuguda	559
61	Ranga Reddy	Amangal	19
62	Ranga Reddy	Kothur	42
	Ranga Reddy Total		3736
63	Vikarabad	Tandur	232
64	Vikarabad	Vikarabad	211
65	Vikarabad	Parigi	127
66	Vikarabad	Kodangal	81
	Vikarabad Total		651
67	Medchal-Ma1kajgiri	Medchal	137
68	Medchal-Ma1kajgiri	Boduppall Corpn.	220
69	Medchal-Ma1kajgiri	Peerzadiguda Corpn.	356
70	Medchal-Ma1kajgiri	Jawaharnagar Corpn.	64
71	Medchal-Ma1kajgiri	Dhammaiguda	77
72	Medchal-Ma1kajgiri	Nagaram	38
73	Medchal-Ma1kajgiri	pocharam	45
74	Medchal-Ma1kajgiri	Ghatkesar	19
75	Medchal-Ma1kajgiri	Gundlapochampally	54
76	Medchal-Ma1kajgiri	Thumkunta	51
77	Medchal-Ma1kajgiri	Nizampet Corpn.	1710
78	Medchal-Ma1kajgiri	Kompally	1284
79	Medchal-Ma1kajgiri	Dundigal	213
	Medchal-Ma1kajgiri Total		4268
80	Nizamabad	Nizamabad Corpn.	223
81	Nizamabad	Bodhan	160
82	Nizamabad	Armur	217
83	Nizamabad	Bheemgal	13
	Nizamabad Total		613
84	Kamareddy	Kamareddy	73
85	Kamareddy	Banswada	83
86	Kamareddy	Yellareddy	6

Sl.No.	Name of the District	Name of the Municipality	Total No. of
	Kamareddy Total		162
87	Yadadri Bhuvanagiri	Bhongir	32
88	Yadadri Bhuvanagiri	Mothkur	5
89	Yadadri Bhuvanagiri	Choutuppal	167
90	Yadadri Bhuvanagiri	Alair	5
91	Yadadri Bhuvanagiri	Pochampally	11
92	Yadadri Bhuvanagiri	Yadagirigutta	13
	Yadadri Bhuvanagiri Total		233
93	Suryapet	Suryapet	316
94	Suryapet	Kodada	32
95	Suryapet	Huzurnagar	2
96	Suryapet	Neredcherla.	0
97	Suryapet	Tirumalagiri	0
	Suryapet Total		350
98	Nalgonda	Devarakonda	12
99	Nalgonda	Nalgonda	38
100	Nalgonda	Miryalguda	41
101	Nalgonda	Nandikonda	0
102	Nalgonda	Chityal	35
103	Nalgonda	Haliya	254
104	Nalgonda	Chandur	32
105	Nalgonda	Nakrekal	5
	Nalgonda Total		417
106	Siddipet	Siddipet	70
107	Siddipet	Gajwel	95
108	Siddipet	Dubbaka	5
109	Siddipet	Husnabad	135
110	Siddipet	Cherial	104
	Siddipet Total		409
111	Sangareddy	Sangareddy	31
112	Sangareddy	Sadasivapet	28
113	Sangareddy	Zaheerabad	39
114	Sangareddy	Andol-Jogipet	8
115	Sangareddy	Narayankhed	25
116	Sangareddy	Bollaram	364
117	Sangareddy	Teilapur	1678
118	Sangareddy	Ameenpur	
	Sangareddy Total		2173
119	Medak	Medak	6
120	Medak	Thoopran	5
121	Medak	Ramayampet	2
122	Medak	Narsapur	5
	Medak Total		18
123	Mahabubnagar	Mahaboobnagar	133
124	Mahabubnagar	Bhoothpur	33
125	Mahabubnagar	Jadcherla (Badepally)	44
	Mahabubnagar Total		210
126	Narayanpet	Narayanapet	131
127	Narayanpet	Makthal	73
128	Narayanpet	Kosgi	42
	Narayanpet Total		246
129	Jogulamba Gadwal	Gadwal	6
130	Jogulamba Gadwal	leeja	45
131	Jogulamba Gadwal	Waddepalle	6
132	Jogulamba Gadwal	Alampur	6

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Sl.No.	Name of the District	Name of the Municipality	Total No. of
	Jogulamba Gadwal Total		63
133	Wanaparthi	Wanaparthi	10
134	Wanaparthi	Kothakota	3
135	Wanaparthi	Pebbair	3
136	Wanaparthi	Atmakur	2
137	Wanaparthi	Amarchinta	1
	Wanaparthi Total		19
138	Nagarkurnool	Nagarkurnool	15
139	Nagarkurnool	Kollapur	68
140	Nagarkurnool	Kalwakurthy	18
141	Nagarkurnool	Achampet	8
	Nagarkurnool Total		109
GRAND TOTAL			27811

Rooftop Rain Water Harvesting WORKS Status Report (MCC)

Report as on Date : 29-May-2021

S.No	District	For the Financial Year-2021-2022							
		No of Sanctioned & above Works	Total sanctioned amount (Rs. Lakhs)	No of Inprogress works	Total amount (Rs. Lakhs)	No of Works Physically Completed	Total amount (Rs. Lakhs)	No of Completed Works	Total amount (Rs. Lakhs)
1	2	3	4	5	6	7	8	9	10
1	Adilabad	0	0	0	0	0	0	0	0
2	Badradri Kothagudem	0	0	0	0	0	0	0	0
3	Jagityal	0	0	0	0	0	0	0	0
4	Jangaon	2	0.54	0	0	0	0	0	0
5	Jayashankar Bhupalpally	12	3.23	0	0	0	0	0	0
6	Jogulamba Gadwal	1	0.27	0	0	0	0	0	0
7	Kamareddy	0	0	0	0	0	0	0	0
8	Karimnagar	0	0	0	0	0	0	0	0
9	Khammam	2	0.54	0	0	0	0	0	0
10	Kumarambheem Asifabad	0	0	0	0	0	0	0	0
11	Mahabubabad	0	0	0	0	0	0	0	0
12	Mahabubnagar	0	0	0	0	0	0	0	0
13	Mancheriyal	0	0	0	0	0	0	0	0
14	Medak	1	0.27	0	0	0	0	0	0
15	Medchal	0	0	0	0	0	0	0	0
16	Mulugu	0	0	0	0	0	0	0	0
17	Nagarkurnool	0	0	0	0	0	0	0	0
18	Nalgonda	2	0.54	0	0	0	0	0	0
19	Narayanpet	0	0	0	0	0	0	0	0
20	Nirmal	1	0.27	0	0	0	0	0	0
21	Nizamabad	0	0	0	0	0	0	0	0
22	Peddapalli	0	0	0	0	0	0	0	0
23	Rajanna Sirsilla	13	3.49	0	0	0	0	0	0
24	Rangareddy	0	0	0	0	0	0	0	0
25	Sangareddy	1	0.27	0	0	0	0	0	0
26	Siddipet	15	4.03	0	0	0	0	0	0
27	Suryapet	0	0	0	0	0	0	0	0
28	Vikarabad	83	22.22	0	0	0	0	0	0
29	Wanaparthy	2	0.54	0	0	0	0	0	0
30	Warangal (Urban)	10	2.68	0	0	0	0	0	0
31	Warangal Rural	1	0.27	0	0	0	0	0	0
32	Yadadri Bhuvanagiri	1	0.27	0	0	0	0	0	0
	Total	147	39.4	0	0	0	0	0	0

Annexure-XII – RWH structures in Rural areas

Rain Water Harvesting Works Status as on Dt.: 31052021 Cumulative up to 2020-21

S. No.	Name of the District	Bore well recharge structure			Check dam			Percolation Tank			Continuous contour trenches			Staggered Trenches			Total								
		No of works sanctioned	No of works In progress	No of works completed	Exp endi ture	No of works sanctioned	No of works In progress	No of works completed	Exp endi ture	No of works sanctioned	No of works In progress	No of works completed	Exp endi ture	No of works sanctioned	No of works In progress	No of works completed	Exp endi ture	No of works sanctioned	No of works In progress	No of works completed	Exp endi ture				
1	Adilabad	456	36	10	2.29	161	0	161	198.61	811	0	811	241.76	238	869	100	291	87	9	60	192.63	390	914	204	355
2	Badr adri Koth agudem	14	3	5	1.16	84	0	84	76.8	299	0	299	197.9.95	52	2	12	6.32	5	0	0	0	314	5	309	206
3	Jagityal	82	27	6	0.97	26	0	26	29.15	31	0	31	20.47	112	188	773	220	38	21	0	0	129	236	836	225
4	Jang aon	138	26	4	0.8	508	0	508	693.15	184	0	184	248.25	473	93	297	956.01	7	1	2	4.15	131	120	995	190
5	Jaya shan kar Bhu palpal ally	63	0	0	0	734	0	734	129.1.4	68	0	68	50.59	14	0	7	4.02	4	0	0	0	883	0	809	134
6	Jogul amba Gad wal	48	1	1	0.25	3	0	3	3.46	503	0	503	268.38	21	6	6	5.63	27	9	1	0.66	602	16	514	278.38

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7	Kam ared dy	525	258	38	7.88	262	0	261	470. 83	717	0	717	130	481	389	186 6.14	2	0	0	0	280 8	739	140 5	319 1.3
8	Kari mna gar	89	18	4	0.94	18	0	18	13.7 2	9	0	9	276	23	221	227. 23	6	2	0	0	398	43	252	248. 59
9	Kha mma m	125 1	61	20	4.06	55	0	55	65.0 9	190 4	0	190 4	251	48	91	258. 8	81	30	14	78.0 8	354 2	139	208 4	184 2.75
10	Kum ara mbh eem Asifa bad					79	0	79		122 14	0	122 13	126 4	253	735	884. 48	3	0	0	0	135 60	253 27	130 27	578 4.33
11	Mah abub abad	3	0	0	0	647	0	647	944. 18	424	0	424	833	152	523	676. 76					190 7	152 4	159 4	183 5.39
12	Mah abub naga r	35	1	1	0.21	122	0	122	128. 08	339	0	339	142	54	37	109. 98	441	186	116	974. 24	107 9	241	615	141 3.82
13	Man cheri yal					70	0	70	67.3 2	292 6	0	292 6	49	5	22	84.6 5	66	29	13	131	311 1	34 1	303 1	178 0.06
14	Med ak	112	24	9	2.13	7	1	6	10.4 7	129	0	129	26	11	1	0.5	260	80	5	5.47	534	116	150	120. 74
15	Med chal					23	0	23	0.83	1	0	1	0	0	0	0	2	1	0	0	26	1	24	0.9
16	Mul ugu					123	0	123	212. 82	588	0	588	34	4	16	74.7 3					745	4	727	115 8.57
17	Naga rkur nool	171	4	1	0.26	97	8	89	66.3 9	138 3	1	137 9	181	24	71	336. 38	25	5	3	12.8 7	185 7	42 3	154 3	122 7.41
18	Nalg onda	494	114	62	12.8 5	255	0	253	242. 04	463	0	463	157	49	66	212. 09	120	37	33	84.3 9	148 9	200	877	829. 63

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19	Nara yanp et	16	0	0	0	0	0	101	64.8	548	3	544	197. 75	89	38	10	58.2 8	91	30	16	55.5 9	845	71	671	376. 42
20	Nirm al	257	11	18	1.76	313	0	313	364. 41	50	0	49	39.4 5	337	74	147	352. 8	200	85	53	404. 36	115 7	170	580	116 2.78
21	Niza mab ad	95	26	1	0.25	65	0	65	81.3 1	220	0	220	242. 32	201 3	760	671	213 6.96	20	4	1	1.41	241 3	790	958	246 2.25
22	Pedd apall i	1	0	0	0	201	0	201	291. 86	17	0	17	13.8 8	310	19	252	602. 21	2	0	0	0	531	19	470	907. 95
23	Raja nna Sirsil la	448	98	8	1.55	160	0	159	32.6 2	47	0	47	24.4 6	283	4	246	605. 65	2	0	1	3.3	940	102	461	667. 58
24	Rang ared dy	84	2	10	2.07	91	1	90	19.5 6	281	0	281	184. 18	394	87	223	723. 3	137	37	60	196. 85	987	127	664	112 5.96
25	Sang ared dy	278	2	34	6.87	389	0	389	566. 74	332	0	332	175. 13	568	216	168	742. 72	3	0	1	3.51	157 0	218	924	149 4.97
26	Siddi pet	53	17	0	0	97	0	97	76.3 6	207	0	207	182. 35	249	15	209	369. 35	5	2	1	1.05	611	34	514	629. 11
27	Sury apet					32	0	32	10.2 9	74	0	74	63.6 7	22	1	13	12.6 1	20	3	3	21.4 1	148	4	122	107. 98
28	Vikar abad	78	1	1	0.24	107	0	107	43.0 8	742	0	742	388. 02	351	141	100	382. 97	170	63	46	143. 57	144 8	205	996	957. 88
29	Wan apar thy	306	0	0	0	95	0	95	137. 42	406	0	406	232. 48	99	28	25	114. 99	183	77	19	103. 71	108 9	105	545	588. 6
30	Wara ngal (Urba n)	10	5	3	0.57	31	0	31	34.0 4	9	0	9	5.72	211	62	113	373. 47					261	67	156	413. 3
31	War anga	3	1	0	0	331	0	331	473. 92	43	0	42	44.1	207	18	139	179. 88	3	1	0	0	587	20	512	697. 9

Sewage and Solid waste management in Gram Panchayats along 15 KM distance of Polluted River Stretches

ANNEXURE I

Details	Bhadradri Kothagudem			Jagtial	Jayashankar Bhupalpally		Jogulamba Gadwal	Karimnagar	Mancherial	Medak	Mulguru	Nalgonda		Narayanpet	Nirmal
	Godavari	Kinnerasani	Karakavagu		Godavari	Maneru						Godavari	Krishna		
Number of GPs	107	40	17	124	36	23	71	117	146	135	80	91	93	53	152
Total Population	2569	41589	16987	222216	53934	35829	12057	23693	228984	19394	14315	130759	21373	75956	247616
Solid Waste	320.0	12.16	4.97		0	0		27.57	Yes		0	27436		10.438	
Total waste generation-TPD	318.8	11.80	4.82	13.24	2.674	1.274	27.1	25.31	35.00	13485.25	17.53	6.5	7.2	1.591	16.14
Total Waste Collected - TPD	317.9	11.80	4.82	12.96	2.674	1.274	25.5	25.59	41.00	13485.25	17.53	5.9	6.7	1.283	16.14
SW Processing facilities capacity	114.7	10.02	4.09	12.39	26.66	5.82	25.5	25.45	32.00	874.8	Suppoted by ITC for recycling	9	9.5	1.4	11259.5
Gap in processing	26.6	2.08	0.85	-	0	0	1.6	5.49	0	2	-	0	0	0.2	2-3 days
Total Plastic wasteGenerated TPD	254.7	1.83	0.75	0.40	0.094	0.184	0.78	30.52	86.04	6742.6	6.576	0.7	0.8	92.053	77513.71

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Expenditure incurred in Rs in Crores on SWM	0.6078	0.01	0.00	13.51 Cr	0.8198	0.3998	1.69	33.25	3.00	15.363 Crores	2.00	2283132	103.32 Lakhs	96.62 Lakhs	20.794	3.34 crores
Sewage	1580.85	687.64	280.87	0	0	0	0	38.25	0	0	0	14936	0	0	0	0
Total sewage generation- K. Lit per Day	1580.85	687.64	280.87	2409.56 KL	14701.2	1.2	3627	37.63	2634509	1.07882 Crore Liters	5726.28	634	180 KL	190 KL	59	161.49 Ltrs
Treatment systems	Soak Pits, Soaking & Drainage	Soak Pits	Soak Pits	Soak Pits & Community Soak Pits	1272	978	Soak Pits	Soakpits and Drainage	Individual & Community Soak Pits,	5950 Individual Magic Litres	Soak pits	Soak pits 695	3544 Magic Soak pits completed & 7034 Magic Soak pits in progress	5798 Magic Soak pits completed & 10568 Magic Soak pits in progress	Soak pits	Soak Pits
Expenditure incurred in Rs in Crores in Sewage management	0.8248	0.51	0.21	12.98 crores	1.7369	0.3269	2.98	21.2	8.00	2.5835 Crores	10.41	0.22	87.18 Lakhs	159.66 Lakhs	90.42	3.27 crores

Proposed activities for the year 2021-22 and budget	No .of Soak pits 3777 Budg et 22.28 Cr	No .of Soak pits 8844, Budget 5 .22.80	No .of Soak pits 1835, Budget 1.08 Cr	Constr uction of 9679 Soak Pits & 193 Comm unity Soak Pits taken up shall be comple ted in the year 2021-22 cost 54.77 crores	1. For Transpor tation of House to house Dry and wet waste Collec tion & Prepara tion of compost Rs.0.64 Cr 2. Collec tion of Plastic waste and disposal Rs.0.05 Cr 3. (i) Desilting of drain's Comple ted-204, Require d - 48. (ii) Construc tion of CC drains: Comple t	1. For Transpor tation of House to house Dry and wet waste Collec tion & Prepara tion of compost Rs.0.64 Cr 2. Collec tion of Plastic waste and disposal Rs.0.05 Cr 3. (i) Desilting of drain's Comple ted-204, Require d - 48. (ii) Construc tion of CC drains: Comple t	Propos e for constru ction of Soak pits 2250 at all with in estimat e Cost 1.2 Cores	Soak pits 14444 Estima ted cost Rs.28.01 Cr	No.of Soak pits 39679 Estimat ed cost Rs.18.33 Cr	Comm unity soak pits - 650 Individual soak pits - 1080 Cost 1.29 Crores	Soak pits 18326 Rs. 8.79 Cr	Soak pits 948 Rs.0.38 Cr	1. 7034 soak pits will be comple ted in the year 2021-22 Rs.3.26 Cr 2. Commu nity Soak pits will be constru cted in the necessa ry GPs	1. 10568 soak pits will be compl eted in the year 2021-22 Rs.4.90 Cr 2. Comm unity Soak pits will be constr ucted in the necessa ry GPs	Rs.46 Lacks 940 Soakpi ts Propos ed Estima ted Cost Rs. 0.46 Cr	Soak pits 4275 Rs. 1.79 crores crores
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Sewage and Solid waste management in Gram Panchayats along 15 KM distance from Krishna River

ANNEXURE I

Details	Nizamabad		Peddapalli		Rangareddy y	Sangareddy		Suryapet		Wanaparthy	Yadadri Bhongiri
	Godawari	Manjeera	Godawari	Maneru		Manjeera	Nakkavagu	Krishna	Musi		
Number of GPs	80	59	63	47	6	165	55	61	66	81	163
Total Population	175427	97243	81658	82329	14005	229506	126296	113821	94479	131854	270877
Solid Waste											
Total waste generation-TPD	5.7 Tons	4.1 Tons	13.2258	12.42	0.915 Tons	3.2 Tons	1.8 Tons	4.98 Tons	4.7 Tons	28.8	17665.75 Kgs
Total Waste Collected -TPD	5.2 Tons	3.9 Tons	5.21	4.35	0.915 Tons	2.88	1.62 Tons	4.25 Tons	4.16 Tons	27.3	17665.75 Kgs
SW Processing facilitiescapacity	9 Tons	8.5 Tons	31500		3960 Kgs	6.4	3.6	8.00 Tons	7.5 Tons	27.3	52160 Cubic feet
Gap in processing	0	0	0		0	0	0	0	0	1.5	2 Days
Total Plastic wasteGenerated TPD	0.5 Tons	0.4 Tons	86.321	79.72	0.233 Tons	0.96	0.54 Tons	0.4 Tons	0.4 Tons	0.86 Tons	8479.56 Kgs
Expenditure incurred inRs in Crores on SWM	1.99 Cr	1.46 Cr	2.41	1.29	1225243	7.04	3.96 Crs	2.47 Cr	2.32 Cr	1.94 Cr	16.0392 Crores
Sewage	0	0	0	0	0	0	-	0	0	0	0
Total sewagegeneratio n- K. Lit per Day	185 KL	125 KL	776618	897251	721121 Ltrs	153.6 KL	86.4 KLS	162 KL	140 KL	4087	176.65750 Lakhs Ltrs

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Treatment systems	(8706) Magic Soak Pits Completed & (1052) Magic Soak Pits inprogress	(4350) Magic Soak Pits Completed and (180) Magic Soak Pits inprogress	Soak Pits	Soak pits	Soak Pits & Ugd	Soak Pits	Soak Pits	For Sewage treatment 533 individual and community soak pits are constructed and treating the sewage	For Sewage treatment 3017 individual and community soak pits are constructed and treating the sewage	Soak Pits Completed & 1077 under progress	9938
Expenditure incurred in Rs in Crores in Sewage management	3.65 Cr	1.82 Cr	4.39	2.69	2111524	1.81 Crs	1.01 Crs	7.44	56.62	1.59	4.1975 Crores
Proposed activities for the year 2021-22 and budget	1. (1052) Soak Pits will be completed in the year 2021-22. Rs.0.47 Cr 2. Community Soak Pits will be constructed in the necessary GPs	1. (180) Soak Pits will be completed in the year 2021-22. Rs.0.08 Cr 2. Community Soak Pits will be constructed in the necessary GPs	Sanitation (SWM+LWM) Liquid waste works 2733 Estimated Cost Rs. 2.64 Cr, Solid Waste activities-7, Cost Rs.1.51 Cr	Liquid Waste works 2520 cost Rs. 1.35 Cr solid waste Activities -7, Cost Rs.0.96 Cr	Soakpits 3763, Rs.0.38 Cr	1. Individual Community Soak Pits are being constructed in the Gram Panchayats. 3917 Soak Pits were sanctioned out of which 2118 Soak Pits have been completed. The remaining balance	1. Individual Community Soak Pits are being constructed in the Gram Panchayats. 2203 Soak Pits were sanctioned out of which 1169 Soak Pits have been completed. The remaining balance	Remaining 520 Soak Pits will be completed in the year 2021-22 under MGNREGS Scheme. Budget Rs.0.21 Cr	Remaining 2669 Soak Pits will be completed in the year 2021-22 under MGNREGS Scheme. Budget Rs.1.10 crores	Propose for construction of soak Pits at all with in estimate Cost 2.52Crores. Soak pits 5428	1.6212 Crores community soak pits - 1059, Segregation sheds 163 budget 1.62 crores

Basic Information	
Name of Non Attainment City	Hyderabad & Pancheruvu
Sate/ Union Territory	Telangana
Name of Nodal Officer at PCB/ PCC	Dr.D.Prasad
Email Id	esci1-tspcb@telangana.gov.in
Contact Number	9177303234
Date till which progress is submitted	March'2021

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Action Point Code	Sector	Total Number of Actions	Number of Actions Completed	Number of Actions Under Porgress
CB	CAPACITY BUILDING, MONITORING NETWORK AND SOURCE APPORTIONMENT	CB5	2	3
PO	PUBLIC OUTREACH	PO2	2	0
RD/ C&D	ROAD DUST AND CONTRUCTION & DEMOLITION	RD3&CD1	3	1 not proposed in the action plan (installation of Wayu)
VE	VEHICLES	VE13	11	2
IP	INDUSTRIES	IP13	3 completed	3
BB/DF	WASTE AND BIOMASS- DUMPING AND BURNING		7 activities not available in GHMC area	
AQ	AIR QUALITY DATA	BB11&DF1	7 completed	4 under progress
		AQ.1	1	

ANNEXURE -
(11)

PUBLIC OUTREACH

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Addition al Funds Required
PO1	Public Outreach												
PO1.1	Daily Air Quality Public Information Dissemination System	i. TSAIR app complaints regularly forwarding to concern departments. ii. Disseminated through TSPCB portal and through the Electronic Display System at 2 places in the City. Three more under progress stage. iii. Carbon monoxide and Noise live display at three traffic junctions along with audio message iv. TSAIR App with CAAQMS and RTNMS data display of the state	5	regular activity	No Deviation	Regular activity	Yes	Annexure-PO1.1	TSPCB i. https://tspcb.egg.gov.in/Pages/Envdata.aspx/ , EDB photo CO and Noise display boards photographs ii.	ii.5.73lakhs for Carbon monoxide and Noise live display at three traffic junctions	ii.5.73lakhs for Carbon monoxide and Noise live display at three traffic junctions	ii.5.73lakhs for Carbon monoxide and Noise live display at three traffic junctions	-
PO1.2	Social Media Platforms	All the departments viz., TSPCB, GHMC, Transport and Traffic police are having social media platforms	under implementation	regular activity	No Deviation	Regular activity	Yes	Annexure-PO-1.2	<u>Details of the social platforms of different departments</u>	-	-	-	-
PO1.3	Issue public advisory for prevention and control of air pollution	Open burning of biomass, during diwali on noise and air pollution, Variable Message Boards installed by traffic department displays advisories continuously	Regular activity	regular activity	No deviation	Regular activity	Number	Annexure-PO-1.3	details of the activities carried out	-	-	-	-
PO1.4	Deeper public engagement and consultation (workshops/ programmes in schools/ colleges)	TSPCB have mobile awareness vehicles and the environment education wing along with National Green Corps is engaged in year long activities	Regular activity	regular activity	No Deviation	Regular activity	Number	Annexure-PO-1.4	Number & details of public awareness events held	-	-	-	As part of departmental activity
PO1.5	Launch mobile app to update public about status of air quality	Telangana state mobile App "TSAIR" in similar lines to that of Sameer App of CPCB is for update public about status of air quality and also Noise quality	completed	implementation to be continued	No Deviation	Regular activity	-	Annexure-PO-1.5	Screen shots of the APP http://183.82.109.75/TSPCB/	1.77 lakhs for TSAIR app	1.77	1.77	1.77 nil
PO2	Public Grievance Redressal System												
PO2.1	App Based System	Compliant can be filed through TSPCB website and TSAIR app	-	-	-	-	Number						
PO2.2	Helpline Number	Toll Free Number : 10741	-	-	-	-	Number						

RD2.2	Creation of green buffers along the traffic corridors and their maintenance	GHMC took numerous steps for creation of green buffers in the city like Carrying out Telangana Ku Haritha Haram Project, Development of parks, Development of Urban Forest Parks. Total 2.19 Cr plants have been planted during 2020-21 under Telanganaku Haritha Haram Programme 2020-2021. For the year 2021, action plan is prepared for raising of 1.50 Crores of saplings for the purpose of Plantation under TKHH 2021-22 Programme in open places, Buffer Zones, Lakes, Institutions, HMDA. Developed and maintenance of vertical gardens under PVNR expressway, under Gachibouli flyover, IKEA Junction, under Hi-city flyover (9 pillars, 5150 Sq.ft.s). TSIC: Already there is existing Green cover on either side of roads. Further, the Plantation is done under Haritha Haaram program.	31.03.2021	2,50,00,000 Plantations			Annexure RD2.3	Details about the steps taken to create the green buffer within the city enclosed				
RD2.3	Necessary changes in byelaws- Greening of open areas, gardens, common ty places, schools and housing societies Urban greening with vertical gardens	Govt. order Issued		Notification copy			Annexure RD2.3	GHMC: G.O. Ms. No. 168 MAS&UD dated 07/04/2012 enclosed.				
RD2.4		Vertical Gardens have been developed in the GHMC Head Office and Zonal offices and (9) Flyover pillars. (2) vertical gardens at flyovers of Nagole & banjara Hills have been completed in 2nd quarter. Further, Suitable locations / Flyovers are identifying and proposed to develop as Vertical Gardens. HMDA: Developed and maintenance of vertical gardens under PVNR expressway, under Gachibouli flyover, IKEA Junction, under Hi-city flyover (9 pillars, 5150 Sq.ft.s). Govt. order Issued					Annexure RD2.4	Locations of vertical gardening enclosed				
RD2.5	Builders should leave 25%/33% area for green belt in residential colonies to be made mandatory.			No Deviation		under implementation	Annexure RD2.3	GHMC: G.O. Ms. No. 168 MAS&UD dated 07/04/2012 enclosed.				
RD2.6	Adopt street design guidelines for paving of roads and footpaths (hard and soft paving) and vegetative barriers.	The space would be kept for plantation along the footpaths in coordination with the Town Planning and Engineering Wing. As per tree plantation guidelines the plantation is being done maintaining 3 Mtr distance between each tree Notification copy issued		No Deviation		under implementation	annexure RD2.3	Copy of Circular & Memo enclosed (Annexure-1&11)				UBD
RD2.7	Implementation of maintaining at least 33% forest cover area in the city in master plan.	Notification issued		No deviation		under implementation	Annexure RD2.3	GHMC: G.O. Ms. No. 168 MAS&UD dated 07/04/2012 enclosed.				
RD3	Installation of WAYU (Wind Augmentation and Purifying Units) at urban traffic intersection.	Not included in the action plan of Telangana										
C&D1	Construction Activities											
C&D1.1	Ensure transportation of construction materials in covered vehicles	Concessionaire engaged for the C&D Waste management project transport the C&D waste in tarpaulin covered carriages. Clause included in the concession agreement. As per the CPCB guidelines and also as per the conditions laid in Environmental Clearance issued by SEIAA (under category Air Quality Monitoring and Preservation condition No. II(v)), the same are being followed and insisted while grant of Building Permission in addition to incorporating specific condition in the Building Permit Order.	Regular	Zero Instance			Annexure-CD1.1	Concession agreement attached - clause 3.1 (d) at page no. 14 of CA	Work carried out under C&D waste			
C&D1.2	Strict enforcement of CPCB guidelines for construction (use of green screens, side covering of digging sites, etc.)						Annexure-CD1.2	Extract of Environmental clearance order is enclosed				
C&D1.3	Restriction on storage of construction materials along the road.	A condition is insisted in the Building Permit Order that Stocking of Building Materials on footpath and road margin causing obstruction to free movement of public & vehicles shall not be done, failing which permission is liable to be suspended. Further huge penalties are imposed on the Builder / Owner who stock / store the construction materials along the road.	Regular	No Deviation		Regulatory activity	Annexure-CD1.3	GHMC: Copy of Building Permit order is enclosed				
C&D1.4	Covering of construction site.	As per the CPCB guidelines and also as per the conditions laid in Environmental Clearance issued by SEIAA (under category Air Quality Monitoring and Preservation condition No. II(v)), the same are being followed and insisted while grant of Building Permission in addition to incorporating specific condition in the Building Permit Order for the built-up area above 20,000 Sq.mts.	Regular	No Deviation		Regulatory activity	Annexure-CD1.2	GHMC: Extract of Environmental clearance order is enclosed				

C&D.1.5	To create separate space/zone to handle solid waste, C&D waste and other waste in the city	Separates sites for the intermediate collection, transportation of MSW and C&D waste management. MSW Transfer Station: 18 C&D Collection site: 22		regular	No Deviation		text	Annexure-CD1.3	Details of Transfer station and C&D waste Collection sites enclosed.	-	-	-	-
C&D.1.6	To mandate facility of tar road inside the construction site for movement of vehicles carrying construction material	A condition is insisted in the Building Permit Order that the Developer / Builder / Owner to provide service road wherever required with specific standards at their own cost.		Regular	No Deviation		text	Annexure-CD1.3	GHMC, Copy of Building Permit order is enclosed	-	-	-	-
C&D.1.7	Promotion of the use of prefabricated blocks for building construction	As per the guidelines issued by Government vide LR No. 7706/MSHC/8882/BHKKeen/2014, dt:23.06.2016, GHMC is executing 2 BHK housing works duly adopting Portland Pozzolana Cement (PPC) for concrete and fly-ash bricks (prefabricated) for superstructure.	Regulatory activity	Regular	No Deviation		Text	Annexure-CD1.7	GHMC, G.O copy enclosed	-	-	-	-
C&D.1.8	Enforcement of Construction and Demolition Waste Rules	Regular inspections are being carried out to enforce the C&D waste management. (64) instances of violations observed and levied a total penalty of Rs. 3,64,000 from Jan 21 to Mar 21.	Regulatory activity	regular	No Deviation		text	No	-	-	-	-	-
C&D.1.9	Control measures for fugitive emissions from material handling-conveying and screening operations	As per the conditions laid in Environmental Clearance issued by SEIAA (under category/Transport condition No. VII), the same are being followed and insisted while grant of Building Permission for the built-up area above 20,000 Smtus. Managed by the skilled labor and specialized equipment for housing project	Regulatory activity	regular	No Deviation		text	Annexure-CD 1.2	Extract of Environmental clearance order is enclosed	-	-	-	-
C&D.1.10	Develop and implement dust control measures for all types of construction activities -- buildings and infrastructure.	GHMC adopted Wet processing technology for C&D waste recycling, the plant machines are being operating within vast shed enclosure to restrict fugitive emission from recycling activity. The Concessionaire has installed sprinklers at the unloading bay of Jaedimela recycling facility to restrict the dispersion of dust. Special care being taken for controlling the dust at site by sprinkling water, using scaffolding, covers etc., duly following the prevailing code	Regulatory activity	regular	No Deviation		text	Annexure-CD1.10	ID note to all the EE & SE	-	-	-	-
C&D.1.11	Enforce restrictions on construction activities within urban airshed zones	Notification on dust control Measures issued by Engineering Wing to mitigate emission of dust during execution of works. Necessary steps will be taken as and when the PCB imposes any restrictions during high pollution period.	Regulatory activity	regular	No Deviation		text	No	-	-	-	-	-
C&D.1.12	Frame and implement policy for segregation of construction and demolition waste and provide a network of decentralized C&D waste segregation and collection sites across the city.	GHMC has commenced the separate collection and transportation of C&D waste from DC: 01.04.2018. (4) recycling plants envisaged initially but only (2) sites got approval due to unavailability of land. E&Y LLP is engaged to identify the gap in implementation of C&D waste management and further byelaws will be drafted within a period of 6 months. Diagnostic assessment report and Implementation roadmap report submitted by the Consultant. Bye laws shall be framed based on the approval of the Implementation Roadmap report.	Regulatory activity	6 months from date of agreement	No Deviation		Policy formulation & implementation of C&D Waste management project	Annexure CD1.12	•Diagnostic Assessment report •Implementation roadmap report	61.62	61.62	30.00	-
C&D.1.13	Promote recycling of construction and demolition waste.	One C&D waste recycling plant of 500 MT capacity operational at Jaedimela and one C&D plant of same recycling capacity is under construction stage at Fatimnuguda. About 95,041 MT of C&D Waste collected and transported from various parts of cities to recycling plants and 49,943 MT has been recycled in the quarter ending with March 2021		Regular	No Deviation		Collection, transportation & recycling	Annexure CD1.13	Waste Collection and processing data Enclosed	1200 (Annual)	668 (Apr'20 - Oct'20)	668 (Apr'20 - Oct'20)	-

VEHICLES													
VE1	Improve and strengthen PUC programme	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE1.1	Number of PUC centers in the city	246 PUC are available in city	regulatory activity	Continuous activity at regular intervals every six months	No deviation	Regulatory activity	246	Annexure- VE1.1	list of PUC centers Details attached				
VE1.2	Regular checking of Vehicular emission and issue of Pollution Under Control Certificate (PUC)	Under Implementation	all the PUC facilities		No deviation		Half Yearly	Annexure- VE1.2	Challan details				
VE1.3	Auditing and reform of Pollution Under Control (PUC) certification	Frequency of audit per annum	To cover all PUCs	15.08.2020	due to pandemic Covid situation			No					
VE1.4	Use of PUC centres with remote server and eliminate manual intervention in PUC testing.	Completed the Software development and testing. Under Implementation. The upgradation of PUC machines by the owners of PUC Station under progress.						No					
VE1.5	Integrate on-board diagnostic (OBD) system fitted in new vehicles with vehicle insurance	Not included in the action plan, under active consideration											
VE1.6	Link PUC certificates with annual vehicle insurance	Not included in the action plan, under active consideration											
VE2	Vehicle labelling or sticker programme	Not included in the action plan, under active consideration	Colour Code stickers basing on the validity of PUC are being used	Continuous	No deviation	Regulatory activity	Transport dept: Colour Code stickers basing on the validity of PUC are being used	NO					
VE3	Freight transport	Overall Grade (VE3.1+VE3.2.../Total points)											
VE3.1	Use of off-peak passenger travel times to move freight and restrict the entry of heavy vehicles into cities during the day to continue	Under Implementation. Transport vehicles are not allowed into the city during the day time	Continuous	Regulatory activity	No deviation	Regulatory activity	Restriction of timings are imposed Special drive is conducted on regular basis to restrict the entry of heavy vehicles into cities during day time.	No					
VE3.2	Provide truck rest areas/parks along national and state highways to prevent entry of trucks into cities during peak hours.	Rest areas provided along all NH and SH	Continuous		No deviation		Parking areas provided based on the entry points into the city	No					
VE3.3	Diversion of truck traffic	An outer ring road was developed to divert the transport vehicles not destined to City	Completed		No deviation		158 KMs of 8 lane expressway developed to avoid the entry of non-destined vehicles into the city	No					
VE3.4	Check overloading: Use weigh-in-motion bridges / machines (WIM) and Weigh bridges at entry points to the city to check the payload of commercial vehicles. As per the CMVR, a penalty of 10 times the applicable rate for overloaded vehicles is applicable.	Entry points with weigh-in-motion bridges / machines (WIM)	Not included in the action plan, under active consideration	Regulatory activity	No deviation			No					
VE3.5	Define routes, permits, fares, vehicle design and safety standards, and vehicle technology standards for para-transit vehicles.	Under Implementation	Continuous	Regulatory activity	No deviation		Limitation of permits of Autos in Hyderabad. Fares are regulated by the Govt. for Autos. Encouragement of CNG and LPG Vehicles. Vehicle design and safety standards, and vehicle technology standards for para-transit vehicles regulated by Testing Agencies like ARAI, CIAT, ICAIT etc., and MORTH, GDL	No					
VE4	Clean fuel and fuel Quality	Overall Grade (VE4.1+VE4.2.../Total points)											
VE4.1	Check on fuel adulteration and random monitoring of fuel quality data	Oil Industry TS: Total 1018 Retail Outlets were inspected and 2661 Samples of Petrol & Diesel were tested by Oil Industry during FY 2020-21	Continuous	31.3.2021	No deviation	240	Number	Yes	Civil supplies report enclosed				
VE4.2	Alternative clean fuel policy for vehicle	Civil Supplies: Number of Petro bunks inspected: Hyderabad-46 Rangareddy-08 Medak-04, Mahabubnagar-01	Continuous as regular activity	31.3.2021	No deviation		Total 1018 Retail Outlets were inspected and 2661 Samples of Petrol & Diesel were tested by Oil Industry during FY 2020-21 by Oil Industry	Yes Annexure-VE4.1					
VE4.3	Bio fuel policy	Oil Industry TS: Total 84 CNG Stations & 46 Auto LPG Stations in these 4 non-attached Cities/Towns. Please refer attachment.			No deviation		Total 84 CNG Stations & 46 Auto LPG Stations in these 4 non-attached Cities/Towns. Please refer attachment	Yes Annexure-VE4.2					
VE5	Parking Management	Biofuel policy notified by central Government and the same is implemented		regulatory activity	No deviation		Nil	NO					
VE5.1	Prevent parking of vehicles in the non-designated areas	Overall Grade (VE5.1+VE5.2.../Total points)											
VE5.2	Development of Multi-layer parking	No of challans issued and vehicles towed for parking in non-designated areas per month	Continuous	Regulatory activity	No deviation		During the Quarterly progress report (April to June 2021) Total cases booked- 152927 were booked against in non-designated area.Hyderabad- 113919 cases, rachakonda- 1400 and Cyberabad- challan cases booked in against the violators for parking of vehicles in the non designated areas.	No					
VE5.2	Development of Multi-layer parking	Under implementation one site with 250 cars and 100 two wheeler bikes for parking		Two years	No deviation		About 21 vacant sites belonging to various Government organizations are identified for Integrated Parking Plan and Development of Automated Multi Level Parking (MLP) Complexes at various locations in Hyderabad on DBFOT basis in PPP mode with usage of latest MLP technology in order to ease the congestion on the roads and facilitate personal feeder services for the last mile connectivity.As a pilot project, HMRL has conducted a bid process to select a developer for construction of Integrated Automated Multi Level Parking (MLP) Complex at Nampally in a 0.5 Acre site on DBFOT basis in PPP mode. Subsequent to the bid process, the selected Bidder M/s Novum Nampally Parking Private Limited has commenced the construction of the MLP. The MLP will accommodate 250 Cars and 100 two Wheeler Bikes for parking. Another Automated multilevel parking at Khilawat in a 1.22 acre site on DBFOT basis in PPP mode bid process completed and work will be started shortly.	NO					

VEB	Launch Public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicle, lane discipline, etc.	TSPCB initiated Pilot Project for Promoting Lane discipline in one traffic junction with zero tolerance	Continues as regular activity	-	no deviation	-	In Hyderabad during April 2021-June 2021 total (1856) cases were registered against Air/sound pollution. 1) Creating awareness to crew on Air Pollution through gate meetings by Depot Managers in each depot. 2) During commuters meet the slogan 'Reduce Air Pollution' is discussed with the passengers to protect our environment and give pollution free environment to our individual vehicles. Traffic Dept: Launch awareness campaigning in entire Rachakonda Commissionerates in (8) Traffic Police Stations. Conducting public meetings, we encourage public to use public transport system, besides this with the help of Hero Company, Traffic children park is being maintained, where pupil are inculcated traffic discipline and traffic awareness. The Commissionerate having a Traffic Training Institute (TTI), the staff visits all Educational institutions i.e Schools, Colleges, Auto and Cab centers and conduct traffic awareness programmes. Hyderabad Traffic Police is also creating awareness among the commuters at Traffic Training Institutes and through our social media apps viz., Twitter handle (https://www.facebook.com/HYDTP), Pamphlets with message on No SOUND Yes	No	-	-	-
VE9	Periodic calibration test of vehicular emission monitoring instrument.	SCP for calibration of emission monitoring instrument prepared?	Not listed in the approved plan	-	no deviation	-	TSRTC: Six no pollution under check (NUC) testing machines were installed by M/s AVL India Pvt.Ltd at nodal depots FM, KCG, HPT-1, RING-1,KG and RP depots. Instructions were issued to all the depots to get their vehicles checked for pollution levels at the respective nodal depots. In GHMC total (306) nos. of vehicles are condemned and out of which (188) nos. are sold out as scrap by dismantling the vehicles, and remaining vehicles are in the process of phasing out.	No	Yes - Every six months	-	-
VE10	To check the calibration of emission monitoring equipments, housed in Emission Testing Centers (ETCs) once in 6 months to know the status of equipments	department activities	Regular activity	-	no deviation	-	In GHMC total (306) nos. of vehicles are condemned and out of which (188) nos. are sold out as scrap by dismantling the vehicles, and remaining vehicles are in the process of phasing out.	No	Details on the steps	-	-
VE11	Phase out old vehicles and vehicle scrappage policy	Overall Grade (VE11.1+VE11.2...)/(Total points)	Regular activity	-	no deviation	-	TSRTC: 1) The vehicles compelled to BS-II and BS-III emission norms are operating from various depots of the Corporation and are operating across entire State of Telangana. 2) TSRTC adopts Proper implementation of Preventive Maintenance schedules to control air pollution. 3) The various preventive maintenance schedules are Schedule-I (daily maintenance), Schedule-II (Weekly Maintenance) and the docking Schedules viz., Schedule-III and Schedule-IV Maintenance schedules carried based upon KMs of mileage covered. 4) The schedule-I maintenance (daily) activities includes checking for various oils for leakage and topup to the levels if required and tightening of all nuts and bolts besides physical inspection of vehicles for black smoke and attention if required. 5) The schedule-II maintenance (weekly) activities includes the daily maintenance items and greasing all grease points and cleaning of breathers. 6) The major activities are all carried out in the docking Schedules viz., Schedule-III and Schedule-IV Maintenance which include Engine tune-up activities viz., adjusting valve clearance, attention of fuel system, checking air filters condition and replacement if required, hub greasing, transmission attention etc.	No	Details on the steps	-	-
VE11.1	Inspection /maintenance to all BSII & BS III	Number of BSII and BSIII vehicles impounded/scrapped	Regular activity	-	no deviation	-	TSRTC:1)The corporation is adopting the policy of phasing out of the vehicles which are more polluting and have completed 15 years of life from the Hyderabad city and the new vehicles which are compliant to the latest emission norms. 2)although the vehicles have not covered 15years of operation, corporation has withdrawn around 175 TATA Low floor AC and non ac vehicles for reduction of vehicles. 3)part from the corporation has replaced 1198 buses complied to Euro-0, Euro-I,Euro-II emission norms with Hire buses complied to BS-VI emission norms across various parts of Telangana in reduction of air Pollution.	No	-	-	-
VE11.2	Restriction on phasing out of 15 years old commercial diesel driven vehicles.	As per Govt. guidelines old vehicles which are on road for more than 15 years are condemned.	Under implementation and to continue process	-	no deviation	-	Conducted special drive against polluting vehicles and booked 1593 cases under relevant sections of Motor Vehicle Act.	No	-	-	-
VE11.3	Enforcement of law against visibly polluting vehicles: remove them from road, impose penalty, and launch extensive awareness drive against polluting vehicles.	Details provided at VE1.2	Regular activity	-	no deviation	-	By retrofitting of particulate filters in diesel vehicles when BS-VI fuels are available it is not possible for meeting of BS-VI norms. SCR (Selective Catalytic Reduction) and Exhaust Gas Recirculation (EGR) methods have to be followed for meeting BS-VI emission norms	NO	-	-	-
VE11.4	Initiate steps for retrofitting of particulate filters in diesel vehicles, when BS-VI fuels are available.	Under Process	Not listed in the approved plan	-	no deviation	-	Total number cases filed:1856no(April-June 2021) Traffic dept cyberbid:597 Hyderabad-1017 Rachakonda-242 Text	-	-	-	-
VE11.5	To increase fine on vehicle owners (not drivers) where the visible smoke is emitted and noticed.	Not proposed	Not listed in the approved plan	-	no deviation	-	Not listed in the approved plan	-	-	-	-
VE11.6	Examine existing framework for removing broken down buses or trucks from roads and create a system for speedy removal and ensuring minimal disruption to traffic from such buses or trucks.	Related to MoRTH, GOI	Not listed in the approved plan	-	no deviation	-	Not listed in the approved plan	-	-	-	-
VE11.7	The restriction on use of two stroke vehicles in phased manner (2-Stroke-3-stroke)	1	Not listed in the approved plan	-	no deviation	-	Not listed in the approved plan	-	-	-	-
VE12	NMT	1	Not listed in the approved plan	-	no deviation	-	Not listed in the approved plan	-	-	-	-
VE12.1	Introducing cycle tracks along with the roads	Kilometres of bicycle paths and lanes per kilometer of road	Not listed in the approved plan	-	no deviation	-	Not listed in the approved plan	-	-	-	-

VE12.2	Prepare and implement zonal plans to develop an NMT network	Master Plan for the entire city is prepared and being implemented phase wise. Comprehensive Transportation Plan for Hyderabad City is also prepared which includes development of public transport network system encouraging non-motorised transport and reduce vehicular movements.	Not listed in the approved plan	-	No deviation	Regulatory/ activity	Text											
VE13	Compact city development to reduce distances and improve access	As discussed above, Comprehensive Transportation Plan for Hyderabad City is prepared taking into consideration the existing road networking plan and integrated development of link / slip roads are being developed to reduce distances and improve access.	Not listed in the approved plan	-	No deviation	Continues activity	Text											

INDUSTRIES

IP1	Industrial air pollution control	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Addition al Funds Required
IP1.1	To intensify monitoring of industries to reduce of emission by the industries.	42 Industries are using CNG & 35 Industries are using LPG	Regular	Continuous activity	No deviation		Number	Yes Annexure-IP 1.1	list of Industries using CNG and LPG enclosed				
IP1.2	Action against non-complying industrial units	Number of show cause notices and closure notices issued for quarter	Regular	Quarterly	No deviation	TSPCB is taking regular action on all noncomplying industries,	Number (2)	Yes Annexure IP 1.2	List of industries enclosed Closure-2no, Directions-40no				
IP1.3	Shifting of Polluting Industries	Infrastructure facilities have been already developed in all the three industrial parks i.e. Indrakaran, Buchinelly and Rakamcherla	Policy Declared by the Government and is under implementation	Regular	No deviation	Continuous	three facilities developed and shifting modalities are under process						
IP1.4	Ban on Polluting Industries	No polluting industry is being permitted	Ban is under implementation since 1998	Continuous activity	No deviation	Continuous	Number		Hyderabad & Patancheru : Already under implementation and continuing				
IP1.5	Random auditing for Air pollution measures and Online reporting systems in the industries	Number of random audits conducted per month	Regular activity	Continuous activity	No deviation	Continuous	Number	Annexure	Hyderabad & Patancheru : : Under implementation				
IP1.6	Conversion to side-hood suction in furnaces	Number of industries converted to side hood suction total number of industries monitored	2	Under Implementation	No deviation	Continuous	Number (2)		Hyderabad: 2 air polluting industries with top suction hood are to be converted Identified & Regularly Monitoring				
IP1.7	Identification of air polluting industries and their regular monitoring including use of designated fuel	Polluting industries are identified and are being monitored	Hyderabad : 341 Patancheru: 78	Regular	No deviation	Continuous	Text	Yes, Annex-I Annexure-I					
IP1.8	Promoting cleaner production in industries.	Cleaner production practices like solvent recovery, reuse of fly ash, recovery of vapours are under implementation	Regular	Under implementation	No deviation	Continuous	Text	Yes	solvent recovery, reuse of fly ash, recovery of vapours, usage of industrial hazardous & non-hazardous waste in processing etc.				
IP1.9	Fugitive emission control	House keeping, installation of air pollution control equipment etc.	Regular	Continuous activity	No deviation	Continuous	Text	Yes	Hyderabad & Patancheru: Already under implementation and continuing				
IP1.10	Ensuring installation/Up-gradation and operation of air pollution control devices in industries.	Installation & Upgradation of APCE to Bag filters & Scrubbers	Regular	Continuous activity	No deviation	Continuous	Text	Yes	The industries already provided Air Pollution Control Equipment.				
IP1.11	Action/closure against defaulting/unauthorized industrial units.	Number of showcause notices/closure notices issued per quarter	Regular	Continuous activity	No deviation	Continuous	Number (2)	Yes Annex-II Annexure-II	Enclosed Action taken on air polluting industries for the quarter Jan to March 2021- Closure-2no, Directions-40no (in all four NACS)				
IP1.12	Ensuring emission standards in industries	Continuous monitoring of industries is ensured through the Board Labs	Regular	Continuous activity	No deviation	Continuous	Text	Yes	Hyderabad & Patancheru: Already under implementation and continuing				
IP1.13	Disposal of all non-hazardous wastes into the designated dumping sites	Number of designated dumping sites Waste handled (TPD)	7000	Continuous activity	No deviation	Continuous	Number (2)	Yes Annex-III	Integrated Municipal Solid Waste Management Project at Jawaharnagar is serving to both Hyderabad & Patancheru areas.				
IP1.14	Location specific Emission reduction.						Number	Yes	TSPCB: Nil				
IP1.15	Industries allowed with stringent Environmental norms only.	Ban on certain highly polluting industries is under implementation since 1998 in Industrial estates in Hyderabad. Further, the Govt. has imposed ban on establishment of Red & Orange Category of industries within ORR since 2013	Regular	Continuous activity	No deviation	Continuous	Number	Yes	Under implementation.				
IP1.16	Industry shall prepare plant wise inventory of vents and ensure that it is routed to vapour recovery system followed by flare system, wherever applicable.	Industries are directed to conduct LDAR studies and take remedial action for arresting leakages and recovering vapours. All pharma industries are issued with elaborate directions to control fugitive vapour emission control systems, which are verified during regular inspections	Regular	Continuous activity	No deviation	Continuous	Yes/No	Yes	Under implementation.				
IP1.17	Suitable size Condenser, receiver may be provided for recoveries of high volatiles, wherever required.	Conditions stipulated in CFO Orders	Regular	Short term	No deviation	Continuous	Text	Yes	Under implementation.				

IP1.18	Industry should adopt "Recognized and Generally Accepted Good Engineering Practices" (RAGAGEP)	Steps taken	Not included in approved action plan	Short term	No deviation	Continuous	Text	Yes	TSPCB-medchal, Rangareddy & patancheruvu To be implemented
IP1.19	Industry should share Hydrocarbon loss data within a month time audit completion along-with past trend data with clearly highlighting the increase or decrease in the Hydrocarbon emissions	Conditions stipulated in CFO Orders	Not included in approved action plan	Short term	No deviation	Continuous	Yes/No	Yes	TSPCB-medchal, Rangareddy & patancheruvu To be implemented
IP1.20	Regeneration frequency of Adsorption / absorption system / Activated carbon bed should be clearly defined as per the trend data of previous cycles and should be documented.	Steps taken	Not included in approved action plan	Short term	No deviation		Text	Yes	TSPCB-medchal, Rangareddy & patancheruvu To be implemented
IP1.21	Appropriate inline sensor may be explored to gauge the efficiency of treatment system.	Steps taken	-	Short term	No deviation		Text	Yes	TSPCB-medchal, Rangareddy & patancheruvu To be implemented
IP1.22	In line monitoring may be explored to indicate the breakeven point of Activated carbon bed (Vapour recovery system), this will minimize the losses	Steps taken	-	Short term	No deviation		Text	Yes	TSPCB-medchal, Rangareddy & patancheruvu To be implemented
IP1.23	Industry should include a special training module regarding "Fugitive emissions and its health impacts on individual and surrounding communities" for its staff, operating personnel & Drivers to spread awareness about risk/hazard associated with spills and leaks of hydrocarbon substances.	Training programs conducted. Industries were directed to conduct LDAR tests for self monitoring.	-	Short term	No deviation	Continuous	Yes	Yes	Under implementation.
IP1.24	Industry may devise an internal system to increase the vigilance on tankers stationed / parked near the factory premise to ensure that even empty tankers, closed properly.	Directions issued	Regular	Short term	No deviation	Continuous	Yes	Yes	Implemented
IP1.25	Initiated Star Rating Programme	NO	Not included in approved action plan	Short term	No deviation		Yes		TSPCB-medchal, Rangareddy & patancheruvu To be implemented
IP1.26	Bank guarantee should be taken for the compliance of conditions imposed in CTO/CTE for control of Environmental Pollution from Industries.	Being taken	Regular	Short term	No deviation	Continuous	Yes		Implemented
IP1.27	Improved Combustion technology	Steps taken	Not included in approved action plan				Text	Yes	Details on the steps
IP1.28	Implementation of SOx and NOx standards notified by MOEF&CC	Notified in CFO orders	Regular	Short term	No deviation	Continuous	Yes		Implemented.
IP1.29	Prepare and implement local area action plan for pollution hotspots and strict enforcement of air pollution control measures in all industries, including those located in unauthorised zones.	Prepared for Industrial Areas of Patancheru (CPA), Kulabally & Katadan (SPAS)	Completed	Short term	No deviation	Continuous	Yes	Yes	Under implementation.
IP1.30	Assess the number of industrial units that are non-compliant and prepare unit/plant wise action plan for time bound compliance or be shut down.	Completed	Completed	Short term	No deviation		Yes/No	Yes	TSPCB-medchal, Rangareddy & patancheruvu Being Implemented
IP1.31	Carry out pollution load estimation from industrial sector to enable setting of target for emission	Inventorization is being done in CPA & SPAS	Under implementation	Short term	No deviation		Yes/No	Yes	To be implemented

IP3.1	There should be provision to use CEMS data as legal evidence and a policy be framed in consultation with Central Pollution Control Board.	Completed. Server installed and online CEMS data is being continuously monitored. Alerts are issued in case of instantaneous exceedences. Continuous exceedence is being reviewed for legal action.	Nil	Short term	No deviation	Continuous	Yes/No	Yes	Implemented						
IP3.2	Implement Continuous Emission Monitoring System (CEMS) across all targeted and applicable polluting industry	78 Industries	78	Already implemented	No deviation	Completed	Number		Hyderabad: 69. Patancheruvu: 9						
IP3.3	Development of mobile facility/van for continuous ambient air quality monitoring for different localities.	One mobile van is existing and one more with Continuous ambient air quality is under procurement	1	before december, 2020	No deviation		Yes	Yes	TSPCB-medchal Being implemented and to Continue the activity. TSPCB-Patancheruvu To be implemented.						1.0 crores
IP3.4	Live camera feed and to take action against non-complying industrial units	Completed	Nil	Short term	No deviation	Completed	Yes	Yes	Implemented						
IP4 Clean fuel in industries															
IP4.1	Introduction and shifting towards Cleaner fuels in industries	Sending introductory mail along with BGL company profiles to industries Regular interaction with industrial associations and individual industrial unit officials Providing information regarding the tangible and non-tangible benefits to industries for the use of piped natural gas (PNG) for industrial applications.	44 Industries are using CNG & 27 Industries are using Bulk LPG	Long term	No deviation	Continuous activity	Yes	Annexure IP 4.1	list of industries using natural gas						
IP4.2	Conversion to CNG/PNG from pet coke /wood / coal and urgent ban on furnace oil, pet coke, which are dirty industrial fuels with high sulphur and heavy metals	Under implementation. The pipeline works pertaining to gas supply are in progress.	Nil	Long term	No deviation	Being implemented	Yes	Annexure IP 4.1	Details of the industries						
IP4.3	Strict enforcement against illegal use of such fuels, including fuels which do not have specifications laid down or are included in the acceptable fuels as mandated by state pollution control boards	Being Implemented	Regular	Long term	No deviation	Continuous	Yes/No	Yes	Being Implemented						
IP4.4	Establish a protocol for using Cleaner fuels & technology in industries	Whether protocol formulated?		Long term	No deviation		Yes/No	Yes	TSPCB-medchal, rangareddy & patancheruvu Being Implemented						
IP4.5	Restriction on using un-authorized fuels in industries	Completed	Regular	Long term	No deviation	Continuous	Yes/No	Yes	Hyderabad & patancheruvu: Being Implemented						
IP4.6	Sulphur reduction in fuel	Effective 01st April, 2020 Petrol & Diesel is of BS VI norms with 10 ppm sulphur is being supplied by Oil Companies	Regular	Short term	No deviation	Continuous activity	Monitoring	No	Hyderabad & patancheruvu: Being Implemented						
IP4.7	Alternate fuel- Hotel industry directed to change fuel pattern from HSD to Natural Gas.	Whether direction passed? Number of hotels switched to Natural Gas Total number of hotels			No deviation		Yes/No Number (2)	Yes	TSPCB-Medchal, rangareddy & Patancheruvu There are no hotels in Patancheruvu area Bhagya-nagar Gas Ltd. (BGL) conducting awareness program, regular follow up done for promoting the use of Natural Gas for cooking purpose. State oil co-ordinator (SLC) Commercial establishments use LPG						
IP5	Control of air pollution from Brick kilns														

IP9	Control of air pollution from Iron and Steel Industry:	No iron and steel industries.	Not included in approved action plan	No deviation															
IP10	Control of air pollution from mining area	No mining activity	Not included in approved action plan	No deviation															
IP11	Control of air pollution from generator sets	Condition is being incorporated in the consent order for implementation.	Not included in approved action plan	No deviation															
IP11.1	Allow only DG sets meeting emission and design of chimney/ exhaust, acoustic enclosures standards to operate	Being implemented		Yes/No	Yes	The units have provided acoustic enclosures with chimneys/ exhaust to the DG Set for control emissions.													
IP11.2	Curtailed use of DG sets in social events by providing temporary electric connections	Being implemented		Yes/No	Yes	Being implemented													
IP11.3	Ensure access to quality electricity supply	The Government is ensuring continuous powersupply		Number		Being implemented													
IP11.4	Discourage use of DG sets in cellular towers. Promote use of alternate power	Number of cellular tower operated on DG sets Total number of cellular tower	Nil	No deviation						Number(2)									
IP11.5	Leverage rooftop solar programme to reduce dependence on DG sets	Under implementation	Nil	No deviation						Yes/No	Yes	Condition is being incorporated in the consent order for implementation for all construction projects							
IP12	Control of air pollution from waste incineration		Not included in approved action																
IP12.1	Strong siting policy for Waste to Energy Plants	Waste energy plants are not permitted in GHMC Area as per G.O.Ms.No.4, 20.01.2018		No deviation						Yes/No	Yes	Waste energy plants are not permitted in GHMC Area as per G.O.Ms.No.4, 20.01.2018							
IP12.2	Strong siting policy for Biomedical Incineration Plants	siting guidelines for establishment of the Biomedical Incinerators are in place								Distance from habitation- 500mtrs, NH & SH 100mtrs	Yes	Copy of policy							
IP12.2	Implement CEMS for Incinerators and provide data on emissions on an open platform	11 Bio medical waste incinerators in the state and none in GHMC area have provided the CEMS and are connected to TSPCB and CPCB servers		No deviation						11		TSPCB medchal: 1. TSPF, Dundigal is implementing CEMS. TSPCB Patancheruvu: No incinerators in Patancheruvu area.							
IP13	Renewable Energy		Not included in approved action plan																
IP13.1	Link energy requirements for solar power plants to shift to zero emission target	Whether action completed								Yes/No	Yes	Details on the action undertaken							
IP13.2	Identify and target commercial and industrial establishments for installation of roof top solar system	42 Retail Outlets of Oil Cos are installed with Solar power systems in these 4 Non-attained Cities	regular activity	No deviation		Continuous activity				Number	Yes	Retail Outlets of Oil Cos are installed Solar power systems							
IP13.3	Identify canals and open spaces for installation of solar systems	Number of open spaces identified and solar system installed								Number (2)									
IP13.4	Organise consumer outreach programme for roof top solar programme	Whether action completed								Yes/No	Yes	Details on the action undertaken							

AIR QUALITY DATA

Action Code	Action Point	Field type	Attachment	Attachment Contents(Hyderabad)
AQ1.1	Monthly averages for PM2.5 (In µg/m ³)	Number (12)	Yes	From April'2021 to June'2021 the monthly average PM2.5 sheet attached.
AQ1.2	Monthly averages for PM10 (In µg/m ³)	Number (12)	Yes	From April'2021 to June'2021 the monthly average PM10 sheet attached.
AQ1.3	Monthly averages for SO ₂ (In µg/m ³)	Number (12)	Yes	From April'2021 to June'2021 the monthly average SO ₂ sheet attached.
AQ1.4	Monthly averages for NO ₂ (In µg/m ³)	Number (12)	Yes	From April'2021 to June'2021 average NO ₂ sheet attached.
AQ1.5	Annual averages for PM2.5 (In µg/m ³)	Number (1)	Yes	37
AQ1.6	Annual averages for PM10 (In µg/m ³)	Number (1)	Yes	99
AQ1.7	Annual averages for SO ₂ (In µg/m ³)	Number (1)	Yes	5.0
AQ1.8	Annual averages for NO ₂ (In µg/m ³)	Number (1)	Yes	38.6
AQ1.9	Monthly Meteorological Data		Yes	Monthly averages of Meteorological parameters

Action Code	Action Point	Field type	Attachment	Attachment Contents(Patancheruvu)
AQ1.1	Monthly averages for PM2.5 (In µg/m ³)	Number (12)	Yes	-
AQ1.2	Monthly averages for PM10 (In µg/m ³)	Number (12)	Yes	From April'2021 to June'2021 the monthly average PM10 sheet attached.
AQ1.3	Monthly averages for SO ₂ (In µg/m ³)	Number (12)	Yes	From April'2021 to June'2021 the monthly average SO ₂ sheet attached.
AQ1.4	Monthly averages for NO ₂ (In µg/m ³)	Number (12)	Yes	From April'2021 to June'2021 the monthly average NO ₂ sheet attached.
AQ1.5	Annual averages for PM2.5 (In µg/m ³)	Number (1)	Yes	-
AQ1.6	Annual averages for PM10 (In µg/m ³)	Number (1)	Yes	77
AQ1.7	Annual averages for SO ₂ (In µg/m ³)	Number (1)	Yes	5.3
AQ1.8	Annual averages for NO ₂ (In µg/m ³)	Number (1)	Yes	25.3
AQ1.9	Monthly Meteorological Data		Yes	Monthly averages of Meteorological parameters

Hyderabad

AIR QUALITY DATA

Action Code	Action Point	Field type	Jun-20	Jul-20	Aug-20	Sep-20	Oct-20	Nov-20	Dec-20	Jan-21	Feb-21
AQ1.1	Monthly averages for PM2.5 (In µg/m3)	Number (12)	20	18	16	22	41	48	60	56	58
AQ1.2	Monthly averages for PM10 (In µg/m3)	Number (12)	52	53	59	67	102	124	149	141	137
AQ1.3	Monthly averages for SO2 (In µg/m3)	Number (12)	4.8	4.0	4.3	5.6	5.8	7.1	6.1	4.3	5.2
AQ1.4	Monthly averages for NO2 (In µg/m3)	Number (12)	34.5	34.1	30.1	32.2	35.1	42.2	51.1	46.1	50.5
AQ1.5	Annual averages for PM2.5 (In µg/m3)	Number (1)	37								
AQ1.6	Annual averages for PM10 (In µg/m3)	Number (1)	99								
AQ1.7	Annual averages for SO2 (In µg/m3)	Number (1)	5.0								
AQ1.8	Annual averages for NO2 (In µg/m3)	Number (1)	38.6								
AQ1.9	Monthly Meteorological Data										

R.C.Puram

AIR QUALITY DATA

Action Code	Action Point	Field type	Jun-20	Jul-20	Aug-20	Sep-20	Oct-20	Nov-20	Dec-20	Jan-21	Feb-21
AQ1.1	Monthly averages for PM2.5 (In µg/m3)	Number (12)	-	-	-	-	-	-	-	-	-
AQ1.2	Monthly averages for PM10 (In µg/m3)	Number (12)	72	70	69	57	70	85	89	96	93
AQ1.3	Monthly averages for SO2 (In µg/m3)	Number (12)	4.7	5.0	5.0	5.1	5.5	5.2	6.4	5.7	5.8
AQ1.4	Monthly averages for NO2 (In µg/m3)	Number (12)	23.5	24.3	24	24.6	24.2	24.5	26.8	26.6	28.4
AQ1.5	Annual averages for PM2.5 (In µg/m3)	Number (1)	-								
AQ1.6	Annual averages for PM10 (In µg/m3)	Number (1)	77								
AQ1.7	Annual averages for SO2 (In µg/m3)	Number (1)	5.3								
AQ1.8	Annual averages for NO2 (In µg/m3)	Number (1)	25.3								
AQ1.9	Monthly Meteorological Data										

					Attachment Contents
Mar-21	Apr-21	May-21	Jun-21		
54	45	24	19		
148	129	68	60		
5.2	4.5	3.5	4.1		
45.3	38.9	32.5	29.4		
					Monthly averages of Meterological parameters

					Attachment Contents
Mar-21	Apr-21	May-21	Jun-21		
-	-	-			
91	93	56	60		
5.5	5.3	4.8	5.2		
26.5	27.6	22.4	25		
					Monthly averages of Meterological parameters

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**FORMAT FOR SUBMISSION OF INFORMATION ON PROPOSED ACTION PLANS FOR
"RESTORATION OF POLLUTED WATER BODIES (LAKES AND PONDS)" IN COMPLIANCE TO
HON'BLE NGT ORDERS DATED 10.5.2019 & 25.02.2020 IN O.A. NO. 325/2015**

S. No	Content																											
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Lakes / Ponds	46,697	46,697	--	30,297	23,735	6562																						
3	Whether water bodies are geo-tagged/ provided with Unique Identification Number (UIN)	: Yes, the Geotagging of 44,672 water bodies has been completed.																										
4	Major causes of pollution in identified water bodies (Improper disposal of Sewage / Industrial effluent / Waste like Municipal Solid Waste / Hazardous waste / Plastic waste / Construction & Demolition Waste)	: <p>Improper disposal of Sewage (√)</p> <p>Waste like Municipal Solid Waste (√)</p> <p>Plastic waste (√)</p> <p>Construction & Demolition Waste (√)</p>																										
5	Other Problems Associated with the Identified Water Bodies (Silting/Weeding/Encroachments/No Provision of inflow or outflow control measures/ Poor Embankment/Poor Watershed Management in Catchment/No Adequate Buffer Zone / any other)	: <p>Silting (√)</p> <p>Poor Embankment (√)</p>																										
6	Water Quality Compliance Status of Identified lakes, and ponds in the State/UT	: <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th rowspan="2">Type of Water body</th> <th rowspan="2">No. of identified water bodies</th> <th rowspan="2">No. of Water Quality Monitoring Stations</th> <th colspan="3">No. of Water Bodies complying to</th> </tr> <tr> <th>Primary Water Quality Criteria for Bathing</th> <th>Drinking Water Quality Criteria after Conventional Treatment</th> <th>Water Quality Criteria for Agriculture/ Fishing/Any other criteria</th> </tr> </thead> <tbody> <tr> <td>Lakes / Ponds</td> <td>235</td> <td>235</td> <td>13 (Class B)</td> <td>Nil (Class C)</td> <td>43 (Class D) 128 (Class E) 51 (Dry) (Annexure-A)</td> </tr> </tbody> </table>							Type of Water body	No. of identified water bodies	No. of Water Quality Monitoring Stations	No. of Water Bodies complying to			Primary Water Quality Criteria for Bathing	Drinking Water Quality Criteria after Conventional Treatment	Water Quality Criteria for Agriculture/ Fishing/Any other criteria	Lakes / Ponds	235	235	13 (Class B)	Nil (Class C)	43 (Class D) 128 (Class E) 51 (Dry) (Annexure-A)					
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7	Proposed Water Body-wise Action Plans for restoration of prioritised water bodies with timelines and implementing agencies	<p style="text-align: center;">(Pl. attach water body-wise details as per Annexure-I)</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 10%;">Department</th> <th style="width: 10%;">Total No. of lakes</th> <th style="width: 20%;">Name of the programme</th> <th style="width: 10%;">Sanctioned programmes</th> <th style="width: 10%;">No. of programmes completed</th> <th style="width: 10%;">Ongoing / under process</th> <th style="width: 10%;">Yet to be completed</th> </tr> </thead> <tbody> <tr> <td rowspan="4" style="text-align: center;">Minor Irrigation Dept.</td> <td rowspan="4" style="text-align: center;">46531* (included HMDA lakes-2947, GHMC-19)</td> <td>1. Mission Kakatiya (MK)</td> <td style="text-align: center;">27625</td> <td style="text-align: center;">21436</td> <td style="text-align: center;">6189</td> <td rowspan="3" style="text-align: center;">16240</td> </tr> <tr> <td>2. Repair, Renovation Restoration Programme (RRR)</td> <td style="text-align: center;">1484</td> <td style="text-align: center;">1117</td> <td style="text-align: center;">367</td> </tr> <tr> <td>3. Telangana State Community Based Tank Management Programme (TSCBTMP)</td> <td style="text-align: center;">1182</td> <td style="text-align: center;">1182</td> <td style="text-align: center;">Nil</td> </tr> <tr> <td style="text-align: right;">Total:</td> <td style="text-align: center;">30291 (A)</td> <td style="text-align: center;">23735 (A)</td> <td style="text-align: center;">6556 (A)</td> <td style="text-align: center;">16240 (A)</td> </tr> <tr> <td style="text-align: center;">GHMC</td> <td style="text-align: center;">166</td> <td style="text-align: center;">Corporate social responsibility</td> <td style="text-align: center;">6 (B)</td> <td style="text-align: center;">0 (B)</td> <td style="text-align: center;">6 (B)</td> <td style="text-align: center;">6 (B)</td> </tr> <tr> <td style="text-align: center;">Grand total:</td> <td style="text-align: center;">46697</td> <td></td> <td style="text-align: center;">30297 (A+B)</td> <td style="text-align: center;">23735 (A+B)</td> <td style="text-align: center;">6562 (A+B)</td> <td style="text-align: center;">16246 (A+B)</td> </tr> </tbody> </table>	Department	Total No. of lakes	Name of the programme	Sanctioned programmes	No. of programmes completed	Ongoing / under process	Yet to be completed	Minor Irrigation Dept.	46531* (included HMDA lakes-2947, GHMC-19)	1. Mission Kakatiya (MK)	27625	21436	6189	16240	2. Repair, Renovation Restoration Programme (RRR)	1484	1117	367	3. Telangana State Community Based Tank Management Programme (TSCBTMP)	1182	1182	Nil	Total:	30291 (A)	23735 (A)	6556 (A)	16240 (A)	GHMC	166	Corporate social responsibility	6 (B)	0 (B)	6 (B)	6 (B)	Grand total:	46697		30297 (A+B)	23735 (A+B)	6562 (A+B)	16246 (A+B)
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8	Any other relevant information	Water bodies taken up under Mission Kakatiya for restoration i.e., de-siltation, bund strengthening, feeder channels, sluice repairs, weir repair, irrigation channels.																																									

(Pl. Provide Following Details Water Body-Wise)

1	Location details of the Water Body (Address with GPS location)	:							
2	Details of Area and Dimensions of the Water Body	:	<ul style="list-style-type: none"> As per the data provided by stake holder departments, there are 46,697 lakes in the State of Telangana, out of which 30,297 lakes are sanctioned for taking up restoration programmes under various schemes. 44672 lakes are geo-tagged, 1240 lakes geo-tagged and are at approval stage, 619 lakes yet to be geo-tagged. The lake wise information pertaining to Sl.No.1 to 11 is submitted to CPCB. 						
3	Water Depth (in m) (During monsoon and non-monsoon period)	:							
4	Ownership of the water body	:							
5	Allocated Unique Identification Number (UIN)	:							
6	Details on Habitat (Surrounding Areas/towns with population and no. of industries in the surrounding area /industrial estates in the catchment of pond or lake)	:							
7	Details on inflow/outflow, evaporation, flooding frequency, magnitude of flow into the water body	:							
8	Major Plant and Animal communities present in the water body	:							
9	Designated Use of Pond or Lake (Drinking/Irrigation/Aqua Culture/Tourism/ Protected Bio-diversity)	:							
10	Major Drains outfall into Water Body	:							
11	Physical condition of the water Body	:							
12	Water Quality of Water Body (w.r.t pH, Temperature, Turbidity; BOD, COD, DO, Salinity; Dissolved Gases; Dissolved or Suspended Nutrients; Dissolved Organic Carbon; Conductivity, Heavy Metals and Faecal Coliform)	:							Water Quality Data of 235 lakes /ponds monitored by TSPCB is attached along with water quality classification. (Class A-Nil, Class B-13, Class C-Nil, Class D-43, Class E-128, Dry -51)
13	Proposed Action Plans with action-wise implementing agency, estimated cost and timelines for completion								
14	Status of Sewage Management in the Catchment area	:	Total sewage inflow into the water body (in MLD)	Existing Sewage Treatment Capacity (in MLD)	Gap in sewage treatment (in MLD)	Proposed No. of Treatment Facilities	Proposed Sewage Treatment Capacity (in MLD)	Implementing Agency, Estimated Cost and Time lines for completion	
			1800(*)	735	1065	62 Nos.	1065	HMWSSB/ Rs.5000cr (appx)	
			(*) : Pertains to Greater Hyderabad Municipal Corporation & within the Outer Ring Road						
15	Status of Industrial Effluent Management in the Catchment area	:	Total Industrial Effluent Inflow into the water body (in MLD)	Existing Industrial Effluent Treatment Capacity (both captive and CETPs) (in MLD)	Gap in Industrial Effluent Treatment (in MLD)	Proposed No. of Treatment Facilities	Proposed Treatment Capacity (in MLD)	Implementing Agency, Estimated Cost and Time lines for completion	
			Total waste water generated from the industries – 603 MLD	Captive – 593 MLD, CETP-6.3 MLD	Nil	1	0.48 MLD	TSIIC Timeline- Oct., 2020	
16	Waste Management in the Catchment area of water body	:	Type of waste	Quantity of Waste Generation in the catchment area (TPD)	No. of Treatment and disposal Facilities and Capacity in the catchment area (in TPD)	Gap in Treatment and Disposal of Waste in the catchment area (in TPD)	Proposed No. of Facilities and their (in TPD)	Implementing Agency, Estimated Cost and Time lines for completion	
			MSW	6,125	1 Integrated SWM facility with 6500 TPD capacity	Nil	—	--	
			HW	-	-	-	-	-	-
			BMW	-	-	-	-	-	-
			C & D	1000 TPD	1 No. 750			1 No	GHMC

		Approx in GHMC area	TPD		proposed with capacity 750 TPD	One year
		Plastic	500 TPD which is part of MSW	1 Integrated SWM facility with 6500 TPD capacity	--	--
17	Additional Measures (Pl. indicate action-wise implementing agency, estimated cost and the timelines for completion)	I & D of Sewage/Industrial effluent from drains to the nearby treatment or upcoming facilities; Restoration of natural drains: Silt control measures in natural drains contributing to inflow; Inflow and outflow flood control provisions (with sluice gates as well as constructed wetlands on u/s): Strengthening of Earthen embankment surrounding the pond or lake with stone revetment or pitching); In-situ measures (like desilting, de-weeding, surface aeration, floating adoption of biological treatment options); Buffer Zone and Development of Bio-diversity Park; Recreational Provision, Training and Awareness Programme; Public Participation for Cleaning of surroundings, any other actions				

Status of Sewage Management in Telangana state:

Sl. No.	Action Point	A	B	C=A-B	D						
		Existing Status	Desired / Projected	Gap	Timeline						
1.	Estimated Sewage Generation	2750 MLD	3870 MLD	1120 MLD	-						
2.	Treatment Capacity (Projection for 05 Years to be taken into consideration)	888.55 MLD	3778 MLD	2889 MLD	HMWS&SB has undertaken sewerage master plan for a proposed total sewerage treatment plant capacity of 2073 MLD at 62 locations. Identifications of location and allocation of land for construction of STPs is in progress. Public Health dept, prepared tentative plan for construction of STPs at 134 towns in the state for 10 years and will be taken up as per the availability of funds.						
3.	Status of Sewerage System (in Km)	100% coverage in GHMC area. <table border="1" data-bbox="520 1827 784 2365"> <tr> <td>Sewerage service area</td> <td>169.19 sq.km</td> </tr> <tr> <td>No of sewerage connections</td> <td>491989 nos.</td> </tr> <tr> <td>Population 2018</td> <td>47.67 lakhs</td> </tr> </table>	Sewerage service area	169.19 sq.km	No of sewerage connections	491989 nos.	Population 2018	47.67 lakhs	8218 km., in other ULBs except GHMC.	7543 km., in other areas.	Sewerage master plan is proposed to be implemented.
Sewerage service area	169.19 sq.km										
No of sewerage connections	491989 nos.										
Population 2018	47.67 lakhs										

Sl. No.	Action Point	A		B	C=A-B	D
		Existing Status		Desired / Projected	Gap	Timeline
		Population 2021	50.44 lakhs			
		Length of sewer main	5767.05 km			
		Length of 600 mm dia & above	612 kms			
		Trunk mains	172.05 kms			
		Lateral & sub mains	4958 / 6083.41 kms			
		No of manholes	2742 / 235173			
		675.10km. in other ULBs				
4.	No. of STPs	35 STPs are provided.		100% treatment of the sewage generated	--	STPs of capacity 2073 MLD at 62 locations are proposed in GHMC area and Public Health dept, prepared tentative plan for construction of STPs at 134 towns in the state for 10 years (70 STPs of capacity 308.9 MLD at 30 towns in the state are proposed on Polluted River Stretches).
5.	Has bulk users identified for reuse of	Yes		-	-	The Bulk users are addressed letters to use recycled

Sl. No.	Action Point	A	B	C=A-B	D
		Existing Status	Desired / Projected	Gap	Timeline
	treated Water such as Industrial Clusters, Metro Rail, Indian railways, Infrastructure Projects, Agriculture, Bus Depots and PWD ? (Y/N)				treated water in lieu of potable water / ground water. Instructions issued to Municipalities wherever STPs are located to utilize the treated waste water for Horticulture and industrial
6.	Quantity of treated wastewater being used by Bulk User (in MLD)				
	Industrial Clusters,	There are 4 CETPs with a total capacity of 7 MLD. Presently, part of the treated effluents from one of the CETP is being used by the member industries.	-	-	The TSPCB is encouraging the industries to re-used the treated water from CETPs for their non process requirement.
	Metro Rail,	HMRL is having two recycling units with a capacity of 50 KLD each. The same is utilized for washings of wagons and gardening within their premises.	HMRL is recycling 100% of sewage generated in their premises.	-	HMRL was addressed a letter to use the treated recycled water from STPs for their gardening purpose.
	Indian Railways,	1300 KLD STPs are available	All the major Railway stations have to install STPs.	-	The treated waste water is being reused for washing and gardening purpose.
	Infrastructure Projects,	344 nos. of infrastructure	As per the norms of	Providing a	The treated waste water is being

Sl. No.	Action Point	A	B	C=A-B	D
		Existing Status	Desired / Projected	Gap	Timeline
		projects have STPs of capacity 54.63 MLD.	GHMC/HMDA all the construction projects having more than 50 flats should have STPs.	concession of 50% of sewerage cess to those premises who have STPs.	reused for flushing and gardening purpose.
	Agriculture,	The treated water from 4 major STPs with a capacity of 592 MLD is being let into River Musi after treatment. At the downstream the River water is being utilized for Agriculture purpose.	-	-	Further reuse of water will be encouraged.
	Bus Depots and	-	-	-	MAUD has addressed a letter to MD, TSRTC to use recycled treated water in lieu of potable water / ground water.
	PWD.	-	-	-	Addressed a letter to use recycled treated water for real estate projects.
7.	No. of Water Aquatic Sources (Lakes, Pond, etc.,) being developed through treated wastewater.	-	-	-	A condition is being stipulated in the Consent issued to construction projects to provide artificial recreation pond with treated waste water in their premises.